Rifles have been firing upon the Indian border security forces' patrols in the Lobhacherra sector situated on extreme south-east of the United Khasi and Jaintia Hills bordering on Sylhet in Pakistan. However, reports were received yesterday that a cease-fire has been declared with effect from 1600 hours on the 19th December following a meeting that morning between the Sector commanders of the two countries " ... at Dawki on the Assam-East P=!- an border. With the cease-fire the \*\*\*st Pakistan Rifles have agreed to withdraw within 24 hours their forces south of the jointly demarcated boundary to their original positions prior to the opening of fire on the 9th December. The boundary in this sector has already been demarcated by the placement of pillars on the ground.

On the 9th December, a party of East Pakistan Rifles who had entered into Indian territory in the Lobhacherra area, on being challenged by  $ou_x$ - border patrol, had opened five. Our patrol had fired back in self-defence, whereupon the Pakistanis had gone back to their territory. This incident was repeated the following morning—the 10th December—when the East Pakistan Rifles ambushed in the area and fired upon our patrol party with light machine guns and rifles up to 1100 hours. There were no casualties on our side. Beginning in the small hours of the morning of the 12th December, the East Pakistan Rifles fired heavily till about mid-day and our border security forces had to return fire. There was a lull till the 15th December, when the Pakistanis reopened fire on a party carrying rations to our border outpost in the vicinity. The Pakistanis were entrenched about 200 to 300 yards within our territory on a thickly forested tilla in the region. They continued firing sporadically till the cease-fire of the 19th December. There have been no casualties so far reported amongst our men, though two of our men reported missing. I

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should like to add here that the two men, who were reported to have been missing, have returned to their ranks since then. We just heard it this morning.

The Assam Government had strongly protested about the intrusion into the Indian territory and pressure was also brought through diplomatic channels on the Pakistan Government to refrain from such irresponsible shooting.

# THE PREVENTIVE DETENTION (CONTINUANCE) BILL, 1963— continued.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Dr. Subba Rao, you were making your point about that.

DR. A. SUBBA RAO (Kerala): Sir, I would like to bring to your notice that the Business Advisory Committee, which met last week, decided to include the Preventive Detention (continuance) Bill also, for consideration in this Session. But when we decided that, we did expect that sufficient notice as conforming to the Rules of Procedure would De given to the House. Now, Sir, the actual decision to be taken, is not whether this motion has to be taken into consideration but whether this can be moved. The Presiding Officer of the House-you at present-has got the discretion to say whether the motion can be moved or not. Sir, you have recently strongly supported the privileges and rights of this House and I do expect that, being a champion of protecting the rights and privileges of this House you will approach this question as pertaining to the privileges and rights of this House and you will use your discretion very judiciously. You will not use your discretion which will go against the Rules of Procedure and the 1 rights of this House.

THE VICE-CHAIRMAN (SHRI M. P. BHAHGAVA): The Home Minister.

THE MINISTER OF HOME AFFAIRS (SHRI GULZARILAL NANDA): Sir, I may first submit that I t'ook preliminary action and consulted the Chairman and requested him to allow the Bill to be moved as it has now been decided to be moved

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): When was it?

SHRI GULZARILAL NANDA: On the 20th December. I may, in the first place, read the rule, which says:

"On the day on which the motion for consideration is set d'own in the list of business which shall, unless the Chairman otherwise directs, be not less than two days from the receipt of the notice, the member giving notice may move that the Bill be taken into consideration."

As far as the m'otion is concerned, it seems to be very clear that it means setting down in the List of Business. That is where the consideration starts. The Chairman having taken into consideration the various circumstances exercised his discretion and decided that this business is to be placed on the List of Business. That is one part, to this. That discretion has been exercised as I have explained.

### 12 Noon.

Now the point was being raised it was a question of two days. I am not quite sure what the practice here has been, but two days in this context are not 48 hours. In this case, on Thursday the business was finished there, and intimation was received here on Thursday evening. It is now the third day. I think this amply meets the requirements of the rule. But in case the questi'on regarding the exercise of discretion arises at all, what are the considerations which have been urged against the exercise j

of that discretion in favour of consideration of the Bill? That they have not had enough time. For what purpose? As was pointed out here, the Bill as moved in the Lok Sabha is the same, entirely the same as it is now. In the first place, it is not at all a Bill with many clauses. It is just a Bill for continuance. Secondly, even if there were clauses and if there had been no amendment at all made-in this case there is no amendment—the idea of allowing time after the Lok Sabha has passed the Bill is, and I believe that this is one of the purposes, that Members should have enough time to see if changes had been made, and if changes had been made, to enable them to apply their mind to those changes. This legislation has been there and nothing new is being done, and the hon. Member, Shri Bhupesh Gupta, because I believe he wants to say something, because he wants to express his feelings again and again on the subject, has taken this occasion. Otherwise he knows about everything in the Bill judging by -what he has said in the earlier sessions. Therefore, it is not at all a consideration bearing on the study of the legislation, so that the Members can exercise their rights and perform their duties properly.

Then there is the question of the exercise of discretion in relation, as was pointed out, to the Rules of Business. We are meeting now, and on Monday we meet again. There is another Bill to be dealt with, to be disposed 'of on Monday. If we delay this Bill now, then can we manage to deal with that Bill?

SHRI BHUPESH GUPTA: We can pass that quickly.  $W_{\rm e}$  will co-operate there.

SHRI GULZARILAL NANDA: If they agree to pass this Bill in an hour, that is a different thing.

SHRI G. MURAHARI: The hon-Minister while making his speech said that Mr. Bhupesh Gupta knew everything about it and that he was taking advantage of this occasion for making a speech. That is imputing motives to an Hon. Member

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No, no.

SHRI BHUPESH GUPTA: I would like to have one clarification. The hon. Minister said that I knew everything. I do not know anything really. But here we are supposed to acquaint ourselves with the proceedings of the Lok Sabha. We are an Upper House here, and the thing is coming from there. Therefore, it is not merely a question of the text of the Bill. We are supposed to be acquainted with the three volumes of the proceedings; even if we may not refer to them 'or quote them, we are expected to study the two speeches by the hon. Minister and other speeches. Therefore, these we did not have until they had been completed there. This aspect has to be borne in mind. I submit here that the House should adjourn till Monday when we can take it up. and we shall co-'operate with the Government in passing the other Bill. Let the rights of the House be vindicated here and let the discretion be not exercised in favour of the Treasury Benches.

Shri GULZARILAL NANDA: There is nothing more to add excepting that the hon. Member underrates very much his capacity to read things and digest them. I have much greater appreciation of his capacity. But I would just like to finish by saying that it is in the interests of the business of the House that this should be taken up now, Sir, and not postponed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have listened to the various arguments made this morning. The w'ordings in rule 121 are two days and generally . . .

SHRI BHUPESH GUPTA: Not less than two days.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Generally it is days and not hours which count. The Chair has to go by past precedents. There are several precedents of this august House where Bills after Bills have been taken up in the manner in which the present Bill is being taken up. Moreover, if 1 remember aright, last time when the Preventive Detention (Continuance) Bill came up before this House, the Message was received on the 19th December and the Bill was considered, as today, on the 21st December. It is a coincidence that it has happened to be so.

SHRI BHUPESH GUPTA: At what time the message was received?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Messages are usually received in the evening. That is what I was asking the office to check up. So, we can proceed with the Bill.

SHRI BHUPESH GUPTA: I have a submission to make because he is asking for your permission to move it for consideration.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That will be after the First Reading.

' SHRI BHUPESH GUPTA: Not that. The point is, if it were for introduction, we would have raised the objection. In the other House the hon. Minister said that he was prepared to take the whole thing off the Statute Book provided the political parties would say something about how they would function, and so on. May I know whether in the period that has intervened between the time he mad\* the statement and now the hon. Minister got in touch with the representatives and leaders of the various political parties to have mutual consultations with them in order to find out whether it would be necessary for him to move it. If he had not Consulted the political parties in the last 72 hours or so, may I know why he did not consult them before moving it?

[Shri Bhupesh Gupta.]

The second point is, in this House his predecessor gave an assurance that they would not come up with this Bill-we are not Concerned with the other House-if the situation improved and so on. They gave an assurance that it was only for three years. Today again another Home Minister has come and he is asking for its extension. I should like him to satisfy you, Sir, as to why the Government is departing from the assurance which was given to this House when on another 'occasion we took up this for similar consideration, and what step the Government took in the light of the offer made by the Home Minister in the other House to the various political parties.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That point you can raise during your speech.

SHRI BHUPESH GUPTA: I will say something else.

SHRI GULZARILAL NANDA: Sir, I beg to move:

"That the Bill to continue the Preventive Detention Act, 1950, for a further period, as passed by the Lok Sabha, be taken into consideration."

Sir, at this stage I do not intend t'o take much time of the House in explaining the need for the continuance of the preventive detention law. The House is quite familiar with the pros and cong of this measure. There were in the past on several occasions keen and prolonged discussions, and the merits of the legislation have been gone into exhaustively. This was passed originally in February 1950, that is, this preventive detention legislation. There was after that, through a series of measures, progressive liberalisation of this legislation. In August, 1952, the new Parliament elected under the provisions of the Constitution passed the continuing Act and that was meant tt> last, at that time, till the end of the year 1954. Since then, Government have been approaching Parliament and ob-

taining sanction for its continuance for three years, on the last three occasions. It is quite evident, it is very clear, that through the long history of this legislation, every aspect of it must have been, has been, subjected to a very thorough and searching scrutiny. And at the time of every fresh review of this legislation, naturally, Government has to furnish full justification for coming before the House for the continuance 'of the legislation, and this is done in the light of the needs of the situation and the experience that is gained during the intervening period. As I said, I would not go into very great detail. I do not propose to anticipate all the arguments which the hon. Shri Bhupesh Gupta and others have kept up their sleeves in order not to queer the pitch for the House listening to his oratorical talents and powers. But I would at this stage just indicate briefly my approach to this question.

The question, in my eyes, is not at all in terms of doing something through this legislation which is intended to achieve a change, to achieve something which, I think, is desirable in itself I believe, Sir, that this legislation is not desirable in itself. I do not like it, it is distasteful to me, and there is nothing to be pleased about it. I recognise that this detracts from the c'oncept of hundred per cent liberty. But the question before me isand my approach is based on this idea, this understanding: Although by this legislation we may be taking away from that hundred per cent half a per cent or a quarter per cent, by not having that what is going to be the situation or the state of affairs in the Country? Even if it is going to mean a curtailment to the extent of 20 per cent, that is what we have to weigh and not just concentrate on that one per cent or half a per cent. This is the basic question.

SHRI BHUPESH GUPTA: These are not matters of arithmetical statistics, these are questions of principle.

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SHRI GULZARILAL NANDA: It is a question of statistics also as to how many instances of violence take place, how many riots take place and how many people have recourse to violence. We can sum them up and we can give them a good deal of statistics on that point also. It can be a matter of statistics

#### SHRI BHUPESH GUPTA: Even . . .

SHRI GULZARILAL NANDA: The question is that the condition is going to be difficult, very much worse, from the basic issue that is being raised. It is not a choice between good and something better. It is a choice between something which is not good and something which may be much worse still, and our approach is that we want to get rid of it at the earnest possible time, the earlier the better. We want to work for it. And we request the hon. Members here also to join in Working for it. Simply the question is this, as he said just at the moment, some parties say, "Well, we will be co-operating in this, we will abjure violence." The implications of it have to be fully carried out. What is violence? Then the question comes, what was the urge? Is not rioting vi'olence? A few thousand workers surround the manager and then, well, they threaten him and just for the sake of life, dear life, he will do anything. Now, the question is, what is violence? Is that violence or n°t? And I say that it is not a question of having ?ny facile way to dispose of the situation, saying 'Sit down' and considering what will be the machinery for the implementation of any pledges that are given and any undertakings that are given. These are things which cannot be disposed . . .

SHRI BHUPESH GUPTA: As far as the workers surrounding the manager, considering . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Bhupesh Gupta, you can reply.

SHRI GULZARILAL NANDA: Therefore, we have, with a painful heart and with the greatest reluctance, to continue this, to ask Parliament to allow us to continue this because we do not want to expose the community to grave risks. (Interruptions). I have said in a few words that it is a question 'of the wider national interest of the community as a whole and not a question simply of the freedom and liberty of a few people. And what type of people? Well, I will have occasion to say as to whose interests are there on the one side and whose interests are on the other side. That is what is going to be considered. I request the hon. M<- ibers to keep this, what I have said, in the background when we discuss it, when we go into the various other aspects of this question—the background with which we propose to go ahead with the working of this legislation.

So far as this Bill is concerned. I would like to recall the fact that when the last time this House dealt with it and when the necessity of it was debated, that is the end of 1960—a very very dear name comes to mind, that of the late Shri Govind Ballabh Pant—he moved for the continuance of the Bill in the Rajva Sabha and he explained what made it incumbent on the Government to proceed with this, to ask for the continuance of this legislation. He said:

"It is unfortunate that there are still many occasions when organised resistance against authority, against laws that are passed by Parliament, is offered by groups of people under the leadership of persons who some responsibility and who have influence also...." carry some

"Unless the supremacy and majesty of law is accepted, I really wonder if democratic methods can by themselves prove effective in maintaining and protecting democracy itself."

[Shri Gulzarilai Nanda] Speaking about the tendency of some people to defy the will 'of the nation as expressed in Parliament and to resort to intimidatory and destructive methods to achieve their ends, he said:

"... .many have heen the occasions when such scenes have been witnessed and such tragedies have occurred."

## Then he goes on-

"We have seen the rule of the law being almost paralysed and the entire administrative machinery being brought to a stagnation. Communications have been brought to a standstill; even railways have not been allowed to move; post-office buildings and railway station buildings have been set on fire, and many other misdeeds of a like character have been done."

Sir, the Home Minister then had in his mind a number 'of occurrences. And it is very clear that if that state of affairs is allowed to proceed and continue, then the Government cannot discharge its responsibilities to the community, to the vast millions, so that they can have security and safety and can have the full exercise of the rights which have been guaranteed to them by the Constitution.

Sir, the situation today, I must say, is somewhat better, but it is still beset with the same kind of difficulties and dangers, and these difficulties and dangers will be accentuated by the fact that there is a new menace which we are facing, which this country is confronted with, with regard to its integrity and independence, on the border, on m'ost of the border; there is this menace, this threat looming large. Now, it should mean this, Sir; it should mean a call; the call of the emergency should be that in this country every trace of discord and conflict should be effaced. and all of us should join hands in constructive work and in development work so that we can provide fully, or as much as

possible, for the defence of the soil of India and for the protection of the freedom and the honour of the nation. Now, this is the situation in which this nation has been called upon to give an answer to this call. But what is happening? Hon. Members will remember that within two months Of the emergency there were widespread communal disturbances in Silchar, and only last September we had communal trouble in Malagaon—not very far back. Apart from that we are now seeing what is happening, the agitation going on in our place also. As I said, of course, there is no objection to agitation; you may demonstrate; you may express your voice of protest; it is quite permissible. But if every kind of agitation is going ultimately to end in some form of violent manifestation, and anti-social elements are to be allowed to exploit that situation, to the detriment of the security of the country and the vast masses of the citizens, then, Sir, it becomes a different matter. It is going on even now; we read it in the papers; I get reports. It may be for the purpose of achieving certain ends. The ends may be or may not be questioned, but the way in which they set about trying t'o secure those ends creates this problem, the problem of law and order. And such instances are n'ot a few-even now; there are organised groups; there are individuals who are quite ready to exploit the situation, and particularly in these days, certainly we cannot afford this kind of encroachment on the liberties of the people, and threat to the peace and the observance 'of the laws of the country.

Sir, the primary issue is this. As I have pointed out, at that time when the Act—which is intended to be continued now—was passed, there was a certain situation. In terms of figures I shall describe the situation. When this came up before the House, the information that was then available naturally related to a period, a period which had then preceded it, and the period was from 1st October 1957, to

30th September 1960. And what weJ'e the facts then? What were the number of persons detained, and for what? Fo<sub>r</sub> communal activities—21; harbouring dacoits—26; preaching and indulging in violent agitation—228; go'ondaism—198.

SHRI BHUPESH GUPTA: Was *ganja* smuggling also covered?

SHRI GULZARILAL NANDA: I will ;give you the definition of goonda.

For espionage and anti-State activities—6; in connection with the De-fence of India, etc.—22; for Naga hostile activities—21, and in connection with the maintenance of supplies and services essential to the community—45.

Now, Sir, the hon. Member wants io know who a 'goonda' is. What should I say? it happens that that personage has been very well described by Pantji himself—

"Take again the goondas who have come in for the largest percentage of detentions, particularly in West Bengal and Maharashtra."

Pantji defined a goonda as a person who is ever prepared to fish in troubled waters, who is a bully, who is a blackmailer, who tries to create a reign of terror in his own region and who, whenever opportunity occurs, creates trouble in every possible way. Such go'ondas create such a reign of terror that nobody is prepared to give evidence against them but (Interruptions) everybody wants them to be removed from their own neighbourhood. They want to send them to some other neighbourhood. Now, this was the proposition then. (Interruptions).

It is a question of statistics.

SHRI BHUPESH GUPTA: Those Ministers who are charged with *ganja* smuggling, what are they? Goondas or what?

SHRI GULZARILAL NANDA: You can charge anybody with anything.

SHRI BHUPESH GUPTA: I am not charging anybody; Congressmen are charging.

SHRI GULZARILAL NANDA: Let me proceed now. What is the primary issue in this legislation having regard to how it has been worked? A misleading impression has been created—I saw the earlier record of the proceedings-and that is how the hon. Members—some of them—win the sympathy of people who do not really know what exactly it is. They want to tell the world: Here is a detenu, a humble, small individual, a helpless person pitted against the power and might of the Government, and he is a victim, therefore, of the vindictive-ness of the Government tyranny, and this is being done for political ends. Now, that is really the main strength or supposed strength of the Contention of those friends. Now, it is totally wrong. That fact must first be made very clear and must be cleared, that these goondas are goondas unless somebody claims them as his own, as members of any political party, and I d'o not think, among those people whom I mentioned, there to any person in whom he is interested or for whom he is going to take the responsibility.

SHRI BHUPESH GUPTA: Kindly refer to your Statement—page 8—of the statistical information regarding the working of the Preventive Detention Act.

SHRI GULZARILAL NANDA: Sir, I will proceed. I have enough time later on.

SHRI BHUPESH GUPTA: In your Statement you have detained one for goondaism and you have said that he was a rebel Congressman. Is a rebel Congressman a goonda?

SHRI GULZARILAL NANDA: I say, bad people can be anywhere. For one here there may be twenty thousand there. Now, Sir, this issue is not really between any isms, any kind cxf doctrines; it is not a question of one way of political thinking or another; it is not between the Government and that victim, supposed victim but, Sir, the issue is very large. The issue is this. The issue is—as we take this here—between the person who is a spy, for example, and the security of India; between the person who harbours dacoits and, not the Government, but all these people, harmless people, who are exposed, 'from day to day, to physical injury, murder, looting, etc; there is no safety there at all because of the conditions there; the issue is between a few persons who are bent on fanning the fires of communal frenzy, and a large number of innocent people who cannot move about without exposing themselves to the risk of their lives. And how much have people suffered? Well, we know those who have had any inkling, any touch or knowledge of what happens in communal riots, they know who suffers. who suffers? This is the straight issue. Let it not be mixed up because it is only by creating confusion that there is effort to get some kind of sympathy and support for these things which they do not deserve at

Sir, when some persons are deprived of their freedom, let it not be contended, let it not be said that they have been deprived of their freedom. And if any one says that, we will have to tell him that it is wrong, that is not done for any political purpose, it is not done for strengthening the party, the Congress Party or the party in power at the expense of any other party. That will become a high level political issue, if it were so. It is not for expression of any opinion that anybody has been put in iail. It is not for voicing any grievances, for criticising the Government, it is not at all proposed to stifle any kind of criticism. It is not

for these things. Sir. It is not against the ideologies of any kind, but it is against the enemies of the society. So, if there are any political motives at all, I ask the hon. Member or any hon. Member who is connected with any party to please identify as to how many persons are there who have been taken ui because of their political connections, because of their political activity as such. In all these three or four years there are . . .

'SHRI G. MURAHARI: Mr. Vice-Chairman, the Home Minister is tell
in if \* \* \* \* \* \* #

SOME HON. MEMBERS: No, no.

SHRI G. MURAHARI: There are a number of political leaders who have been arrested under this Act.

DIWAN CHAMAN LAL (Punjab): Sir, the Member has used unparliamentary language about the Home Minister . . (*Interruptions*.)

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Shri Murahari, the expression which you have used is unparliamentary. The hon. Member cannot say that. It shall be expunged.

SHRI G. MURAHARI: I withdraw the word\*\*\*\* but it is untruth.

SHRI GULZARILAL NANDA: The hon. Member does not possibly realise what he says, what the meaning of his words is because he would not have ventured to use that expression. Even if he says "incorrect statement", I challenge him how it is incorrect. When the hon. Member gets a chance, let him speak out and I will then reply.

SHRI G. MURAHARI: There have been enough people who have been arrested . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Murahari, you will have your chance to speak. Let him continue.

<sup>\*\*\*</sup>Expunged as ordered by the Chair.

SHRI GULZARILAL NANDA: What we are dealing with is that there are acts, there is activity, there are people who create a climate uf becomes endangered and we have to deal with kind of movement for the emancipation of an requires to be faced squarely. enslaved people. enslaved people. It has 'free people and it is not necessary to have any violent movement for their liberation. So, this is the kind of role that some of them have assumed for themselves. If there is exploitation even by a few people, and if a few people want to impose their will on a large number, then, what happens? It is not a question of the liberty of these 200 or 300 who may be there now in detention under this Act. but it is a question of the obliteration of the fundamental rights of thousands and thousands for whom they have become a terror and who cannot exercise their normal rights freely because of them. That is the position, Sir. And what is the consequence of that situation? If we do not tackle it effectively, if this happens here, there and a number of places, the consequence is that the people lose faith in democracy. in ordered society. So, this is the issue really. When We are considering the operation of this Act, what is it that is before us? It is the ways of a few people, ways which are a negation of freedom, liberty and fundamental rights, and these powers are being exercised against people who are, I dare say, symbols, not of freedom, they are symbols of the deprivation of the people's freedom, they are symbols of something evil in huanaa nature. That has to be fought. Therefore, Sir, the Government must discharge its responsibilities. If the millions and

crores of the people of India have installed a party in power, they expect from that party that it will use those powers to protect their safety and not allow large numbers of them to be at the mercy of a few people who, If

allowed to have their full way, will entirely blot out the liber Lies of all these persons.

lawlessness where safety of many people The question now, Sir, is why it is that we have to have recourse to exceptional powers. Cannot that situation, with people who might try to these things be done under the normal law? That glorify themselves that they are launching some is a question which arises, and I tilink this If it were India does not have possible to deal with this threat with the exercise of whatever normal powers there are, with the use of the normal apparatus, the machinery of law and order, then I think it would be certainly not a thing at all which can be commended. It should be condemned if still the Government wants some of these exceptional powers to deal with the situation. Sir, I have looked into it and looked into it with great earnestness and examined the situation. Could it not be done under certain laws which we have got, the Indian Penal Code, the Criminal Procedure Code? Therein there certain provisions of a preventive kind also. But let us understand that here the need is not that something has happened, that people have been killed, property has been destroyed and you try to put these people in jail. That is not the purpose. There it is that this list of offences in. There it is that the various comes procedures come in. It is something else here. Here the Government take, some precautionary measures. It is to prevent those things 'from prevent a harm, damage and occurring, destruction. And, therefore, temporarily some persons are removed from the scene who, acting from behind, are able to incite passions of others and create a situation which becomes difficult to control for any kind °f machinery of

> SHRI P. N. SAPRU (Uttar Pradesh): You remove them on suspicion.

SHRI GULZARILAL NANDA: The question is that many of these are those who have committed offences I before. A number of them are habi-i tual offenders and, therefore, this Act is against those situations. Again, there possibilities. Therefore, it

[Shri Gulzarilal Nanda.] has to be seen that at least for the time being, just for a while, they are kept away, when there is intensity of feelings, when there are these potentialities of mischief that we try just to keep them away from the place where they can create that mischief. As I said, I went into this question whether the laws, as they are, will avail us, will help us in dealing with these ways. I take up questions one after the other and I can state the position briefly, as has been stated, whether there are adequate powers available to the executive and magistracy under substantive laws in the Indian Penal Code and the Criminal Procedure Code. The real goondas and antisocial characters who mastermind riots and disturbances and anti-State activities seldom come out in the open but instigate others from behind the scenes. The latter are really minor fry, whereas what is really required is to control and restrain the real mischief-makers and masterminds. It is aganist this class of persons that the Preventive Detention Act comes in handy. There are siome serious limitations to the effectiveness of the preventive sections in the Criminal Procedure Code. In the first place jurisdiction is limited to the Magistrate's or to the Sub-Divisional Magistrate's district or to the Sub-Divisional Magistrate's Division.

SHRI BHUPESH GUPTA: From where is he reading?

SHRI GULZARILAL NANDA: This is an interpretation of the laws. I am not reading from any book. I have 1he notes.

SHRI BHUPESH GUPTA: Notes or speech prepared by . . .?

SHBI GULZARILAL NANDA: How much have I read? Have I spoken or read?

SHRI BHUPESH GUPTA: You have spoken.

SHRI GULZARILAL NANDA: The hon. Member has a party to give him clues and cues . . .

SHRI BHUPESH GUPTA:  $I_s$  it from the C.I.D.? That is what I ask.

SHRI GULZARILAL NANDA: The hon. Member must have at least the clearness *at* mind to understand that it is not a question of information from any source. It is a question of interpretation of the Act and its working. It does not require any C.I.D. to give this information and any hon. Member who knows the law will be able to enlighten him regarding this.

SHRI BHUPESH GUPTA: Give us the source.

SHRI GULZARILAL NANDA: I was saying that this enables the culprit who may be bound down in one jurisdiction, if he is bent upon mischief, still to go to another jurisdiction and continue his nefarious activities there. The second limitation is that once the person bound down to furnish security does so, the Magistrate is bound to set him free, subject, of course, to the condition that may be stipulated in the security bond. Those persons who constitute the greatest threat and whom the Government is most anxious to lock up in the interest of public security are precisely those who can execute the needed bond, bail or surety. This is one part at it.

As regards the powers under Section 144 Criminal Procedure Code, orders of restraint remain in force only for a period of two months, unless the State Government notifies in the gazette that they are to be in effect for a longer period. But here the question is this. These orders do not have . .

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, on a point of order. I invite your attention to rule 211. Kindly look up.

"If a Minister quote<sub>s</sub> in th<sub>e</sub> Council a despatch or other State Paper

which has not been presented to the Council, he shall lay the relevant paper on the Table."

Therefore, I would request the Minister to lay this paper on the Table unless, of course, he wants your protection. I know it also says:

"Provided that this rule shall not apply to any documents which are stated by the Minister to be of such a nature that their production would be inconsistent with public interest."

If the Minister says that the production of the document will be inconsistent with public interest, he need not do it; otherwise it should be laid on the Table of the House.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Certainly he can re'fei to his notes.

SHRI BHUPESH GUPTA: He said document, he said prepared interpretation.

SHRI GULZARILAL NANDA: It is only in order to be precise because I am dealing with a legal question as to what is the authority dealing with it, what is the jurisdiction.

DIWAN CHAMAN LALL: These are your notes

SHRI GULZARILAL NANDA: Yes. Why is he demanding it to be laid on the Table? He will get the report tomorrow.

SHRI BHUPESH GUPTA; The whole thing, the idea is to get the whole thing.

SHRI GULZARILAL NANDA: He may refer to some law books. Just for his enlightenment I am quoting.

SHRI BHUPESH GUPTA; It is quite clear from what he said that he is not reading from his brief.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): That is his notes of his speech. He is reading from a document which has been specially prepared . . .

SHRI GULZARILAL NANDA: It is no document . . .

SHRI BHUPESH GUPTA:  $I_s$  it a horoscope?

SHRI GULZARILAL NANDA: It is a brief note on some legal matteri which arise in this connection and it is my own note.

SHRI BHUPESH GUPTA: That is what we want

SHRI GULZARILAL NANDA: I get help just as he gets help. The point here is that whatever has been provided there is not all sufficient for the purpose of deterring the kind of mischief that has been visualised in relation to preventive detention. Similarly about the I.P.C. also, here the question is that the preparation is the crucial part of it and you cannot deal with the preparation under I.P.C. It is at that stage that something has to be done and the I.P.C. does not help there at all. The idea is to remove from the scene people who are going to disturb public tranquillity for a temporary period.

The next question that I would have to deal with is, since you think that because there are spies, because there are goondas, because there a'e people who harbour dacoits and have recourse to violent daeoities, does it mean, therefore, that this Act must be permanently on the Statute Book? This has been asked before. Some people have answered it in these terms—'It may be'. I do not. This is not my answer because I made it very clear elsewhere also. I have in mind— there may be an individual who may be a trouble-maker, who may be a mischief-monger, a dacoit here or there—even not that but the question is because of certain circumstances,

[Shri Gulmrilal Nanda.] the scale of this mischief is such, its intensity is such that it creates a problem of a magnitude which for the law and order machineiy becomes very difficult, almost impossible to cope with. Therefore, that is one aspect.

The other aspect is that while it may be possible for the police under all the powers that we have got to deal with them, the background again makes for additional difficulties because if the authorities have also to cope with other disturbances arising from other sources, that is, various kinds of agitations which create a threat of violence, then it strains the strength and the capacity of the machinery to such an extent that it is not possible to do all this or that or both. Therefore, it is a question not at all of asking— no plea at all—that this legislation must for all times be there. I think, as I have already made it very clear this should go as soon as possible. How can it happen? That is the question. My reply has been earlier also that if people . . .

SHRI BHUPESH GUPTA: It looks as if this legislation will co-exist with the Congress Government. That is our experience. The Communists never arrested anybody under this. (Interruptions.)

SHRI GULZARILAL NANDA: I hope the Congress Government will be there while he is there but if we may assume?—God forbid—for a fraction of a moment that it is not there, then it will not be preventive detention at all, it will be total detention. Everybody who is opposed . . .

SHRI BHUPESH GUPTA: We shall invite you to join the Communists . . .

SHRI GULZARILAL NANDA There will be hundred per cent, darkness, all liberty will be wiped out. Whole democracy v?nishes, nothing is left, I cannot just speak. He is able to speak and he can speak outside and inside. He can write and newspapers write

against the Government and assail if many times wrongly and many times the criticisms are entirely unjustified and yet it is allowed. Will it be allowed when he has his way?

SHRI BHUPESH GUPTA: We had our Government under your Constitution. We never . . .

SHRI ABID ALI: We will throw you out . (*Interruptions*.)

SHRI BHUPESH GUPTA: Do not get provoked by my remarks ----- (In terruptions.)

SHRI GULZARULAL NANDA: Let this be realised. This democracy has to be stabilised and all those who now come up against this little expression of our anxiety to preserve freedom, can help in seeing to it that even this measure, this preventive detention, affects a very small percentage —even that I wish were not so-but the only thing is they should realise that they have a part in it, they have a duty that all activities have to be conducted in a peaceful manner and if there are demands or grievances, there are channels for redress. Peaceful channel is there. If all what I said, to which the hon. Member referred, in the other House, is fully understood and realised, the situation will change in this country but, Sir, I am familiar in other spheres with what is said and what is done and therefore simply because something is now offered, it is no assurance at all, no guarantee at all that things will be done hi that way, that this objective can be achieved through that. So, this question of whether it is going to be permanent because there are some evil doers and therefore always there has to be a statute of this kind here, the idea is not that. I hope that in the years—and positively I cannot say whether it will be achieved in a few months' time but a number of measures are being taken simultaneously -and with whatever, I believe, the undertaking that has been given in the Lok Sabha—and I believe he is reiterating that—i'f it is implemented fully in the correct proper spirit, thw»

I think conditions will soon be created that it may not be necessary to use it, it may not be necessary that this law may run its full course. It may not be necessary for this law to run its full course. It may end earlier, I hope. But just as it is the responsibility of the Government to do certain things, it is the responsibility of others also to co-operate in this very great task of which I have given a brief indication.

I will now take a few minutes referring to the situation which justifies and which necessitates our approaching Parliament for the further continuance of this law. I have got some figures before me. I gave some figures for the earlier period and I have now got the figures 'for the period 1st October, 1960 to 30th September, 1963. For communal activities there were 24 cases, for harbouring dacoito 43, for preaching violence 44, for goonda:.sm, the number is fairly large, 518, for espionage 3, for Naga hostile activities 12, for exhorting people not to contribute to the National Defence Fund 2, in connection with the Defence of India etc. 28, in connection with the maintenance of supplies and services essential to the community 10. Now, I will ask the hon. Member who among these categories are such that we should have softness or for whom he has got sufficient spare sympathy to expend.

SHRI G. MURAHARI: Is there anyone among them who was incting violence?

SHRI GULZARILAL NANDA: Another question may arise in this connection and I may briefly indicate now the working of this legislation. Maybe if I am called upon, or i'f it is questioned here, and it is said that the various safeguards which are provided in this Act have not been fully observed, have not been properly carried out, then I may have to give more detailed information. Bu; at this stage, I confine myself with these observations, that those safeguards have proved fairly effective, that they have been made use of, they have been

availed ot. The grounds are being given and the reserve power, to keep back in certain cases the grounds which compel the authorities to detain a person, that power has been exercised on very rare occasions, only in about half a dozen cases, I believe, in the whole of this period. Those grounds have to be given at least to the Advisory Board and the detenus have got the permission and the right to make their written representation and for that purpose secure the help of legal pr ;ctitioners also, an,d the detenus c- ppear, they are entitled to appear before the Advisory Board.

SHRI P. N. SAPRU: Can the legal practitioner appear before the Advisory Board?

SHRI GULZARILAL NANDA: As for legal practitioners appearing before the Advisory Board, that had been fully explained, I think, by Dr. Katju, as to what the distinction is. So far as the Chairman of the Board is concerned, he is a person of the rank of High Court Judge or a retired High Court Judge, and the members are also, in many cases, retired Judges and only in some cases has the law permitted persons who are eligible to be High Court Judges, to be 30 appointed And these Advisory Boards have functioned fairly effectively. They have, on seeing the representations, on listening to the detenus, ordered the release of a number of persons. And the courts also have done that in certain cases, so that the whole system has functioned with a view to extending to the detenus these safeguards and to ensure that thes\*> safeguards are being utilised effectively. The figures also show that over a period of years the number has gone down considerably. It may not be from year to year, but the trend is somewhat in that direction. But the position is that still the need is there and the conditions are not such that we can afford to dispense with the powers that we can obtain und<nthis Act. There is the further fact that whatever powers the Government has been

[Shri Gulzarilal Nanda.] invested with, have been exercised in a manner that there can be no complaint either of abuse or of misuse. The purposes for which this legislation was made are kept in mind and every effort has been made to see that those purposes are served properly and in a legitimate way.

Sir, I move.

The question was proposed.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I have got here a long list of speakers before me and if the House agrees, we may sit through the lunch hour.

SHRI MULKA GOVIND A REDDY: Sir, instead of doing that, I suggest that we may have a lunch break from 1 o'clock to 2 o'clock and, if necessary, we may sit late in the evening

SHRI ABID ALI: We sit through the lunch hour and also sit late.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA); Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA; Mr. Vice-Chairman, Sir, once again in eleven years in this House I rise to speak on this hated measure sought to be justified by the hon. Minister with a combination of sermons and legal casuistry. came to this House right from the Dum Dum Central jail where I was detained in 1952 when I was elected, and I thought that during my time in this House it would be possible for us to erase from our Statute Book this black and diabolic law. But somehow or other the Congress Government, though led by such an eminent man as Pandit Jawaharlal Nehru. have not picked up moral courage to rule the country we aire told and even he had to pass two without being buttressed by the Preventive sleepless nights before he could approach Detention Act. Before he took over as the Prime Parliament for a legislation of this kind. I Minister of the country, when he was struggling would like to know what happened to our for national independence, Pandit Jawaharlal Home Minister last night. Did he sleep well Nehru said once that a Government that had to rely on

such arbitrary powers had no right to rule at all. The irony of history is this that he is heading the very Government, this very Pandit Jawaharlal Nehru is heading a Government in this country for so many years, which cannot think of ruling the country without having an arbitrary law such as the Preventive Detention Act. I am sorry for Pandit Jawaharlal Nehru; partly I am sorry for Mr. Gulzarilal Nanda for whom I have got considerable personal regard.

Now, what have we been told here in support of its extension? We have been told that the situation demands an extension and this is repeat performance. Every time when the Government comes forward with this, they make such a statement in support of this measure. There is nothing new in it except that the Home Minister himself who is making the statement is new. Many Home Ministers have come and gone but the Preventive Detention Act never shows any sign of going at all.

I should deal with the origin of this Act so that you will see how it was passed. In 1950 one February Saturday the then Home Minister of the country, Sardar Vallabhbhai Patel, asked in the Provisional Parliament for the enactment of the Preventive Detention Act saying that unless that Act was passed 350 detenus in the Bengal jails would be ordered to be released by the Calcutta High Court on Monday ne;:t. That is what he said in his speech. He said that he spent two sleepless nights before he could come up to ask for a legislation of this kind. He said:

"I assure the House that I have passed two sleepless nights when I was asked to take up this measure."

Sardar Vallabhbhai Patel was a man of iron,

or did he pass a sleepless night? Did he have sweet dreams or did the nightmare of this diabolic measure haunt him? I should like to know this from him when he replies to this debate. Today it has become a habit with them.

Sardar Vallabhbhai Patel was at that time naturally pricked in his conscience by the traditions of the Indian freedom movement and that is why he had to say that he could not sleep for two nights before he conceived such a measure but we have our Home Ministers now, one after another coming in a cyclical order to tell us that this measure is needed and they take it very easy. That only shows the debasement of the Congress Government, their departure from the high ideals which at one time they held dear and upheld before the country. We regret that such a thing should have happened to so great a party as the Congress Party of the days of the freedom fight.

[THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN) in the Chair.]

Then Sardar Patel says further:

"When this legislation is brought in, it is done with a heavy heart. It is not one which would delight us. It is not a pleasant task to bring a Bill of this kind in this House immediately after a Republican Constitution has been adopted."

Now, when . . .

SHRI K. SANTHANAM (Madras): Pleas© quote further. Why was he bringing it?

SHRI BHUPESH GUPTA: This was how he felt at that time when this measure was passed. But then we have travelled far away from those days. It was in 1950 and we are now in iihe midst of, rather towards the end of 1963. In thirteen years the Congress Government has not developed that moral and mental courage

to come and tell the House that they no longer need this hated measure which at one time from the very platform of the Congress Party was denounced by Mahatma Ghandhi, by Motilal Nehru and by Pandit Jawaharlal Nehru. It is pointless to put up a statue of Motilal Nehru in the premises of Parliament a ad then defy all the fine traditions in which he sought to function in this very building as Leader of the Congress Party in the Central Legislature. Shame on the Congress Party on account of that.

I say that because you are insulting the finest traditions created by the best of our national leaders at that time, when you pass this measure, arrest people without trial, detain them and seek to prepetuate it for eternity. I know that many Congressmen individually feel sorry for it but they cannot get rid of it because the bureaucrats, the police and others, whom they are protecting day after day, are in need of such an overall power so that they can play fast and loose with the fundamental rights and liberties' of the people, cover up their ineptitude and inefficiency and carry on in the old British way. No wonder, Mr. Vice-Chairman, that the Congress Party had circulated only recently a background note for its Members in which they pointed out that under the British there were such Acts, the Rowlatt Aot, the Defence of India Act and so on and therefore such thing should be there. The Congress Members are being taught by the Congress Party leadership, not in the traditions of the national liberation movement, but in the traditions, the ugly foul traditions, of the British rule. I would tell them that even under the British rule there was no permanent Preventive Detention Act The Defence of India Act which came into force in 1914 expired in 1919. Then in Bengal only for a short while they passed Bengal Criminal the Amendment Act in 1924 which expired by 1928. Then in 1930 after the Chitta-gong Armoury Raid on the 18th April they promulgated the Bengal

[Shri Bhupesh Gupta.] Ordinance. It continued, for several years and then it also expired. Then in 1939 they brought in the Defence of India Act in the context of the war. Therefore, they were not telling the truth to their party Members when they wanted to make out that the British were having permanently a preventive detention law" on the Statute Book. What the British dared not do, some of them are doing now.

SHRI SUDHIR GHOSH (West Bengal): The hon. Member forgets that the threat of Chinese invasion still hangs on our head like a Damo'les Sword

SHRI BHUPESH GUPTA: That is Defence of India Act. Please, Mr. Sudhir Ghosh, do not interrupt. We are now concerned with the Preventive Detention Act. Sir, tell me in which part of the British Indian history the British Government had a preventive detention law on the Statute Book for a continuous period of 14 years. Anyhow, if you take this Preventive Detention Act alone it has already been there for 13 years. Tell me since tfte days of the Sepoy Mutiny as they call it—we call it the first national struggle for liberation— when did the British have for a continuous period of 13 years a preventive detention legislation of this kind or of any kind? I should like to know that. Therefore, they are out-doing even the British in this particular matter. I should like to tell the House that they are going one better than even what the British did. Therefore, the origin of this law is this. As I pointed out earlier, it was passed first to frustrate the decision of the Calcutta High Court, as was said by Sardar Patel himself: otherwise the High Court would have released 350 detenus arrested under the Bengal Security Act. Now, that is how this measure was born in sin, born in malice, bom in hatred, born in negation of democracy and fundamental rights of the people, in violation of the principles of rule of law and liberty in so far as it was aimed at

frustrating and forestalling the decision of the Calcutta High Court. Such is the history of this great measure for the extension of which the hon. Minister has just spoken. Sir, we should be ashamed. I am sorry that Mr. Gulzarilal Nanda should have come to do it. It does not please me at all that I should live to see here Mr. Gulzarilal Nanda, a labour leader at one time known for his liberal views coming and standing before this House and justifying the continuance of this measure, this Preventive Detention Act.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has already expressed his sorrow and grief.

SHRI BHUPESH GUPTA: Yes; I share that grief. I am even mote sorry for him than he is for himself. Sir, was it necessary for the Government? It was not at all necessary. Now, we are discussing the Preventive Detention Act in a very interesting context. We have now an emergency for which there is really no need. The country's conditions have changed. We are in a state of emergency. And here, Mr. Fakhruddin Ali Ahmed, the Finance Minister of Assam, in a statement he made in Patna on November 12th said-he told PTI-that the situation in the frontier State of Assam was quite normal now, following last year'si Chinese invasion. That is what he said. The "Statesman" dated 25th October in a special article points out that there is really no need for the continuance of the emergency. Then, the "Times of India" writes editorially on 7th December that except for keeping some people in jail without trial, there is no need for the emergency.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are dealing with the Preventive Detention Act and not the emergency.

SHRI BHUPESH GUPTA: I am dealing with that. Therefore, the situation has changed even from the point of view of the emergency. The "Indian

Express" and said, Mr. Setalvad aru others meeting in Bangalore have cte dared that there is no need for \ emergency. Today we find that the emergency continues, suspending the Fundamental Rights of the Constitution. Then, we have got the Defence of India Rules which authorise the Government to detain people, under which, according to his statement in the other House, they arrested 1,269 persons. Now, there are 382 persons who are in jail under the Defence of India Act. Then, we have got in the States various Security Acts under which special powers are given to the State Governments. Here we have got now again the Preventive Detention Act which gives power to the Centre and to all the States. Is this the way of democracy? Is that how we prove to the world that we are the largest democracy in the world? The largest democracy in the world, which you claim to be, is manacled from all sides, by the Preventive Detention Act, by the emergency powers, by the Defence of India Rules, by the security Acts. This is what is happening today. Therefore, let us not obscure this ugly picture of the situation when we deal with the Preventive Detention Act.

Now, let us deal with the situation a little. You will remember in this very House when the matter was discussed some eleven years ago, it was made out by the then Home Minister that so many people had to be arrested. The number given was 10,000 odd in 1950. We were told that when it became not necessary to arrest such a large number of persons, they would think of doing away with the Preventive Detention Act. In their latest report, which has been circulated to us, in which a rebel Congressman is described as a goonda—<I do not describe it, it is from the legal decision— there are over 284 persons in detention. They were arrested between September 1962 and September, 1983. all of them again, as he has pointed

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out, goondas. Naturally West Bengal leads in this matter with an overwhelming majority. That is the position. Very few political workers are here as far as the Preventive Detention Act is concerned. Now, if we are to believe in the argument that was given that when it would not be necessary to arrest people under the Preventive Detention Act, you would take away this measure, is not there some difference between 10 000 and 284? And all the 10,000 of them were political workers, as the Home Minister at that time said. Now, here political workers are not even a dozen and even so they will not think that the situation has come to the standards laid down eleven years ago, to take away this measure and to do without it. You cannot blow hot and cold. When it was 10,000, you said, let the number be less and then we shall consider eliminating this measure. When it has come down to less than 200 or so, and political workers much less than a dozen or so, you say that to meet the situation you want to have the law. Therefore, I say that there is no consistency and logic in the approach of the Government at all except that somehow or other they want to keep the Preventive Detention Act on the Statute Book. This is the only conclusion to which we have arrived at. Headg we win, tails you lose. That is the logic of the Government. If there are more people under detention belonging to the Communist Party, that would be used as a justification for continuing it. If there are half a dozen persons belonging to political parties under detention, that too would be utilised as a justification for continuing the Preventive Detention Act I should like to know whether the Government thinks that the intelligence of our public is at such a discount that whatever they say can pass in this manner. They should not draw upon the credulity of the supporters of the Congress Party in this manner. Therefore, 1 say that if ever was a time for the eliminaion of this measure, here it is

[Shri Bhupesh Gupta.] today and the Government is not doing it but wants it for another three years.

And they talk about political parties, as if political parties are responsible for dacoities in Madhya Pradesh, for goondaism for smuggling of ganja and other things. All this may have been there. We are told that somebody in the Congress Party landed himself in trouble that way. Political parties are functioning in this very House for eleven years. Is it not proof positive that all responsible political parties in the country stand for the working of our democratic institutions in a peaceful and democratic manner? Have we not in our party constitution and others also in their party rules and constitutions stated that we'stand for peaceful methods for the transformation of the society or for changing the Government they would seek peaceful ways? Then, why try to make out as if some political parties have some plans for violence and other things and, therefore, you need such a preventive detention law? We are here for eleven years'. Where have I gone to indulge in violence? Nothing of the kind. Sometimes violence takes place, but it takes place outside the control of the political partie9. Violence takes place in so many shapes, communal riots and all that We all deplore such happenings. Every party deplores such things. Then, why talk about violence on the part of political parties and make out Bs if the Congress Party is Caesar's wife and Opposition Parties bere are all promoters of violence? Nothing could be a greater falsehood, a greater untruth than such statement as is sought to be made out by the Congress or the Treasury Benches. Unfortunately today the Congress Party lacks that courage. If I were in that place with such a great majority, as they enjoy today, we should have been ruling this country without the Preventive Detention Act. The Congress Party is much bigger than some of them perhaps think. They have today

75 per cent of the seats in their control, controlling all the State Legislatures in the country except perhaps one. Yet you are not in a position to run the country democratically without the Preventive Detention Act, I should like to know when you wilt be in a position to do so.

AN HON. MEMBER: Never.

SHRI BHUPESH GUPTA: Therefore. let us not try to mislead the people by saying that they need it either for the sake of running the administration or for any other reason. Yes, violent incidents take place. Murder takes place, but there are laws to deal with them. There is the police force to prevent crime. There is the police force for detection of crime. If the police force is not in a position to discharge its responsibilities in the matter of detection and prevention of crime, the answer to that is not the Preventive Detention Act, which every Congressman deplores in point of principle. The answer to that is the improvement of the police force, your detective apparatus and so on. Look at the United States of America. In Chicago in the last 23 years there were perhaps more than a thousand murders. Every day murder takes place in the United States of America, the country which my friend, Mr. Sudhir Ghosh, very much likes.

SHRI SUDHIR GHOSH: Yes.

SHRI BHUPESH GUPTA: Yes, get up. It enchants you.

Shri Sudhir Ghosh: May I ask one simple question?  $I_s$  he arguing that we do not need both the Preventive Detention Act and the Defence of India Act? We can do with one and members arrested can be kept under detention under the Defence of India Act Is that his argument?

SHRI BHUPESH GUPTA: I am coming to that. All that I say is that you like America.

SHRI SUDHIR GHOSH: I like America, I like Russia and I like you.

SHRI BHUPESH GUPTA: That is the one thing that you like and Russia perhaps another. I am not concerned that way. In the U. S. A. about which democracy they talk so much, only the other day the President has been murdered. Do they talk about Preventive Detention Act? Every day we se<sub>e</sub> in the papers that the life of Mr. Johnson is being threatened. Do they talk about having a Preventive Detention Act? Now, they do not, because even if the Bill of Rights has been modified in the U. S. A. by various other Acts, still the American tradition has not gone out of the influence of Abraham Lincoln and Jefferson. That is why despite the fact that crimes are committed there and despite the fact that even a President Is murdered, Mr. Kennedy, do not talk about Preventive Detention Act. Why? Because there arc certain fundamental principles which have If a President is jnurto be cherished. dered their answer is not the Preventive Detention Act. Their answer is, strengthen the F. B. I., strengthen the Police Department, strengthen Detective Department, so that, firstly, the guilty are punished and, secondly, the crimes are detected before they are committed. Come to England. Is there Preventive Detention Act in England? Am I to believe that there is no murder in England, no violence in Very England? many things take place in England also. But ever since 1670 when they passed the Habeas Corpus Act they did not dream of, they did not think of having any such preventive detention measure in peace-time. Only in war-time they had it I shall come to that later. Therefore, this is England. Come to Tn France very many violent France. acts take place, strikes take place and so But even the Fifth Republic of France, let alone the earlier Republics, never thought of having a Preventive Detention Act on the Statute Book. Go to Italy where

strikes take place, violence takes Even in the Italian Parliament nlace shots were fired and the leader of the Communist Party in the Italian Parliament, Signor Togliatti, was shot in Parliament itself and seriously injured. Even so neither the Communist Party nor anybody there demanded that there be a Preventive Detention Act should or similar Act. Go to Japan where a Prime Minister was killed, a leader of the Socialist Party was killed, and so on. Do you have the Preventive Detention Act there? No. They do not have. That is not the way of modern democracy. That is not the way of parliamentary demo-This is something which cracy. been given up long ago and other steps are taken to deal with the situation. In our country too we have got the Indian Penal Code which is the written law and which is comprehensive. We have got the Criminal Procedure Code (containing such provisions as sections 107, 108, 144, 151 and so on. have got various other laws also with which we can deal with situations as thev arise because of certain lawlessness and violent activities. No. they are not satisfied with that. must have this Preventive Detention Act. It is an Act for terrorisation as far as the political parties are concerned. Do not tell us that you are not arresting the political workers.

Mr. S. A. Dange, leader of the Communist Party, and President of the Samyukta Maharashtra Samiti, was put in detention under the Preventive Detention Act, together with many of his colleagues. The Opposition leader, Dr. Lohia, and the late Dr. Shyama Prasad Mookerjee had all served their term under the Preventive Detention Act. This is how things are done. They have sought to use it against the top-most leaders of important political parties in the country. Yet he wants to make out before this House that the Preventive Detention Act is only meant for the goondas and so on. understand, when you

[Shri Bhupesh Gupta.] have arrested Comrade Dange, that he was indulging in violence or doing something which would attract this Act? No. Comrade Dange was fighting for the break-up of the bilingual Bombay State, and he did win. Bilingual Bombay State has gone and a linguistic State has come in its place. For that he was put under arrest, and under this very Preventive Detention Act. In Bengal Opposition leaders have been detained under the Preventive Detention Act, trade union leaders have been detained under the Preventive Detention Act.

Mr. Vice-Chairman, I may inform the House that when we were in Government in Kerala between 1957 and 1969, the question arose as to whether the Preventive Detention Act should be used to deal with any agitation which was patently violent and aggressive. We thought over it at the ministerial level in Kerala and at the central level and decided never to use the Preventive Detention Act. J.t would be better to get out of office rather than having the shameful and inglorious thing done by us. Now, you put people in detention without trial. I know they are in that place. The VlceMPiresident expressed satisfaction that we had not done such a thing. Well, this is the standard that we laid down, and y<sup>et</sup> in Kerala the moment you get a chance you put our people in jail without trial. In Bengal, everywhere you have done that.

Mr. Vice-Chairman, I reject the suggestion that the Preventive Detention Act is needed in order to deal with the situation that may arise. The situation is comparatively far better than it was some ten years ago. Our institutions are settling down; You saw how we led the march before Parliament. Was it a violent thing or was it peaceful? And this is how the political parties are functioning. If dacoits are there, deal with them. But how are they dealing with them? Those who are custodians of the law sell guns to the dacoits. When they ftre arrested, the guns in their

possession are found to be police guns and ammunition, and this is stated by the Home Ministers of Rajasthan and Madhya Pradesh. The other day also it has been stated that the police force sell weapons and cartridges to the Madhya Pradesh dacoits. Well, you cannot control this kind of crime, and it ig no use coming here and telling us: "Give ug the Preventive Detention A.ct". Goondaism is indulged in. We have got ample powers in Calcutta, which according to this report has furnished you so many goondas to be treated by you as State guests. In Calcutta we have got the Goonda Act. Why is it not being effectively used in order to deal with the goonda menace? Sir Charles Teggart, not under a free Government but as a part of the alien Government, dealt an effective blow to the goondas under the Goonda Act. What the British Police Commissioner could do, taking advantage of the Goonda Act, to teach a good lesson to the goondas our Ministers cannot do. Am I to believe that they are not competent people that way? They are competent, but they build up an inefficient administration. Mr. Vice-Chairman, when we see our brave goondas becoming at the time of election Congress propagandists, we feel that the goonda menace can neither be dealt with under the Goonda Act nor under the Preventive Detention Act This is the position

Come to Calcutta during the 1967 general election, and I shall show you how many goondas become Congress canvassers. We published a picture of the lawless goondas of Calcutta in the papers in the role of canvassers. I should like to know whether the remedy lies in this kind of measure or in purification of our political life in the country. Therefore, Mr. Vice-Chairman, let us not talk about the Goonda Act here. We want the goondas to be dealt with. Certainly there is a law for it, but they aire not apolying this law. Now what are they doing? A very interesting thing

you will find in this report is that there are very few politicals under detention, but they have arrested the politicals under

the Defence of India Rules.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are not concerned with that now.

SHRI BHUPESH GUPTA: This is how they are working. How are the other countries using the preventive detention law? I am now concerned with a particular law, the preventive detention law. In this country you arrest 900 Communists including Members of Parliament. Even today a Member of this House is under detention, and two Members of the other House are under detention, belonging to our Party. And there are o;hers also. As far as the two Members of the other House are concerned . • (Interruptions) Please do not interrupt.

I wrote a letter to the British High Commission to find out from them how they administered the Defence of the Realm Act, their preventive law. A reply came from the Head of the Reference Section of the British Information Services. I would read out this thing:—

'Dear Mr. Gupta,

Please refer to your enquiry of the 31st January requesting information regarding the number of British subjects detained in Britain without trial during the Second World War.

We have made some enquiries and have managed to collect the facts below. Regulation 18B was the re levant section in the Defence of the Realm Acts \_\_\_ "

Then, this is what they say-

"While Regulation 18B was in force, the Home Secretary was required to report monthly to Parliament the number detained, released and retained in detention. These reports were printed and available to the public.

The published figures show that 1,847 people (including a handful

of non-British) were detained for periods varying from a few days to several years. The maximum number detained at any one time was very much less than this,

Although there was no trial in open court, each case was considered by an independent Advisory Committee when representations on behalf of the detainee were made. The Advisory Committee, after hearing all that was put forward, made recommendations to the Home Secretary who had to tell Parliament how many such recommendations he rejected each month. In this way Parliament exercised a restraining influence upon the executive Departments."

"I hope that this is approximately the sort of information you want My apologies- that it has taken rather a long time to accumulate.

Yours sincerely,

(Sd) Miss B. M. Rowe,

Head of the Reference Section."

That is how they utilised, in war-time, the powers of their Preventive Detention Act, which cannot be conceived of in peacetime. They had talked about the Advisory Board even in wartime, they had said how many were detained under the preventive law and in the entire period of war of seven years, they arrested only 1.847 peopie. But here in India today, according to his own statement, nearly 1,500 people were arrested in no time and that too after the cease-fire, when the socalled war had ended on the front'ers. The comparison is there. This is the comparison. I am not asking you to emulate everything that is English, but certainly some of the things should be taken note of because you say that you go by the practices that obtain in England.

SHRI ABID ALI: What is oVaming in Russia? What is happening in Russia and China?

SHRI BHUPESH GUPTA: Well, do not go into that question.

SHRI ABID ALI: Why not?

SHRI BHUPESH GUPTA: also arrested people wnenever suspicion is there. And I am saying that there was the Fascist Party of Oswald Mosley who spoke for Hitler. There is no such party India which speaks against the Government of India on the border question. We are committed to the defence of our mother-land in the same way as anybody is. Is there a party, is there a paper, doing so? Not at all. But in England—it was running the Fascist is a fact—Mosley Party. I was at that time in England when hewas saying that Hitler should be ported. Very few people were arrested. But here this Government has arrested so many people, well, in no matter of time and after the cease-fire and today they are getting even Members of Parliament and the State Legislature arrested; any person they arrest. I have criticised the West Bengal Government here but I must say that though belated they have started releasing them. Now there are 28 people in jail. All others have been released. I lhank Shri Prafulla Sen for this. We are not small men and I hope that others too would soon be released, as also "the detenus in other States. In Maharashtra, Tripura, Assam, UP., MP. and Bihar, there are nearly 140 people belonging to our party, let alone others. They should be released. This is what I would like to They are using this Act to arrest them. Now. if these people had been arrested under the Preventive Detention Act, they would have been released, all of then, firstly because the Preventive Detention Act prohibits detention for a period of more than one year, and most of them have spent more than one year in prison. That is why instead of arresting them under the Preventive Detention Act, they were arrested under the Defence of India Rules. if they had been arrested under the Preventive Deten-

tion Act, the safeguards under article 22 of the Constitution would have been available to us and we would have gone before the Advisory Board and proved the hollowness of your malicious and false charges against them. Therefore, in order to deprive the citizens of these safeguards provided under the Preventive Detention Act,—that is to representation and appearance before the said Advisory Board—they put them under the Defence of India Rules which negate all these Constitutional safeguards. Am I not to from this that the Government is conclude not guiding itself in good faith in this matter? Am I not to conclude from this that they are guided by political prejudices, if not political And I say that in some places, vendetta? they are guided by political vendetta. I pointed out to you that in Bihar, in Bhagalpur, some people were arrested on a warrant under the Preventive Detention Act, which Magistrate said was a forged warrant. We have heard in our country of forgeries of many kinds but we have never heard of a forged warrant. Yet, such things happen. People were arrested on forged warrants which the Magistrate very well denounced and ordered an enquiry into the matter.

Therefore, I do not wish to say anything more. All that I can say once again today, as I speak on the subject, is that if ever there was a time when you could do without the Preventive Detention Act -and such laws, here is the time today, and it is unfortunate that the Home Minister has not taken courage in both hands in order to do away with this thing. There is no time; it is useless to make appeals. You know the position of the country more than we do. Therefore, as far as this is concerned well, it is a strange thing. Can you cite one single country in the world which has two sets of preventive detention laws such as we have, namely, the Defence of India Rules and the Preventive Detention Act? I do not know of any Government in the world which runs simultaneously two

Preuenttue Detention [21 DEC. 1963] (Continuance) Bill, 1963 4562 456i sets of detention laws. Those who have. they have one, and very few have it. But here the Government has two detention laws. Therefore, from every angle, this law has to be criticised, and the entire Opposition, between them representing the majority of the voters in this country, has demanded the abrogation of the law, and yet the Government wants to continue this law because it thinks that it must be there in their political hands to intimidate its opponents, terrorise them, and democracy . . .

SHRI GULZARILAL NANDA: Where is the majority that the hon. Member claims that has voted for the repeal of this legislation? Where?

Minister would understand it; the statistics of the public life. Election Commission will tell him that 47 per CHAIRMAN cent of the voters voted for the Congress Party THEVICE-CHAIRMAN and 53 per cent, rejected the Congress Party at AKBAR ALIKHAN): Mr. Santhanam. the ballot box and voted for other parties. If SHRI SUDHIR GHOSH: Would it be they had been united, if they had been in one unfair to say . single party, Shri Nanda would have been sitting here and somebody else would have been THE VICE-CHAIRMAN(SHRI sitting there. may not be in danger of being kept under If so, you may refer to what you want to say detention.

SHRI GULZARILAL NANDA: Have you counted all the Independents and everybody on your side?

SHRI BHUPESH GUPTA: the mandate of the people, asked everybody to entire issue. But only 47 per cent, voted for vote for you. you but the 53 p\*r cent said, that they would It is common ground that generally and the majority is disunited majority but Are there special circumstrue that it is a nevertheless it is a majority; the majority of the voters was against such measures me the Preventive Detention Act. If we

had proportional representation the picture would have been different in Parliament.

Therefore, Mr. Vice-Chairman the Home Minister to heed popular public opinion in this matter and do everything in his power to take away this law. As far we are concerned, for eleven years we have fought this shameful and arbitrary law. which is morally repugnant, politically oppressive and ethically intolerable. It is a criminal law; it is a crime against the times to have such a law on the Book. I ask the Government of India Statute to pick up courage even at this late hour and withdraw this shameful Bill. They will be doing good to the country and the people taking aw'ay this measure. They will be adding to the prestige of the country and creating a better climate for the shaping of our SHRI BHUPESH GUPTA: I think the Home democracy, of our parliamentary institutions and

I assure you that in that case you AKBAR ALI KHAN): Would you Mke to speak? now when you speak later. I have called Mr. Santhanam.

SHRI K- SANTHANAM: Mr. Vice-Chairman, I rise to support the motion moved by the Home Minister. I am sorry that my friend, Mr. Bhupesh I have not. Gupta, had so exhausted himself that he could How can I? I am saying this thing and I hope not stay on. I shall not follow him with eloquent that you will consider it. This was one of the and wholly irrelevant adjectives. I shall confine issues in the election. You went for myself to a purely rational examination of the

not vote for the Congress. Then they got divi- ordinarily the liberties of individuals should not ded and they voted for other parties. Certainly be restricted or infringed except through judicial represented on this side. It is processes; that is accepted. But the real issue is:

[Shri K. Santhanam..]

tances in this country, or are there marginal cases where prosecution and punishment is not adequate to safe guard liberties of the the people, where, if things are not prevented, a situation will develop in which prosecution and punishment can pro tect the liberties of the people? That is the sole issue. This question came up for exhaustive discussion in the Constituent Assembly where I had the privilege to participate. There. the article dealing with preventive detention was not proposed by Sardar Vallabhbhai Patel or by Pandit Ja waharlal Nehru, but by Dr. Ambed-kar and by Sir Alladi Krishnaswami Iyer—all of them tried lawyers—not in particular sympathy with the Congress. Therefore, the Constituent Assembly decided that in the infant stages of Indian democracy we should not depend wholly on prosecution and punishment, that we should see that before things are prevented thev develop. Therefore, they put the article in the Constitution and left it to Parliament to legislate according to the needs of the country -----

Mr. Vice-Chairman, I need not say, I need not explain why it was necessary to enact the Preventive Detention Bill in 1950. There were widespread communal riots, people were being killed on the open streets; from the second floor of the "Hindustan Times" I saw a boy of fifteen years stabbing on the road in Con-naught Circus a Muslim—and in those circumstances, when the whole city was rioting, the Government could not waitand see who kills whom and then put its police people at work. Things had to be prevented.

My friend, Mr. Bhiroesh Gupta, has argued that it might have been justified thpn: we hw passed thirteen years since then; is it now necessary to continue this Acf

SH-I BHUPESH GUPTA: I never said it might have b^n justified then.

On that ground you justify it, what you are saying.

SHRI K. SANTHANAM: You did not justify it then,

SHRI BHUPESH GUPTA: It was never justified by me; the other side justified it.

SHRI K. SANTHANAM: Then I would only recall to the memory of my friend the situation that existed in Telangana. You, Mr. Vice-Chairman, know it more than any of us. Was there any safety of life or property, or anything whatsoever, in Telangana? There was sheer terrorism, and that terrorism had to be suppressed. Could it have been suppressed, could the rights of the ordinary people-not of politicians—the peasants, workers have been secured without these exceptional powers? Then again there was an agrarian movement in my own district of Tanjore in Madras. There, at the instance of the members belonging to our friend's party, the agricultural labourers and the smaller peasants were called upon to murder all the landholders. And many murders did take place, when Mr. Pra-kasam had to come down with a heavy hand and restore order. Therefore, this measure was necessary.

And again, let me take the last point which he made: Should there be two detention laws? If these two laws are going to stay for the same period, then of course there is a lot of substance in what Mr. Bhupesh Gupta has said. But it is our claim, our hope as well as the hope of Mr. Bhupesh Gupta, that the Defence of India Act may come to an end and that emergency may be declared to have ended. Then we cannot be left without a resource for dealing with these extraordinary dangers to fundamental liberties. The hon, the Home Minister has referred to goon-daism, to the goondas, to deal with whom the Detention Act has been used to the largest extent, and he

has well explained that there is a fundamental difficulty in prosecuting these goondas. They tamper with witnesses; they terrorise them; and without witnesses I do not suppose my friend wants the courts to put them down.

SHRI BHUPESH GUPTA: There are the provisions of sections 107 and 108 under which they can be bound over; if they do not get bound over, they go to jail.

SHRI K. SANTHANAM: They will be bound over and go to the next iState and commit the crime, and so, by the time they commit crime all over India (Interruptions)

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Please do not interrupt, Mr. Bhupesh Gupta; you have had your say, and let him go on now.

SHRI BHUPESH GUPTA: He is supposed to be one of the founding fathers-very few we have got of them. Therefore I want, the children want to get things clarified from the founding fathers of the Constitution.

SHRI K. SANTHANAM: But my own point of view is that this Act is essential, not so much, for goondaism as for the existence of two move ments in this country, which tute a permanent and dangerous peril liberties. to our One is communism and the second is communalism. Sir, my friend pre tended to white-robed de be mocrat. I would like to know ther he believes or does not be' in violent revolution. I want to know whether he believes or does not be lieve in class war.....

SHRI BHUPESH GUPTA: I will just tell you, Mr. Santhanam.

SHRI K. SANTHANAM: No.....

SHRI BHUPESH GUPTA: You ask me a question and you will not listen to my answer. We have said in our party constitution that the Com-

munist Party will seek social transformation by peaceful means and jolly well we mean it. That is why I am here.

SHRI K. SANTHANAM: Have you abandoned violence as a philosophy?

SHRI BHUPESH GUPTA: Violence you will do. We do not.

SHRI K. SANTHANAM: You have said that for the present because of emergency you will follow these methods.

SHRI BHUPESH GUPTA: We stand for bringing about social transformation through peaceful means. And that is what we are working for. You should be happy, Mr. San-

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He is referring to democracy, whether you believe in democracy.

SHRI BHUPESH GUPTA: Well, we are the first Opposition in the general election. Does he say that we do not believe in democracy?

SHRI K. SANTHANAM: I shall be happy if the Communist Party of India declared that they have given up Marxist principle of violence.

SHRI BHUPESH GUPTA: You want as to give up Marxism. Do not get confused, Mr. Santhanam.

SHRI K. SANTHANAM: Did not Marx plead for violent revolution?

SHRI BHUPESH GUPTA: Marx and Engels preached transformation of the English society towards the 19th century. But if you invite me to Bhubaneswar, I will tell you.

SHRI M. P. SHUKLA (Uttar Pradesh): Sir, are the two hon. Members discussing amongst themselves?

SHRI K. SANTHANAM: I wouli request my hon. fiiend not to inter-runt me. I would like to speak according to my lights. I have read Karl Marx from the beginning. He

[Shri K. Santhanam.] has declared from the housetops that long the people—he called SO as them proletariat—do not rise in vio and exterminate the non-pro letariat. there would not be com munism. That is what he has said. I can give him the chapter and verse from it. Then, what about class war? Does he believe or does he not be lieve. in class war? And does he believe does he or not believe in proletariat dictator ship? So long as any party believes In these three, it is a permanent and irrevocable danger and we have to guard ourselves against them.

SHRI BHUPESH GUPTA: Is it your contention that so long as the Communist Party remains there, there must be preventive detention?

SHRI K. SANTHANAM: Exactly.

SHRI BHUPESH GUPTA: Say that. McCarthy.

SHRI SUDHIR GHOSH: If Mr. Santhanam permits me just for one moment.

SHRI K. SANTHANAM: No. I do not want any interruption.

SHRI BHUPESH GUPTA: He is a very capable man.

SHRI K. SANTHANAM: I do say that so long as the Communist Party exists it will try to take its opportunity to create Telanganas, to create confusion. And as we know, the slogan of "peaceful politics" is a pure expediency. It is wiling to take every opportunity directly and indirectly, to create trouble, to indulge in violence, to set up the students, to provoke the peasants and do everything to upset peace and order in this country. For that some exceptional law will be required. If he wants formal laws, then the laws will have to be much more extensive, much more dangerous to the ordinary people than these

laws. For instance, if it is said that the police should be able to arrest people, if they fear that there will be danger to public peace, then that will be a greater danger than the law of detention

Then there are communalists. We know what happened in Jabalpur. We know there are communalists everywhere. There are people burning the Constitution

SHRI BHUPESH GUPTA: If you will mix us with the Communalists, I can *go*.

SHRI K. SANTHANAM: I am not going to give any undertaking.

Then, the communalists. They are an equal danger. We do not know where the communal fanatics will start, when they will start and what they will do. And should We not be prepared for it? Otherwise on the smallest excuse there will be rioting. Of course, we may have prosecutions and we may have punishments. But it is far, far better that some steps are taken to prevent these riots, all this violence, rather than resort solely to prosecution and punishment.

THE VICE-CHAIRMAN: (SHRI AKBAR ALI KHAN): You have got two minutes more.

SHRI K. SANTHANAM: I shall finish soon. I have got a full list of people here detained under the Preventive Detention Act as well as under the Defence of India Rules. It will be found that great care has been taken to see that only a minimum number of people are dealt with and detained only for the minimum period of time. Now, 1,262 people were arrested under the Defence of India Act Now the people who remain there are only 382. And it is not necessary for me to say that most of them were in Assam and Bengal and the need for keeping them in detention was obvious. Therefore, my contention is that for the infant domocracy of India, for the conditions at present as they

the rule of law cannot be established by more prosecution and punishments and therefore, we should have sufficient powers of

prevention for all these things.

Sir, my hen, friend, Mr. Bhupesh Gupta, referred to the U.S.A. Probably he does not know about the existence there of the Subversive Activities Control Act which does not apply to goondas, which does not apply to murderers but which applies solely to the Communist Party. And then in Burma, in Japan, Indonesia and Malaya they have got similar laws authorising preventive detention. Therefore, our preventive detention is sanctioned by the Constitution. It is necessitated by circumstances and the existence of communism and commu-nalism in the country makes it dangerous to deprive ourselves of this measure, and if we do so, we shall have to re-enact it with far more stringent powers in a short time. Therefore, I support the motion of the Home Minister.

SHRI MULKA GOVIND A REDDY: Mr. Vice-Chairman, I oppose this Bill, the Preventive Detention (Continuance) Bill, 1963. It is a retrogressive measure, which no democracy will support. In 1950 this measure

[THE VICE-CHAIRMAN (SHRI M. GOVTVDA RKDDY) in the Chair.]

was put on the Statute Book. Whatever justification it hs.d in 1930 because of the partition and communal riots, there is no justification for it now to be continued for another period of three years. In other countries, particularly in democratic countries, it is very rarely that a measure of this nature is resorted to and put on the Statute Book. Under very emergent circustances, where the country is at war, the Government concerned will resort to this sort of law. But unfortunately in India, from 1950 onwards this measure is put on the Statute Book. We all expected that after the 31st December 1963 the Government would not come forward

with this Bill for continuing this aetestable legislation.

2 P.M.

It is not a party question. We are all one with the Government that goondaism should be put down, that communal elements who create abnormal situations in the country should be put down, that the anti-social elements that resort to profiteering, hoarding, and all sorts of things whereby they create an intolerable situation for the ordinary people in the country should be put down. Whatever measures are necessary for putting down such elements, in that the Government will have our cooperation. But this preventive detention measure is not a measure that the Government shou'd resort to because this is an undemocratic measure. This is a vrey retrograde measure, this is a very oppressive measure. In a parliamentary democracy, we should not resort to such measures. The figures quoted by the Minister do not justify any further continuance of this measure. Hardly 300 people have been detained under this measure and those could have been dealt with by the conmon law of the country. The I.P.C., the Criminal Procedure Code, etc. are wide enough and long enough to bring any of the antisocial elements to book and thus to put down lawlessness. Because of this measure lawlessness has not been put down properly in this country, mostly because goondaism and lawlessness are resorted to by people who have some influence or other with the ruling party. It looks as though this has been aided and abetted by influential sections in the ruling party. Whenever members connected with the ruling party or having some influence with the ruling party resort to antisocial activities or resort to profiteering or hoarding of stocks, etc. this measure has not been utilised to prevent such illegal and anti-social activities. Recently the cooperative sector particularly the Delhi Co-operative Stores, was involved in profiteering in sugar. would like to ask the Minis[Shri Mulka Govinaa Reddy.] tax Wiietaer tnis Act was resorted to and ine persons connected with that Cooperauve Stores were brought to book under this Act whereas small businessmen and merchants, when they resort to such profiteering methods, they have been booked.

It ciearly shows that this measure is utilised to put down their political opponents and that was not the reason for which this was adopted in 1950. At that time because of the partition there were communal riots, commotions and at that time it might have been necessary to resort to the Preventive Detention Act but now when the situation is normal, it should not be resorted to. It is the right of any political party or trade union to agitate for the social transformation of the society and for the redressal of their grievances in a peaceful way. I know there are many instances where, just because the trade unions or workers agitated for the redressal of their grievances, instead of resorting to ordinary laws of the country, this axtraordinary fascist law has been resorted to and they have been clapped under the Act

The Home Minister was telling us whi:e moving this Bill for consideration that we are now under an emergency, that there is Chinese aggression, that the Chinese have attacked us and certain territories are under the control o" the foreign enemy and therefore there is need to have this Act ir>. addition to the D.I.R. "While replying to the debate in the Lok Sabha he appears to have said that it is easier to resort to the Preventive Detention Act than the D.I.R though the DTK. is sharper and more aggressive in fharacter. We are one with thern to preserve the intesrity of the eotintri' the security of the country. It is fhey, the ruling oarty, who are resnn-^'Ve for this ranp o" our northern ^orders by a foreign enemy. If at n't there is any justification for resnrtin" TO this Art. the momhor<i of the Tfp&strry Bonch s s,u,nM have been hrought under the mischief of

this Act because tney tried to compromise with one integrity of the country, with the security of the country.

There is no justification whatsoever lor this fascist measure to be continued any longer, it is only under a fascist dictatorship, where there is police rai or pouce rule, that these obnoxious, abnormal and abhorrent legislations are resorted to but in & democratic country like India which always claims to be the largest democracy in the world, we should set an example to the other neighbouring countries that the ordinary rule of law prevails in India, that we need not resort to police measures and keep the people under detention without trial. It is the fundamental right of any citizen in any democratic country to have his liberty, freedom of speech and action and association and if there is any violation of those freedoms guaranteed under the Constitution, he should protest and protest with all vigour. It is unfortunate that the Congress Government which is now in power should continue to resort to this oppressive measure. The liberty of the citizen, the freedom of the citizen, is very fundamental for the proper functioning of democracy and democratic ideals and democratic elements will not thrive if the liberty of the person concerned is curtailed in this unusual and undemocratic manner without giving an opportunity to the person concerned to state his case. The ordinary law—the I.P.C. and the Criminal Procedure Code—is quite sufficient to bring to book any anti-social e^ment or those who resort to anti-social activities or communal activities which will dis\*urb the oeaee of the land. It is time that wr, have some Divisions in the Indian Ponal Cn\*o and 'n the Criminal Procedure fo-io mn-^flo^ {n the lieht of the pv-norionre that we have and in vi°w of fh» \*a<Tt that we pre now a sovereign democratic country.

fiVom th° flo-iires that the Home Min'st^r n»Kn>d. it is seen that there ar° 10 no-s^n^ d^+Mn^d under the Preventive D<sup>Q</sup>\*ention Act because they

resorted to profiteering and hoarding. Thi& is a very sorry state of affairs. It looks as if the Government is not at all serious in putting down antisocial elements, elements which resort to profiteering and hoarding of essential commodities. It looks as if they are very particular to curb the activities of trade unions and political parties. Many of the top leaders of the Opposition have been detained under this Act, even though most of the parties have publicly stated that fley do not resort to violent activities, that they do not believe in violent activities, that they believe in the transformation of society through peaceful methods and peaceful agitation. In spite of the declarations made by the political parties the Government still wants to have this detention measure which is a very obnoxious one.

The Home Minister in the other House said that if there was an assurance given by all the political parties, he might come with another measure for repealing this Act. Almost all the political parties—I do not think there is any exception—have stated that publicly. And the leaders of the political parties in the other House gave an assurance that they do not believe In violent methods, that they would strive to transform society or redress the grievances of the people, through peaceful methods. And here also the bon. Member, Shri Bhupesh Gupta, has given that assurance, and we, on behalf of the P.S.P. and other political parties, are prepared to give that assurance, that we will not resort to violent activities, that we believe in peaceful methods for changing society and for changing the government. When such assurances have been forthcoming it does not look proper for the Government to insist that this Bill should be passed, that this measure should be continued for another period of three years, and that after the İat>se of some time, we' may consider the advisability o" r-'npaMng this measure. Vice-Chn>-man, whatever Mr justification there wa9 in 1980.

or whatever justification there will be when we are actually at war with an enemy, there is no justification for the continuance of this measure now, particularly when we have the Defence of India Rules and the Defence of India Act, which have been in operation since the emergency was declared. I therefore, very strongly object to the passing of this measure and I would respectully urge upon the Government to withdraw this motion.

SHRI P. N. SAPRU: Mr. Vice-Chairman, I frankly confess that I am not in sympathy with this Bill. The Constitution, no doubt, gives us the power to have preventive detention, and the provision has found place in the Fundamental Rights. But let us remember the circumstances in which Constitution was framed. We had abnormal circumstances in those days. There had been a good deal of bloodshed in connection with the partition, and there was the trouble in Telan-gana. The position today, fortunately, is different. Also this Act has been in operation for thirteen years. A measure of this character can be justified, if at all, on the ground of emergency. But the difficulty with us is that our emergency is a permanent one. Mr. Nanda said that he hoped that the emergency would be over soon. But every third year, the Government comes before us and wants us to pass a measure of this character, in the name of the emergency, and that emergecy seems to be a permanent emergency.

Mr. Vice-Chairman, I am opposed to the principle of preventive detention. The principle of preventive detention is opposed to all that we understand by the rule of law. They have preventive detention, no doubt, in Indonesia which cannot be called a democratic State. I know there is preventive detention in Ghana which cannot be called a democratic State, and also In South Africa there is preventive detention of a drastic character, and

[Shri P. N. Sapru.] I do not think that that country, South Africa, is a country which we should imitate. Preventive detention dispenses with all legal formalities. It dispenses with the normal legal procedure. The accused may make representations, or has the right to make representations. But his case is heard by the Advisory Board, not in public but in camera. And he cannot be represented, as Mr. Nanda said, by a legal practitioner. There is an express provision, provision in section 10(3), barring the appearance of legal practitioners before the Advisory Board. Undoubtedly the Advisory Board will be presided over by a High Court Judge. But a High Court Judge or a Supreme Court Judge can act only on the materials before him. And part of the material is of a confidential character which ma3r not be disclosed to the accused person. Therefore, look at it from the point of view of the rule of law, and you will find that it offends the basic principles with which the rule of law and the concept of democracy are intimately connected. We pride ourselves on being an ethical State. We pride ourselves as being the inheritors of the Gandhian tradition. Surely, in a democratic 'State of this character, it should be possible for us to do without preventive detention. It has been said that we need this Act for goondas. We have any number of goondas. Why not then dispense with the provisions of the Criminal Procedure Code, with sections 107, 108 and 110 of that Code, or the provisions relating to the trial of daco-its? Why not use this measure for dealing with everybody against whom there is suspicion? If you do that, you will probably have peace in this country, but it will be the peace of the grave, and I do not think that we want in this country the peace of the grave. We have today the Defence of India Act. That is a more stringent measure than the Preventive Detention Act Is It necessary for us to have two Acts? Is it necessary for as to have the Defence of India Act and to have the Preventive Detention Act? I do not think so.

I say when the British were in this country we used to have Criminal Law Amendment Acts and we used to haya Preventive Detention Act and we used 'to be vehement critics of those Acta and I remember to have made a speech in 1934 in the Council of State opposing the Criminal Law Amendment Act and I quoted from a passage or Mr. Asquith which I will repeat her\*. Mr. Asquith said:

"It is all important that the Executive should stamp out murders and terrorism but in the performance of that task the means are almost, if not quite so important as the end."

Sir, Mahatma Gandhi always laid emphasis on means and I think it is necessary for us, in order to stamp out terrorism, goondaism, murder and all that, to employ correct means.

Something was said about Marx and Communism. Now I am not a Communist and I have got very grave and serious differences with certain aspects of the Communist philosophy. But let it be remembered that Marx was a very very great thinker. The four men who influenced the thought of the last and present century were Darwin, Marx, Freud and Einstein. They are a class by themselves. It is all right to talk against class war but Marx has many interpreters and *certain* sections of the British Labour Party also share Marx's views.

SHRI BHUPESH GUPTA: Now they have given up.

SHRI P. N. SAPRU: And they do not interpret Marx to have preached violence as Shri Santhanam appears to have assumed. Assuming that Marx has preached violence and the Communist Party being a Marxist Party is a party of violence, why not take the straight course and why not ban the Communist Party? I think that is the more honest and more courageous course for us to take but that we are not prepared to do. We want to take action against individual Com-

munists who may have hurt the susceptibilities of local authorities.

I do not say that this Act has not been administered in a just or proper manner. That is a criticism which I do net share with  $m_{\nu}$  friend, Mr. Bhupesh Gupta. I think the Government has tried to administer it justly and fairly.

SHRI BHUPESH GUPTA: I might point out—Eh-. Sapru, one minute—to this House that Mr. Ganesh Ghosh was put in detention on a charge relating to the Chittagong Armoury Raid case in 1930; he was put in detention under the Preventive Detention Act for having participated in that raid in 1930.

SHRI ABID ALI: That information is not correct. He is making a wrong statement.

SHRI P. N. SAPRU: It is not my submission that Government has administered this measure in an unjust manner, or in an oppressive manner. I think it has tried to administer it in a moderate manner but the point is that the very principle of this Bill is wrong and where the principle is wrong the measures taken must be necessarily wrong.

It was said that the detenu could be represented by a legal practitioner. There is an express provision in the body of the Act itself phohibiting the appearance for a detenu by a legal practitioner. He can appear in person or he can be called upon to appear in person and he can be supplied with the grounds in a general way on which the order has been made but parts of the evidence against him which are placed before this Advisory Committee may never be made known to him. That is not my conception of the rule of law and as I have said there is an intimate connection between the rule of law and democracy. During war time they had in England the Defence of the Realm Act and it

is to the eternal credit of British Judges that at least one of them declared, that in the clash of arms the laws are not silent. Lord Aitkin's' judgment is a tribute to the ability, integrity and liberalism which characterize the British Judges.

I think we should even in abnormal times hesitate to take abnormal action because abnormal action makes an abnormal situation more abnormal. What can be done by normal methods cannot be done by abnormal methods and should not be done by abnormal methods. I know that there are men who want the security of the State to be maintained. I am just as eager as they are for maintaining the security of the State but the security of the State cannot be maintained by coercive laws. What you need is firmness plus reasonableness and where firmness is not combined with reasonableness disaster follows. We have, therefore, to consider in a calm manner whether for some of the things that happen in this country we ourselves are not at times by the policies we pursue responsible. It is a bitter pill for anyone who values the rule of law, for any one who has respect for the rule of law to swallow, and I confess, Mr. Vice-Chairman, that I have no sympathy with this Bill. I look upon it as a measure which is not deserving of support.

Thank you.

SHRI G. S. PATHAK: (Uttar Pra desh): Sir .....

SHRI BHUPESH GUPTA: I am afraid you never speak for progress.

SHRI G. S. PATHAK: Mr. Vice-Chairman civil liberty and the rule of law are the essence of democratic life. They are our prized possessions. Th"v give meaning to the life of a citizen. Without them we think that economic and social progress is an idle dream. Therefore, no price is too dear which might be paid In order to

[Shri G. S. Pathak.] secure conditions which may ensure civil liberty. (Interruption). I am riot a theorist. I am not apologetic, as it were, of this Bill. The Government states that these are the conditions prevailing in the country which necessitate the continuanca of the Preventive Detention Act.

SHRI P. N. SAPRU: And the Government must be right.

SHRI G. S. PATHAK: I myself believe that those conditions exist and, therefore, I support the Bill. I want to live in a world of realities, not on theories. Safety of the people and security of the State are essential requirements without which there can be no civil liberty; there can be no democratic life if there can be parliamentary institution. We are comparing India, which won freedom sixteen years ago, with countries like the United Kingdom, which has enjoyed democratic life for long and which has got a certain disciplined mind among the people. Are there any persons in the United Kingdom who are prepared to embrace foreign enemies at Che borders?

SHRI P. N. SAPRU: Sir Oswald Mosley was there.

SHRI G. S. PATHAK: What happened to him? Public opinion killed him. There is no such public opinion here.

SHRI B. D. KHOBARAGADE: Who cares for public opinion in this country? (Interruptions).

VICE-CHAIRMAN (SHRI GOVINDA REDDY): Order, order. Mr. Pathak, I ttu'nk you should ignore interruptions and go on. Otherwise, your time is limited.

SHRI G. S. PATHAK: Therefore, this hard won liberty, hard won freedom of ours has to be preserved and our parliamentary democracy has to be preserved. Otherwise, we would hot be talking here in the manner that we are talking today.

I do not understand the argument that in principle we do not like preventive detention. Then, you are arguing against the Constitution. Why did you not argue then that this is against the principle? The Constitutionmakers, whose sagacity, whose wisdom . . .

SHRI P. N. SAPRU: May I just ask Mr. Pathak . . .

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): He is not yielding. Are you yielding?

SHRI G. S. PATHAK: No, I am not vielding.

THE VICE-CHAIRMAN (SHRI GOVINDA REDDY): He is not yielding. (Interruptions). And Mr. Pathak while speaking, I would suggest that you do not look at Mr. Sapru, which will provoke him to interrupt you. You have to address the Chair.

SHRI BHUPESH GUPTA: He is looking at a progressive lawyer.

SHRI G. S. PATHAK: I am a realist. I am not a theorist. Now, Sir, the question, therefore, is this. When the Constitutionmakers framed the Constitution, they anticipated that there must be protective measures which the Government of the day could take in order to preserve the freedom, tirs hard won freedom, and the Constitutionmakers made safeguards. The Constitutionmakers said that full opportunity for representation must be given to the detenu. The Constitution-makers said that it would be the duty of the Advisory Board presided over by a High Court Judge-there may be other High Court Judges on the Board—to examine the material and if on an examination of the material the Board finds that there is not sufficient reason for detention the Government is bound to obey the Board.

(Interruptions).

THE VICE-CHAIRMAN: (SHRI M. GOVINDA REDDY): Please do not interrupt SHRI P. N. SAPRU: 1 want to ask. .

THE VICE-CHAIRMAN (SHRI M. I VGOVINDA RKDDY); He is not yielding, J am sorry.

SHRI G. S. PATHAK: I am prepared to answer all the questions at the time of interruptions if you will Jdndly add to my time.

THE VICE-CHAIRMAN (SHRI M. GOVINBA REDDY): No. You please go •on. You do not get any advantage in time.

SHRI G. S. PATHAK: Now, Sir, the •Constitution-makers knew that we 'were surrounded by foreign Sates, and we had to be protected from the machinations of those foreign States, We have some rapacious neighbours. "We have people in our own community who are greedy, who are pared to indulge in espionage in conspiracy with the foreign people. And, therefore, with all this in view, the Constitution-makers contemplated that if there are conditions which need the enactment of such a law, such law may be enacted by the Government subject to those safeguards. Now, therefore, to say that preventive detention is bad in principle is an argument which should have been advanced at the time when the Constitution was made. Today the only equestion is and the only question can be whether at the present time there a"e conditions which require the continuance of the Preventive Detention Act. That is the only question today.

Now, Sir, something has been said ■about goondas and the existence of other evils which need to be checked. I shall tell you very briefly what I have known from cases decided in courts where the Preventive Detention Act has been applied. I will give you just two or three instances. Speeches are made. Persons are instigated to indulge in acts of violence and create disturbances. Even -where that is done, simply because the 2575 (Ai) L.S.D.—8.

language was English, the Supreme Court upset it and released the dete-nue. In deciding the cases the courts are taking into account the question of malice. If the court finds that th« detenue has not got a full opportunity, there is a release by the Government. Then, there are cases where our citizens send misleading information, wrong information, to foreign countries and people in foreign countries make use of such information. In England the punishment was very heavy for a thing like this. I will mention to you one case. A person in a certain town in India—I will not mention the names—made speeches arousing passions, asking people to murder a certain dignitary of the State. Now, he is prevented from coming to Delhi. It was stated in the order; You intend to proceed to Delhi and you will instigate plans which may adversely affect the security of that individual. Now, should the Government have waited till the murder wai committed?

## SHRI BHUPESH GUPTA: No.

SHRT G. S. PATHAK: He is prevented from coming here. He is detained. If there Ts evidence believed by the Advisory Board that he was a person who had instigated and he was a person who would have or who might have committed murder or instigated other people to commit murder, if that was the situation, then, would not preventive detention be a better measure, which would have kept the man out of harm's way and which would have secured the safety of the life of the people here?

SHRI P. N. SAPRU: It will b\* applied in all cases.

SHRI G. S. PATHAK: It will be applied in all cases if the security of this country is threatened.

SHRI G. S. PATHAK: Pro-Chinese elements exist in the country today. Can any 'one deny that when there was the Chinese attack, there were no pro-Chinese elements working in the border and engaged in anti-Indian propaganda? Can anyone deny this? Can anyone deny that there have been people here—at least two or three cases have arisen—who were engaged in espionage, who have transferred important document! to foreign countries?

SHRI A. M. TARIQ (Jammu and Kashmir): Why don't you mention Pakistan?

SHRI G. S. PATHAK: You will have to go to Pakistan.

SHRI A. M. TARIQ: Sir, I make a protest against what the hon. Member has said that I will have to go to Pakistan.

SHRI P. N. SAPRU; Sir, on a point of order. The hon. Member has charged Mr. Tariq as being a Pakistani.

SHRI G. S. PATHAK: I am not charging him as a Pakistani.

THE VICE-CHAIRMAN (SHRI M GOVINDA REDDY): That is no point of order.

SHRI A. M. TARIQ; Sir, please give me a hearing. It is not a point of order, but I have got a right to protest. When I said, "Why don't you mention Pakistan?", the hon. Member told me, "You will have to go to Pakistan". This is a threat to me. I think he is entitled to be put under detention, he must be put under detention.

SHRI BHUPESH GUPTA: What could be a greater provocation than "> say, "You go to Pakistan"?

SHRI G. S. PATHAK: I never said that.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): You proceed, Mr. Pathak.

DrwAN CHAMAN LAI.L: I hope my friend Mr. Bhupesh Gupta will not get very angry about it. I was in Pakistan only this morning.

SHRI BHUPESH GUPTA: It ia a good thing. But why should ha say that?

SHRI CHANDRA SHEKHAR; He can be anywhere because he is under the shadow of the Prime Minister. But the same thing is not the case of Mr. Tariq.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY): Your tinae is coming to a close. You proceed, Mr. Pathak.

DIWAN CHAMAN LALL: Unfortunately my hon. friend, Mr. Chandra Shekhar, is in the habit of casting' aspersions in the House. If he does not understand the rules of thia House, he cannot learn to behave himself.

SHM A. M. TARIQ: Sir it must be expunged. He has fought for Kashmir. It wilt be very bad for him, he is a leading lawyer. I say that for his credit it must be expunged.

THE VICE-CHAIRMAN (SHRI M. GOVINDA REDDY); I think you should not take it seriously. He meant it in a light-hearted way.

SHRI BHUPESH GUPTA: We know tVt Mr. Pathak is a very reactionary lawyer. We told him that.

THE VICE-CHAIRMAN (SHRI M. GOVINBA REDDY): You are only taking his time. You proceed, Mr. Pathak.

SHRI G. S. PATHAK; This chart would go to show that the Government has used the powers only where the use of those powers was necessary. Otherwise, in a country with.

this big population you would have found a larger number of persons in detention. This chart also shows that the people who are detained are not so detained as members of a particular party. Only those persons are detained who were engaged in certain activities which are prejudicial to the security of the State and to other matters. Therefore, it is not an argument that because there are a small number of people, therefore, you should not have law. This shows that the continuance of the Preventive Detention Act is necessary. The use of it will be proper and will be made only when necessary. It will not be directed against any party but only directed against individuals who may be found to be engaged in certain activities. This is the evidence afforded for its continuance.

Sir, many countries have been mentioned, U.K., U.S.iA., and son on.

SHRI BHUPESH GUPTA: And France and Italy.

SHRI G. S PATHAK: France, Italy, and so on. Now one of the questions is, why it is that only one class of countries have been mentioned and not other class of countries.

AN HON. MEMBER: Because you like these countries

SHRI G. S. PATHAK: There may be n'o detention laws and yet people may be taken away and detained.

SHRI B. D. KHOBARAGADE: Do you want to follow them?

SHRI G. S. PATHAK: We do not want to follow them, but we want to have laws; otherwise you would not be talking here. (Interruption) About two detention laws, it is quite obvious that in case a proclamation is issued that the emergency has ceased, one law will not be on the Statute Book and the othe? law will be kept on the Statute Book with larger safeguards than the Defence

of India Act and the Defence of India Rules for a period during which or before the expiry of which the emergency may cease. Therefore, Sir, support this Bill and I feel that conditions do exist which justify the passing of this Bill, Thank you.

شبی پہارے لال کویل دوطالب،، : وائس چيرمين ماهب - شريبان میں آپ کا زیادہ وقت نہیں لوں کا کیوں کہ محمد ذرا باہر جانا ہے۔ اس سے بہلے کہ اپنے وچار آپ کے ساملے رکھوں مہانما کاندھی نے چاد شید جو انہوں نے آزادی سے پہلے کہے تھے ولا میں آپ کے ساملے رکھوں کا -

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

ان کے شید کننی اہمیت رکھتے ھیں اس کا اندازہ آپ ان شہدوں سے لکا سکیں گے - انہوں نے ددینگ ۲ ساری سلم ۱۹۲۲ع کے اشو - : les less

"Democracy is no\* a state in which people act like sheep. Under democracy individual liberty of opinion and action is jealously guarded."

ایک دوسرا ان کا اور بیان ہے وہ بھی میں اسی وقت آپ کے

"Real Swaraj will come not by the acquisition of authority by e few but by the acquisition of the capacity by all to resist authority when it is abused; in other words, Swaraj should be obtained by educating the masses to a sense of their capacity to regulate and control authority."

[شرى بهارے لال كريل دوطالب، ا یہ اس مہاں مستی کے الفاظ میں جو که انہوں نے آزادی سے پہلے کہے تهـ - ان الفاظ كى كتلى بوى قيمت ھے وہ آپ اچھی طرح سے سمنجھ سکتے هين - جدموريت مين، پرجا تلتر مين اور جهال پر جنتا کا راج و حمسا کہ آپ کہتے میں عاس دیش میں جلتا کا راج مے یہاں دیموکریسی هے مهان جمهوريت هـ -- وهان پر شهريون كِ الْ كَنْ الله الله الله على عدا كرت هون كهم مولك اده وكا كرتے هيں اور ولا مولک اده و کار ایسے هوتے هيں جو که کسی حالت میں بھی خدم نہیں کئے جا سکتہ جو کہ شہری کے ساتھ میں منیشه رہتے میں جب تک که دیش کے اندر جمہوریت ہے پرجاتلتو مے جب تک جلتا کی حکومت فے تب تک وہ ادھهکار اس سے چھیلے نہیں جا ساتے یہاں تک کہ اگر ایمرداسی بهی هو تو بهی میں کہه سکتا هوں که ان ادعیکاروں پر کثهارا کهات نهیس کیا جا سکتا ان بنیادی حقوق کو نهوں چهینا جا سکتا - یه هماری جمروریت کے ساتھ رہتے هدی ہرجانفتر کے ساتھ وھتے ھیں اور شہری کے سانھ میں سدا رہتے میں - یہ ایسے ادهیکار هیں جن کو که عم کسی وقت پر بھی ختم نہیں کو سکتے ھیں -

کہا یہ جاتا ہے کہ اس دیش کے اندر غلقے عیں اینٹی سو: ل ایلیسٹس

هیں جو که دیھی کی شانتی کو بھلک کرنا چاہتے میں دشعاوں کے ساتھ ساز باز کرنا چاهتے هیں یہاں کی اطلاع کو دوسرے ملکوں میں بهیمها جاهتے هيں - هو سکتا هے که ايسا هو-كعيه ايسم آدمى ههن ليكن جهان تک راجنهتک دلوں کاء سیاسی دلوں كا تعلق هے كوئى سهاسى دل ايسا نہیں ہے کوئی سیاسی ہارتی ایسی تہیں ہے جس نے کہ یہ کہا ہو کہ هم وائلنس پر وشواس کرتے دیں هم واللنس کے ذویعہ سے حکومت کو بدلا چاهتے هيں يا يہاں كى شائتى كو بهلک کونا چاهتے هیں - کوئی پاوٹی آپ بتا دیں ۔ یہاں تک که کمیونسٹ پارٹی بھی یہی کھتی رھی **ہے اس** نے بھی یہ کہا ہے کہ ہم واثلقس نہیں چاهتے هيں اور نان وائللت طويقوں سے ، پارلبدلقوی طویقوں سے حکومت بدلنا جائے هيں تو اس پاوٹی نے بھی کئی دفعہ اس قسم کے بیانات ديئے ميں - اب سوال يه پيدا هوتا ھے کہ ان ہارتیوں کے علاوہ اگر عم دیکهیی تو پرپریناتیو دیتانشن ایکت میں جن لوگوں کو گرفتار کیا گیا ہے ان مهی زیاده تر هماری سیاسی جماعتوں کے لیڈرس تھے ورکس تھے -میں اپنی پارٹی کے متعلق بتا سکتا هو که میرے خیال میں شاید هی كوئى ايسا ليذر رها هو جو پريويلتهو دَيِ تَنْشُونِ مِينِ لَهُ كُرفتار هوا هو- همارے پربھو نوائن تھ جو لوک سبھا کے ممهر

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تھے آنہیں اس کے ماتنصت گرفتار کیا کھا ایک مسٹر پٹلنایک تھے ا<sub>ل</sub>ے کو گرفتار کیا گیا اور هماری پارٹی کے المُتُودُنْتُ لِيدُورُ وِي - سي-مصوا كو بهي پريوينٽيو تيٽنشن - ين گرفتار کها کها -هیم عبداله کو II سال سے گرفتار کر رکھا ہے - آپ ہندوستان کی یا دنیا کی تاریخ میں بتایئے که کسی شخص کو اُٹلی میعاد کے لئے ڈیٹیں کیا گها ہو ۔ انٹے عرصہ سے ان کے اوپر مقدمه چل رها هے اور سیکووں هزاروں گوالا پیش هوئے هیں ابھی۔ تو چند هی پیش هوای ههن اور معلوم نهین وه کتلے مدت تک جهل مهن رهيلکے -کیا یہ جبہریت ہے کیا یہ پرجا تئتر ھے - آپ ان کے خلاف قدم اُٹہائھے مگر جلدی آٹھائیے جادی سے جلدی ان کو سزا دبیجئے - گیارہ سال کی سزا بہت ہوتی ہے اکر وہ قتل بھی کئے ہوتے تو پانیے چھے سال میں چھوٹ جاتے ۔ اگر انہیں سر قید کی سزا یہی موتی تو بھی آج جھل سے باھر ھوتے لیکن اب بھی وہ جیل کے اندر ھیں یہ ھماری جمہوریت کے لگے شرمقاک بابع ہے۔ اب ان سیاسی لهذرون کے علاوہ جو غادا اُپلیسلٹ ہے اس کے متعلق جب ذکر کیا جاتا ہے تومیں ہوا تعجب کرتا ہوں که آپ نے ذرا فور سے اندین پینل کرہ کو نہیں دیکھا کہ وہ کتنا ایکزاسیتیو ہے۔ ھم اگر پیٹل کرۃ کو ہوے دھیاں ہے

هیکهیں تو معلوم هوگا که کوئی بھی لیسا آفینس نہیں جے اِس دیش کے اندر جس کے بارے میں آپ افتین پیلل کوہ کے اندر ذکر نہیں پائیں کے ۔ آپ اس کے مطابق سوا دے سکتے هين - مين أب دي اس طرف توجه علق لا که اندین پینل کرد میں اور خاص طور پر کرمنل پروسهجر کوه میں ایک ہورا کا ہورا چینگر ہے۔ چيپٽر ٢ - آفلسيس اکينسٽ دي استهت - جس مهن بهت ساری ہاتیں کہی گئی ہیں۔اور ان میں سے هو تهن کو پوهکر میں آپ کو سفاؤں که ایسوجلسی کے دوران یا لوائی کے دوران کیا کیا پراویزس اس مهن : En: ههن :-

- "121. Waging, or attempting to wage war, or abetting waging of war, against the Government of India.
- 121A. Conspiracy to commit offences punishable by section 121.
- 122. Collecting arms, etc. with intention of waging war against the Government of India.
- 123. Concealing with intent to facilitate design to wage war.
- 124. Assaulting President, Gov ernor, etc., with intent to compel or restrain the exer cise of any lawful power."

ایسی ککی دفعیں آپ کو دونوں ایکھ کے اندر مل جائیں کی جن کے ماتحمت آپ کونتاری کو سکتے عیں ۔ [شری پیارے الل کویل دوطالب،،]

ویسے هی اگر کوئی سدیشن کرے یعلی

کوئی استیت کے خلاف کام کرتا ہے

اور پریچ کرتا ہے اس کے لئے خاص

طور پر پراویون رکھا گیا ہے جس کے

مانصت آپ ان کے خلاف کارروائی کو

سکتے هیں - ارر آئے پوچھیئے تو رائٹس

کے متعلق اس میں کیا گیا ہے:۔

- "144. Joining unlawful assembly, armed with deadly weapon.
- 145. Joining or continuing in unlawful assembly, knowing it has been commanded to disperse.
- 146. Rioting.
- 148. Rioting, armed with deadly weapon.
- 151. Knowingly joining or continuing in assembly of five or more persons after it has been commanded to disperse.
- 152. Assaulting or obstructing public servant when suppressing riot, etc.
- 153. Wantonly giving provoca tion, with intent to cause riot—if rioting be committed.
- 353 A. Promoting enmity between classes."

ابھی ھمارے مستر موریہ کو یہ
کہکر قیفنس آف انڈیا رولؤ کے ماتحت
گرفتار کیا گیا کہ وہ شیڈرلڈ کاسٹ
اور مسلمان ایک طرف اور دوسری
طرف ھندوؤں کے بیچ میں نفرت پھیلا
رہے تھے - اس کی بنا پر ان کو
قیفینس آف انڈیا رولؤ کے تحت گرفتار
کیا گیا - آپ کو انہیں اس کے
ماتحت کیوں گرفتار کرنا چاھیئے تھا۔

هدارے قانون مهن ویسے هی ایک دفعه ه - Promoting enmity between classes جس کے ماتعمت کارروائی کی جا سکتی تھی اور بھی بہت سے ایسی دفعیں میں جیسےکہ۔ Harbouring persons hired for an unlawful assembly This is chapter IX—offences by اس or relating to public servants طرح سے بہت ہے ایسے یہو اس مهن ھھن اور اسی طوے سے کومدل پروسینجو كوة مين آپ ديكم لينجئي-يعلى مين ابھی دوسرے اسپیشل ایکٹ کی طرف دهیان نهین دلا رها هون مگو یه جو ایکت میں نے آپ کو بدائے يه ديم بهر مين مشهور هين -یویوپلشن آف افلسها کے لئے سیکشلس ھیں باقی اور کے میں نمونے رها هوں :-

"Criminal Procedure Code—Chapter IV—Prevention of ojjences,

- 106—Security for keeping the peace on conviction.
- 107—'Security for keeping the peace in other areas.
- 108—Security for good behaviour from persons disseminating seditious matter. 109—Security
- for good behaviour from vagrants and suspected persons.
- 110—Security for good behaviour from habitual offenders."

اس کے آئے ابی لافل اسمیدامیدؤ کے متعلق ہے - سیکشوں ۱۲۹—

Use of armed forces-you can even call in the armed forces

مهن سوشلست پارتی سے تعلق رکھتا ھوں اور آج میں یہ یتھے کے ساتھ کہت سکتا ہوں فضر کے ساتھ کہت سکتا ھوں که میری پارٹی نے کبھی بھی واللیمس ہر وشواس تھیں کیا اور کجهی یعی وائلدس پر وشواس نهین کرے کی - ه پهه هم قيموکريٽيگ پرنسیل پر وشواس کیا ہے۔ هم قیموکریٹیک موشلوم اس دیعی کے اندر چاهتے هيں مگر کتاے هي همارے آدمیوں کو پرپونٹیو ڈیٹھنشی ایک ف مهن بلد کها گها هے - اسی طوح سے ريپبليكن پارسى في جو كنهى واللاس پر یقهی نهیں رکھتی مگر آج ربیبلهکن پارٹی کے آدمی بھی گرفتار ههن جو فريبون کي لچهوتون کي اور کوے ہوئے آدمیوں کی نمائندگی کرتے هیں - صدیوں سے جن کو ادعهکاووں سے ونجے کو رکھا ہے اور جون کو وہ ادھیکار ابھی تک نہیں سلے ھیں ان كى نمائلدگى رپېلهكن پارتى كوتى هے - مهن كهتا هون جنلى مضالفت ھم نے ہوٹھی گورنسلت کی کی ہے اور جو ظلم و ستم هم نے انگریزی سرار کے سہے هیں ان سے هزار کنا زیادہ ظلم و ستم ان اچهوتوں اور چهوتے چهوائے بھائیوں نے اٹھائے ھیں - مجھے يا تو تعجب هوتا هے صديوں گزر گئين انہوں نے آج تک آواز کھوں نہیں الهائي ريولت كيون نهين كها - مهن یہ نہیں کہتا کہ وہ بغاوت کویں مگر

پهر پېلک نولسلس پر بهی ایک سيكفن هے - أس تر علاوة كوئي المثيث ايسا نهين هولا جهان يو كوئى نه كوئى اسپيشل ايك نهين ھوا ہس کے مانتصف کاوروائی کی جا سكتنى في - كوئي بهي أفهلس كمهت ھو اس کے خلاف تارمل او آف دی كفائري موجود هين - هم ڏو كهاتے ھھن که جمہوریت کے اصولیں کو همهن قائم كرنا هي تاكه أثلده أني والى نسلهن ان اصولون كو اور ان. طویقوں کو فواو کریں - آپ نے ایک مثال آنے والی نسلوں کے لئے رکھلی ہے۔ سین نے ابھی مہاتما کالدھی کے الغاظ آپ کے سامنے رکھے اصل میں هم قوم کی خدمت کو رہے هیں۔ ہم کورنملٹ کے کان کھیلی رہے میں ممینا رہے میں که آپ ایسی چهز کو رقے هیں جو جاندا کے مغاد کے خلاف مے - جلتا کے بنیادی حنوق کے خلاف ہے - جب نارمل لاز آف دبی کفتری موجود هیں۔ ان کو آپ هوردرز کے خلاف استعمال کر سکتے میں - پرافتھرز کے خلاف استعمال کو سکتے همن - جس طورم سے جن کے خلاف آپ چاہیں استعمال کر سکتے هيں - معهد أب بتانيم ده کون ہے ایسے آفلسیز عمل جن چر آپ نارمل لاز کے مطابق پنشمنت نہیں دے سکتے هیں، سزا نہیں دے سكتي ههن - اين باتون كو طوف فوو درنے کی ضرورت ہے۔

مكريه بويوناتهو تيالهلش ايكت هماري لئے لاکو کرتا زیما نہیں ہے۔ هماری جمهوريت کے لئے زيبا نهيں م اور هداري مهاتما كالدهى كو جلهون في جمهوریت کی بلیاد دالی آزادی دلائی ان کی روح کو آتما کو اس سے بہت دكه بهندي كا - اكر أب اس قسم كا الانون خائين کے اور اسر، کو پاس عویدگی - پہلے شروع سہی آپ نے بدایا شها أب دن به دن اس كو ايكساليلة عر رہے میں۔ آپ کے پاس تیفلس أب انديا ايكت موجود هے اور اس کے نصب قینلس آف انڈیا رولز صوجود ہیں اور اس کے وقتے اس چرپونتهو ڏيئهاشن ايکت کي بالکل خرورت هي نهين هے اور جب که ھمارے پاس ویسے ھی بہت سے حوسوے قانون موجود عمل - اس لئے میں نہایت ادب سے سرکا سے عوض کروں کا که ولا جو شم چاہتے هيں الس الله سانے اور اس پرپونگهو تایالشن ایک کی میعاد کو اور آگے ایکسٹھلڈ کوئے کی کوشف نه کوے –

[बी प्यारे लाल कुरील 'तालिब': वाइस चौरमैन साहब। बीमान मैं ग्रापका ज्यादा वक्त नहीं लूंग कोंकि मुझे जरा

[شرق بهارے قل کویل دطالب،] آپ ان کے جذبات کو سبعہائے که آج بھی دیمی بھر میں ایک کاوں بھی ایسا نهیں جہاں ھائی کسٹ اور اچھوت ایک ھی کوئیں سے پانی بھرتے ھوں - ان کو آج بھی گاؤں کی ھاٹی کاست کی ہستی کے کلولیں سے پانی لیلے کی اجازت نہیں ہے۔ میں دموے کے ساتھ کہت سکتا ھوں - اور گورندلت نے اپلی مجهوری کو دیکھکر اب ان کی ہستیوں میں کلویں کهودے هیں انکی امداد کی ہے - ان کے لئے الگ کلویں کھودے ھیں . الگ هوستل میں ان کو بھرتی کیا ہے۔ کھوٹکھ اعی قوم کے لوگ مختالفت کرتے هیں -(Time bell rings) تو جو آدمی اتلے ظلم و سام سها رما هے اگر ولا اللے مدّد سے کنچھ کہ، دیتا ہے تو آپ اس کو پرپویلٹیو آیڈیلشن میں بند کر دیتے میں ۔

میں آپ کا بہت شکریہ ادا کرتا ہوں کہ آپ نے محصے اتنا تائم دیا – کہنا تر میں بہت کچھ چاھتا تھا لیکن چونکہ آپ نے محصے تھوڑا تائم دیا ہے اور محجے جاتا بھی ہے اس لئے میں پھر کہتا ہوں کہ نارمل لاز آف دی کلٹری کو استصال کینجئے –

<sup>†[ ]</sup> Hindi transliteration:

बाहर जाना है । इससे पहले कि अपने विचार श्रापक सामने रखं, महात्मा शाधी के चन्द शब्द जो उन्हों। घाजादी से पहले कहे थे वह मैं ग्रान्ते सामने रखुंना ।

[THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) in the Chair.]

उन : शब्द कितनी ग्रहमियत रखते है. इसका ग्रन्गा ग्राप इन शब्दों से लगा सकेंगे। उन्होंने "यंग इंडिया", मार्च २, सन् १६२२ ई• के इश्यू में लिखा था:---

"Democracy is not a state in which people act like sheep. Under democracy individual liberty of opinion and action is jealously guarded."

एक दूसरा उनका और बयान है वह भी मैं इसी वक्त ग्रापके सामने पढ़ द :--

"Real Swaraj will come not by the acquisition of authority by a few but by the acquisition of the capacity by all to resist authority when it is abused; in other words, Swaraj should be obtained by educating the masses to a sense of their capacity to regulate and control authority."

यह उस महान हस्ती के ग्रल्फाज हैं जो कि उन्होंने ग्राजादी से पहले कहे थे। इन ग्रलफाज की कितनी बड़ी कीमत है, यह ग्राप ग्रन्छी तरह से समझ सकते हैं । जम्ह-रियत में, प्रजातन्त्र में, ग्रीर जहां पर जनता का राज है-जैसा कि आप पहले कहते है कि इस देश में जनता का राज है, यहां डेमो-केसी है. यहां जम्हरियत है-वहां पर शहरियों के कुछ बनियादी हकक हुआ करते हैं, कुछ मौलिक अधिकार हुआ करते हैं, और वह मौलिक ग्रधिकार ऐसे होते हैं जो कि किसी हालत में भी खत्म नहीं किये जा सकते, जो कि शहरी के साथ में हमेशा रहते हैं जब तक कि देश के अन्दर जम्हरियत है. प्रजातन्त्र है, जब तक जनता की हकमत है तब तक वह अधिकार उससे छीने नहीं जा सकते । यहां तक कि अगर एमरजेंसी भी हो तो भी मैं कह सकता हूं कि इन अधिकारों पर कुठाराघात नहीं किया जा सकता । इन बनियादी हुकूक की नहीं छीना जा सकता। यह हमारी जम्हरियत के साथ रहते हैं, प्रजातन्त्र के साथ रहते हैं, ग्रौर शहरी के साथ में सदा रहते हैं। यह ऐसे अधिकार हैं जिनकों कि हम किसी वक्त पर भी खत्म नहीं कर सकते हैं।

कहा यह जाता है कि इस देश के धन्दर गण्डे हैं, एन्ट सोशल एलोमेंट्स हैं, जो कि देश का शान्ति को भंग करना चाहते हैं, दश्मनों के साथ साज बाज करना चाहते हैं। यहां की इत्तिला को दूसरे मुल्कों में भेजन, चाहते हैं । हो सकता है कि ऐसा हो । कुछ ऐसे आदमा हैं। लेकिन जहां तक राज-नोतिक दलों का, सियासः दलों का ताल्लुकः है, कोई सियासी दल ऐसा नहीं है, कोई सियासी पार्टी ऐसी नहीं है जिसने कि यह कहा हो कि हम वायलेन्स पर विश्वास करते हैं, हम वायलेन्स के जरिये से हकमत को बदलना चाहते हैं या वहां के शास्ति को भंग करना चाहते हैं । कोई पार्टी ग्राप बता वें, यहां तक कि कम्युनिस्ट पार्टी भी यही कहता रही है, उसने भी यहा कहा है कि हमा वायलेंस नहीं चाहते हैं ग्रौर नानवायलेंन्ट तर्र.कों से, पालियाभेंटरी तरीकों से हकमत बदलना चाहते हैं। तो इस पार्टी ने भी कई दफा इस किस्म के बयानात दिये हैं। ग्रव सवाल यह पैदा होता है कि इन पार्टियों के अलावा अगर हम देखें ती प्रि-वैन्टिव डिटेन्शन एक्ट में जिन लोगों को गिरफ्तार किया गया है, उनमें ज्यादातर हमारा सियासी जमायती के लीडर्स थे, वर्कर्स थे मैं ग्रपनी पार्टी के मताल्लिक बता सकता हं कि मेरे खयाल में शायद ही कोई ऐसा लीडर रहा हो जो प्रिवेन्टिव डिटेन्शन में न गिरफ्तार हुआ हो । हमारे प्रभु नारायण थे, जो लोक सभा के मेम्बर थे उन्हें इसके [श्री प्यारेलाल करील 'तालिब']

मातहत गिरफ्तार किया गया। एक मिस्टर पटनायक थे. उनको गिरफ्तार किया गया। ग्रीर हमारी पार्टी के स्ट्डेन्ट लीडर वी० सी० मिश्रा को भी प्रिवेन्टिव डिटेंशन में गिरफ्तार किया गया । शेख अब्दूल्ला को ११ साल से गिरफ्तार कर रखा है । आप हिन्दुस्तान की या दनिया की तारीख में बताइये कि किसी शहस को इतनी मियाद के लिये डिटेन किया गया हो । इतने घरले से उनके ऊपर मुकदमा चल रहा है। ग्रीर सैकड़ों, हजारों गवाह पेश हुए हैं। ग्रभी तो चन्द ही पेश हए हैं ग्रीर मालुम नहीं वह कितनी महत तक जेल में रहेंगे। क्या यह जम्हरियत है, क्या यह प्रजातन्त्र है ? थाप उनके खिलाक कदम उठाइये, मगर जल्दो उठाइये, जल्दी से जल्दी उनका सजा दीजिये । 99 साल को सजा बहुत होती है। ग्रन्श वह कत्ल भी किये होते तो पांच छ: साल में छट जाते । अगर उन्हें उम्र कैंद की भी सजा होती तो भी आज जेल के बाहर है ते. लेकिन ग्रब भी वह जेल के ग्रन्दर हैं। यह हमारी जम्हरियत के लिये शर्मनाक बात है।

अव इन सियासी लीडरों के अलावा जो गुन्डा एलीमेन्ट है उसके मुताब्लिक जब जिक किया जाता है तो मैं बड़ा ताज्ज्ब करता हूं कि आपने जरा गौर से इंडियन पैनल कोड को नहीं देखा कि वह कितना एग्जास्टिव है। हम अगर पैनल कोड को बड़े ध्यान से देखें तो मालूम होगा कि कोई भी ऐसा आफेन्स नहीं है इस देश के अन्दर कि जिसके बारे में आप इंडियन पैनल कोड के अन्दर जिक नहीं पायेंगे। आप इसके मुताबिक सजा दे सकते हैं। मैं आपकी इस तरफ तबज्जो दिलाऊंगा कि इंडियन पैनल कोड में और खास तौर पर किमिनल प्रोसिजर कोड में एक पूरा का पूरा चैप्टर है। चैप्टर ६ अफोन्सेज एगेंस्ट दी स्टेट, जिसमें बहुत सारी बातें कही गई हैं और उन में से दो तीन को पढ़ कर मैं आपको सुनाऊं कि एमरजैंसी के दौरान या लड़ाई के दौरान क्या क्या प्रोविजन इसमें हैं—

- "121. Waging, or attempting to wage war, or abetting waging of war, against the Government of India.
- 121A. Conspiracy to commit offences punishable by section 121.
- 122. Collecting arms, etc., with in tention of waging war against the Government of India.
- 123. Concealing with intent to facilitate design to wage war.
- 124. Assaulting President, Gover nor, etc., with intent to com pel or restrain the exercise of any lawful power."

ऐसी कई दफायें आपके दोनों एक्ट के अन्दर मिल जायेंगी जिनके मातहत आप गिरपनार कर सकते हैं। वैसे हो अगर कोई सिडिशन करे, यानी कोई स्टेट के खिलाफ काम करता है और प्रीच करता है, इसके लिये खास तौर पर प्राविजन रखा गया है जिसके मातहत आप उनके खिलाफ कार्रवाई कर सकते हैं: और आगे पढ़िये तो राइट्स के मुताब्लिक उसमें कहा गया है—

- "144. Joining unlawful assembly, armed with deadly weapon,
- 145. Joining or continuing in unlawful assembly, knowing it has been commanded to disperse.
- 146. Rioting.
- 148. Rioting, armed with deadly weapon.
- 151. Knowingly joining or con tinuing in assembly of five or more persons after it has been commanded to disperse.
- 152. Assaulting or obstructing public servant when suppres sing riot. etc.
- 153. Wantonly giving provoca tion, with intent to cause riot—if rioting fee committed.

153A. Promoting enmity between classes."

श्रमी हमारे मिस्टर मौर्य को यह कह कर डिफेन्स ग्राफ इंडिया रूल्स के मातहत गिर-पनार किया गया कि वह शिडयल्ड कास्ट और मुजलमान एक तरफ और दूसरी तरफ हिन्दुश्रों के बीव में नकरन फैला रहे थे, और इ.जी विना पर इन हो डिफोन्स आफ इंडिया रूला के तहत गिरफ्तार किया गया । आपको उन्हें इसके मातहत क्यों गिरफ्तार करना चाहिये था ? हमारे कानन में वैसे ही एक दफा है---Promoting enmity between classes-जिसके मातहत कार्रवाई की जा सकती थी। और भी बहुत सी ऐसी दफायें हैं, जैसे कि Harbouring persons hired for an unlawful assembly. This is Chapter IX-Offences by or relating to public servants इस तरह ने बहुत से ऐसे प्रोविजन उसमें हैं भौर इसी तरह से ऋमिनल प्रोसीजर कोड में ग्राप देख लीजिये, यानी में ग्रमी दवरे स्पेशल एक्ट की तरफ ध्यान नहीं दिला रहा हं, मगर यह जो एक्ट मैंने आपको वताये यह देश भर में मशहर हैं। त्रिवेन्शन ग्राफ श्राफल्सेज के लिये सेक्शन्त हैं। बाकी और के मैं नमने दे रहा हं।

"Criminal Procedure Code—Chapter IV—Prevention of offences—

- 106. Security for keeping the peace on conviction.
- 107. Security for keeping the peace in other areas.
- 108. Security for good behaviour from persons disseminating seditious matter.
- 109. Security for good behaviour from vagrants and luspected persons.

110. Security for good behaviour from habitual offenders."

इसके आगे अन-ला-फुल असम्बलीज के
मृतालिलक हैं । सेक्शन १२६—
Use of armed forces—you can even
call in the armed forces. फिर
पब्लिक न्यूसेंस पर भी एक सेक्शन हैं । इसके
अलावा कोई स्टेट ऐसा नहीं होगा जहां पर कोई
न कोई स्पेशल एक्ट नहीं होगा, िसके मातहत
कार्रवाई की जा सकती हैं । कंई भी अफल्स
कमिट हो उसके खिलाफ नारमल लाज
आफ़ दी कन्टरी मीजूद हैं ।

हम तो कहते हैं कि जम्हरियत के उसूलों को हमें कायम करना है ताकि आइन्दा आने वाली नस्लें इन उसलों को धौर इन तरीकों को फोलो करें। ग्रापने एक मिसाल ग्राने वाली नस्लों के लिये रखनी है। मैंने धभी महात्मा गांधी के ग्रल्फाज ग्रापके सामने रखे । असल में हम कौम की खिदमत कर रहे हैं। हम गवर्नमेंट के कान खींच रहे हैं। हम बता रहे हैं कि आप ऐसी चीज कर रहे हैं जो जनता के मफाद के खिलाफ है, जनता के बनियादी हकक के खिलाफ है। जब नारमल लाज ब्राफ दी कन्टरी मौजूद हैं उनके। ग्राप होईस के खिलाफ इस्तेमाल कर सकते हैं, प्राफिटियर्स के खिलाफ़ इस्तेमाल कर सकते हैं। जिस तरह से जिनके खिलाफ़ ग्राप चाहें इस्तेमाल कर सकते हैं। मुझे ग्राप बतायें कि कौन से ऐसे आफ़ेन्सज़ हैं जिन पर आप नारमल लाज के मुतादिक पानशमेंट नहीं दे सकते हैं, सजा नहीं दे सकते हैं। इन बातों की तरफ ग़ौर करने की जरूरत है।

मैं सोशलिस्ट पार्टी से ताल्लुक रखता हूं ग्रीर ग्राज मैं यह यकीन के साथ कह सकता हूं, फ़ल्म के साथ कह सकता हूं कि मेरी पार्टी

[श्री प्यारेलाल कुरील "तालिब"] ने कभी भी वाय रेन्स पर विश्वास नहीं किया, भौर कभी भी वायलेन्स पर विश्वास नहीं करेगी । हमेशा हमने डेमोकटिक प्रिन्सिपल पर विश्वास किया है । हम डमोक्र,टिक सोशलिज्म इन देश के ग्रन्दर चाहते हैं। मगर (कतने ही हमारे आदिमयों को प्रिवेन्टिव डिटेन्शन एक्ट में बन्द किया गया है । इसी तरह से रिपब्लिकन पार्टी है जो कभी वायलेन्स पर यकीन नहीं रखती । मगर भ्राज रिप-ब्लिकन पार्टी के आदमी भी गिरफ्तार हैं, जो गरीबों की, श्रक्तों की ग्रोर गिरे हुये ब्रादिमयों की नुमाइन्दगी करते हैं। सदियों से जिनको अधिकारों से वंचित कर रखा है और जिनको वह प्रधिकार ग्रभी तक नहीं मिले हैं उनकी नमाइन्दगी रिपब्लिकन पार्टी करती है।

मैं कहता हं जितनी मखालफत हमने क्रिटिश गवर्नमेंट की की है और जो जल्मों सितम हमने अंग्रेजी सरकार के सहे हैं उनसे हजार गुना ज्यादा जुल्भों सितम इन ग्रछतों भीर छोटे छोटे भाइयों ने उठाये हैं। मुझे तो ताञ्जूब होता है-सदियां गुजर गई उन्होंने ग्राज तक ग्रावाज क्यों नहीं उठाई, रिवोल्ट क्यों नहीं किया । मैं यह नहीं कहता कि वह बगावत करें मगर आप उनके जजबात को समझिए कि आज भी देश भर में एक गांव भी ऐसा नहीं है जहां हाईकास्ट और अछत एक ही कुएं से पानी भरते हों। उनको आज भी गांव की हाई कास्ट की बस्ती के कुएं से पानी लेने की इजाजत नहीं है। मैं दावे के साथ कह सकता हं । और गवर्नमेंट ने भ्रपनी मज-ब्री को देख कर अब उनकी बस्तियों में कुएं खोदे हैं, उनकी इमदाद की है, उनके लिए अलग कुएं खोदे हैं, अलग होस्टल में उनको भरती किया है, क्योंकि स्नाला कोम के लोग मखालफत करते हैं।

(Time bell rings) तो जो म्रादमी इतने जुल्मो सितम सह रहा है भगर वह ग्रपने मूंह से कुछ कह देता है तो भ्राप उसको प्रिवन्टिव विशेष्णन में बन्द कर देते हैं।

मैं ग्रापका बहुत शक्तिया ग्रदा करता है कि मापने मुझे इतना टाइम दिया । कहना तो मैं बहुत कुछ चाहता था लेकिन चूकि श्रापने मुझे थोड़ा टाइम दिया और मझे जाना भी है इप्रलिये मैं फिर कहता हूं कि नारमल लाज आफ दी कन्टरी को इस्तेमाल कीजिये। मगर यह प्रिवेन्डिव डिडेन्शन एक्ट ह्नारे लिये लाग करना जेबा नहीं है। हमारी जम्हारयत के लिये जेबा नहीं है । भौर हमारे महात्मा गांधी का जिन्होंने जम्हांरयत की बनियादी डाली, ग्राजादी दिलाई उनकी रूह को, ब्रात्मा को इससे बहुत दुख पहुँचेगा श्रगर आप इस किस्म का कानन बनायेंगे श्रीर इसको पास करेंगे। पहले शुरू में श्रापने बनाया था अब दिन-ब-दिन इसको एक्स्टेन्ड कर रहे हैं। आपके पास डिफेन्स आफ इंडिय एक्ट मौजद है और इस के तहत डिफेन्स ग्राफ इंडिया रूल्स मौजद हैं और इसके रहते इस प्रिवेन्टिव डिटेन्शन एक्ट की बिल्कुल जरूरत ही नहीं है और जबकि हमारे पास वैसे ही बहत से दूसरे कानन मौजद हैं। इसलिये मैं निहायत अदब से सरकार से अर्ज करूंगा कि वह जो हम चाहते हैं उसको माने और इस प्रिवेन्टिव डिटेन्शन एक्ट की मियाद को ग्रागे एक्स्टण्ड करने की कोशिश न करे।]

3 P.M.

SHRI B. D. KHOBARAGADE: Mr. Vice-Chairman, Sir, I strongly oppose this Bill because this is a most undemocratic and inglorious Bill and smacks of despotism. In a democracy, individual freedom, individual liberty and rule of law are of great importance and are paramount, and therefore, any Bill or any law, which tries to restrict the liberty and freedom of an individual, must be opposed by every individual who claims to be a\* democrat.

As pointed out by my friend, Mr. Kureel, there are a number of laws in this land which can be effectively enforced to check the bad elements and the goonda element\* in this coun-

try. As a matter of fact, if we go through the statistical information, we find that the Preventive Detention Act has been used not to check the bad elements in the society, not to check the anti-social elements, but has been used mainly to suppress the opposition parties. May I draw your attention and the attention of the House to Statement 11 in this Report? In this Statement it has been mentioned that in Gujarat 16 people were detained for violent activity, and 2 for communal agitation, and that this violent activity had been started —as alleged by the Government-by the Hindu Mahasabha and the Bharativa Jana Sangh. Now, can we believe that Hindu Mahasabha is a violent organisation, or one which believes in violence? And can we also believe, Sir, that the Bharatiya Jana Singh is an institution or organisation which believes in violence? Then there is the West Bengal's case, where 258 psr-\*ons were arrested, and out of them, 255 for goondaism. Why? Because the Workers' Party of India started some agitation there, they were arrested. And on the first page of this Statement we find that 160 people -were detained in West Bengal, and these people belonged to Jamat-e-Islami; and out of those 160 people, 159 persons were declared as goondas. I mean, those organisations, those political parties who are agitating to redress the grievances of their communities, who are trying to redress the grievances of the downtrodden people in this country are classified as goondas and detained, and their members are put behind bars. This is what we come to

Sir. it has been mentioned by the hon. the Home Minister in the other House that if all the parties declare that they abjure violence, then there will not be any need for the Preventive Detention Act or the Defence of India Act. Sir, it has been declared in this House by many party spokesmen that they do not believe in violence. Even the Communist Party

know from the statistical information given in

this case.

has declared that they would not indulge in any violent activity, and we are to believe them.

THE MINISTER OF STATE 1\* m MINISTRY OF HOME AFFAIRS (SHKI R. M. HAJARNAVIS): Does the hon. Member believe that?

SHRI B. D. KHOBARAGADE: At least so far as this particular statement is concerned, I am prepared to accept it. (Interruptions.) Therefore, when all opposition parties are, when even the Communist Party is, prepared to abjure violence why it there the necessity for this particular Bill?

Sir, it raises a fundamental ques-don. .In a democratic set-up, are not the opposition parties, are not the communities, entitled to agitate if they find that injustice is being done to them? I think, if there is great injui-tice done those people must be allowed to agitate to redress their grievances. May I draw your attention to the recent Bill which was introduced in the Lok Sabha about two dayi back? It is regarding Goa. That Bill seeks that the jurisdiction of the Bombay High Court which was extended to Goa, is to be withdrawn now. Why? Why is it to be withdrawn? Why Goa is removed from the jurisdiction of the Bombay High Court? Sir, only about one week back the people of Goa have given a verdict that Goa wants to merge with Maharashtra, and, therefore, it was the duty and responsibility of the Government to accept the verdict of the people, and take early steps for the merger of Goa with Maharashtra. But that is not done. The next day, the Prime Minister of this country, whom we always consider to be a great democrat, issued a statement to the press that Goa will not be merged with Maharashtra because—he said he wanted to respect the views of the people, of the people of Goa. I do not know what he means by the 'people of GoV. Does he mean the people in Portugal, because the people i n Goa have given a clear

[Shri B. D. Khobaragade.] verdict that Goa should be merged with Maharashtra? Now you are not taking steps for early merger of Goa with Maharashtra; on the contrary, you introduce a Bill in the other House, which takes away Goa out of the jurisdiction of the Bombay High Court. Therfeore, you are trying to separate Goa from Maharashtra.

SHRI JOSEPH MATHEN (Kerala): How can the hon. Member call it a verdict as long as the party in power did not get a clear majority?

SHRI B. D. KHOBARAGADE: Surely, you can see that they have formed a Government there; you can consider the number of members who have been elected on that issue (Interruptions). The people of Goa have given the clear verdict, and the Congress Party, who wanted to maintain the status quo in Goa, was utterly routed from Goa: they could not get one single member elected from Goa. Out of the thirty candidates set up, seventeen Congress Party candidates had to-lose their deposits. That was the case in Goa. Therefore, as my friend, Mr. Pathak, had said that public opinion should be respected, do we find that the public opinion is being respected in Goa where people have expressed their desire to merge with Maharashtra? Therefore, Sir, the responsibility for all the agitations, for all these activities, lies on the shoulders of the Government; they cannot deny that responsibility. Therefore, Sir. in a democratic set-up, if the organisations start 'agitations-of course, they must be peaceful agitations—if they <=tart peaceful agitations, then they should not be deprived of theijr democratic right to do so. If fTfey want to redress their grievances, they should be allowed to redress their grievances by resorting to peaceful agitation.

Sir, the other day the hon. Minister, Mr. Hiia'-navis, made a statement in this House regarding the arrest of *Mr* Manrva. H-> was arrested in Delhi; he was attending Parliament session and he was arretted without a

warrant. And what were the ground\* given by the hon. Minister? That he was creating some sort of trouble, communal hatred between Hindus and Muslims, and between Hindus and the Scheduled Caste people. He went on to say that he used very strong language and asked the people, the Scheduled Castes people, to revolt against the Government. Is there' anything wrong? Can Mr. Hajar-navis say he has done wrong? People who have been made to suffer for thousands of years, if they say that they want to remove those bonds of slavery, if they say that they must revolt against this communalism and casteism and Government which tolerates this communalism and casteism. what harm is there? Did he do anything wrong? And another Congress Member, Mr. Tapase, says that Gandhiji believed in that policy, in that philosophy. It is alleged that Mr. Maurya said that he wanted to throw out the Government. Well, what do the Opposition parties want to do? We want to throw out the Congress Government. We are the spokesmen of the people outside and we want to throw out the Congress Government

SHRI R. M. HAJARNAVIS: I respect the sentiments of the hon. Member. Now he is exercised. But all these questions are to be settled in a court of law. Therefore I think it would be better for him not to refer to it.

Shri B. D. KHOBARAGADE: We want to throw out the Government. All the Opposition parties want to throw out the Government if they can get an opportunity. But so far as my party, the Republican Party, is concerned, we want to throw out the Government by peaceful ways and not by violent methods. What wrong do we do, if we ask the people not to vote for the Congress and overthrow the Congress Government? Is it an offence? It is not an offence. Why should then people be detained under the Preventive Detention Act or the Defence of Tndia Rule-? I do not understand it

Now, Sir I may give another instance. Mr. George Fernandes was arrested. He belonged to the Socialist Party. He was a member of the Defence Council of Maharashtra. If he could be a member of the Defence Council, it means that he was helping the country in furthering the efforts for defence of this country. Why should he be arrested? He was arrested because he had demanded that the taxi drivers' in Bombay should be paid more, and because the demand was not accepted, he gave a clarion call to all taxi drivers to go on strike. What wrong did he commit? I do not understand it. He was immediately arrested and put behind the bars under the Defence of India Rules.

May I give another instance? The Editor of the daily "Navbharat", which is published from Nagpur, has been prosecuted under the Defence of India Ruies. Why? Because he published a news item that a police constable was harassed by a police sub-inspector. The constable was sick. He: was having temperature and, therefore, could not perform his duty properly. He, therefore, wanted to go on leave. But he was compelled to do parade and the result was that he ultimately died. This simple thing was published in the "Navbharat".

SHRI R. M. HAJARNAVIS: The news was incorrect.

SHRI B. D. KHOBARAGADE: It was incorrect, you could have contradicted it. What was the necessity of prosecuting him under the Defence of India Rules? There were other common laws prevalent. Why did you not invoke the provisions of those laws? And even now that Editor is being harassed and some cases are pending against him.

Therefore, Sir, from all these facts, from all these instances we knew that the Preventive Detention Act is being used to suppress the Opposition parties. Had it been used to suppress antisocial elements, to check goondas, then we would not have objected to.

There would have been objection even then but not such a serious objection. Today go to Bombay, go to Nagpur, go to villages, you will find goondas in white khadii clothes and white caps creating' all sorts of troubles but nobody can dare touch them. What happens to these people? Therefore, Sir, my submission to you is that this mo3t despotic and undemocratic Bill should not be allowed to be passed by thi\* House. I strongly oppose this Bill. I thank you very much for giving me the opportunity to say a few words.

SHRIMATI K. BHARATHI (Kerala): Mr. Vice-Chairman, Sir, since this Bill is only for the extension of the life of the existing Act, normally no grt^t furor was expected. Sir, we on ihis side of the House also would have been only too happy to welcome a state of affairs in which such Acts do not find a place on the Statute Book.

Sir, the Preventive Detention Act is being described as a "black Act", "lawless law", etc. by the very people who create an atmosphere in this country, thereby compelling the Government to retain the so-called black Act. It is said, Sir, that 'that Government is best which govern? least'. But we-find in the present set-up, considering human limitations and the limitations of the society in which we live that a certain measure of control is inevitable. The question to be decided is whether this control is exercised MI the best interests of the society, with the approval and approbation of the people, whether this control constitute s to the development of the society into a climate of freedom and cohesion. If this control leads to the smothering of freedom, if it leads to thraldom, it is something ominous. Sr. on the other hand if it is a necessary evil. like the shell that protects the chick in the embryo, or like the calyx and epicalyx-I am a botanist—which protects the flower in the bud, it should be welcomed. The calyx seems to' smother the tender petals in the infant stage. But they yield and recede slow-Iv as the petals mature and grow and bloom out. The calyx remains obscure-

offering the quantum of strength and protection Act. It is not a comfortable position for any needed for the flower. Sir, it is our duty to protect our infant democracy which is just like Mr. Bhupesh Gupta and Company alone that the flower in the bud. We cannot live in this we are handicapped with this fortress on our work-a-day world on the abstract conception of freedom, freedom to spoil everything. These conceptions havi to be applied with states- i manship. 1 do not think that anybody with any conscience can say that the party that came into power stifled the growth of democracy-like a gullible 'child-like the knave politician who wanted to hold on to power at the cost of abiding values.

Sir, it is with great sacrifice and suffering that the Government have done everything to staibilise democracy. If today India i the biggest and stablest of democracies, it is due to the foresight of the ruling party and Government. We have seen all around us the staggering of democracies, big and small alike, yielding place to despotism. Sir, it may he 'because the people in these democracies were not passionate in their devotion to democracy; maybe, because there was no party which was able to hold the people together and lead them on the path of democracy; maybe, because tUt.re were internal and external challenges which destroyed the normalcy needed for the growth of democracy: or. Sir. maybe because the men who found themselves at the helm of affairs were reluctant to take the risk of losing power by adopting democracy. Whatever may be the reasons, there is no doubt that the external and internal conditions decide the pattern of society, a people have to choose whatever their wishes and aspirations might be. Sir. look at the tortoise which toils its way on land and water carrying a huge fortress on its back. It would also like to be free as the bird in the sky, to soar high up in the heavens like a Rajhansa. But in that particular set-up in which it was constrained to evolve, it had to carry its fortress on its back for its own survival. Sir, the limitation of environment wag always there for us

[Shrimati' K. Bharathi.) at the bottom, to retain this load of a Preventive Detention Government. I do not say that it is because of

> I c'ome £i\m. Kerala and I want 10 enlighten Mr. Bhupesh Gupta on a minor point about which his memory seems to be very short. He referred to the Communist Government in Kerala that they never used the Preventive Del3ftU.ii Act against anybody. There was no need for the Communist Government in Kerala to use this Act because the Government themselves were organising and propagating goon-daism through -Hg.lprops and various other organisations. Now, I also want to tell him that for the last two years, not a single Communist was detained in that State under this Act but at the same time there were a few instances where blackmarketeers and profiteers were detained for meddling with food-grain laws.

> Anyway, though we are lucky when compared with our neighbours, we have our own limitations also which make these small irksome measures inevitable. As long as there are people in this country today who are not dedicated to democracy, who think and act in fascist Uuts, whose loyaltiea are decide .1 by considerations wh ch are anti-nafionai, we have to put up with these irksome measures. In the present context, these things assume added significance when our frontiers are menaced by enemies, who have no compunction to make use of the basest in human beings.

Let us look at the question in this way. Is it not better if we can, by a few swift and decisive moves, defeat the vivise-jucn.ot. who challenge the unity of this count y thin preparing to fight a civil war as they fought in America, a hundred years ago? The Preventive Detention Act has to be used like the fire brigade to put out the small fires that may grow into forest fires, if not checked or put out I in time. I am sure nobody can accu«»

the Government of having misused the Preventive Detention Act for party ends and abused it. Hitherto it had been used with great restrain and caution and it will be used with restrain in the future also.

SHRI A. M. TARIQ: Sir, I just want to make a submission. When another hon, Member was in the Chair, there were some words between myself and Mr. Pathak and I do not think it was so serious. I would request you to expunge those words of Mr. Pathak and mine too.

#### SHRI DAHYABHAI V. PATEL: Why?

SHRI G. S. PATHAK: Actually when 1 was talking 'of Pakistan, he interrupted me and said 'Go to Pakistan' intending that he should go to Pakistan and see the cases of preventive detention there.

SHRI DAHYABHAI V. PATEL: He said 'You will have to go to Pakistan'. We object to it. The record must be kept correct always.

SHRI G. S. PATHAK: I intended him to see what is going on there under preventive detention

SHRI DAHYABHAI V. PATEL: The record of the House is not the private preserve of Congressmen. The recorded proceedings must go in. (.Interruptions). Let us go by the tape-recorder. What does the tape-record say?

SHRI A. M. TARIO: I will request you and through you every hon. Member, especially my hon. friend Mr. Gupta, my senior friend Mr. Patel and Mr. Chandra Shekhar that it is not a question so far as an individual is concerned. It is a question of my nation and my people and the whole country. So, I request them not to make it a political problem. It is everybody's problem. It is not Tariq to go to Pakistan, it means Mr. Pathak and Mr. Gupta must go to Pakistan. Bo, it was not something which was serious. Let us expunge it for the

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benefit of this country and not allow outsiders to exploit a small incident

SHRI DAHYABHAI V. PATEL: I would very much like to agree to the very reasonable appeal of my friend but I think it is against the law. You cannot do it and I do not think we should allow any evasion of the law.

SHRI BHUPESH GUPTA: In the course of his speech Mr. Pathak said so many things against so many. Normally everything should be expunged. In fact the whole speech should be expunged. I am prepared for it but just because he said something against Mr. Tariq and just because they belong to the same Party—they ar« sitting together— . . .

SHRI A M. TARIQ: That is not so . . .

SHRI BHUPESH GUPTA: ... and an internal, domestic arrangement ha« been made . . .

SHRI A. M. TARIQ: No.

SHRI BHUPESH GUPTA: I am in sympathy with Mr. Tariq, I mean he criticised the speech, but I would like it to be recorded that here in a person, an hon. Member, who claims himself to be a big lawyer, that this it the kind of statements he makes even with regard to his party-men, about his integrity as an Indian citizen. We have not the slightest doubt . . .

SHRI G. S. PATHAK: I protest. No reflection was cast on Mr. Tarig's integrity I have stated what I meant and Mr. Tariq accepts that this is what I stated. He wants to expunge it and I have no objection but if there

SHRI CHANDRA SHEKHAR: This k not a domestic affair. It is not a private • • •

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Chandra Shekhar . . .

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, you are guided naturally *by* the Rule<sub>s</sub> of which you are much more conscious than I am.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA) : I have called Mr. Chandra Shekhar . . .

SHRI BHUPESH GUPTA: Just for the convenience of Mr. Pathak who exhibited certain temper and said all these, it should not be done. As for Mr. Tariq, he is an esteemed friend, we are all in sympathy with him but Mr. Pathak should be shown in his true colours

SHRI G. S. PATHAK: No. I protest. There were so many interruptions and during those interruptions I was not being allowed to speak and then when Mr. Tariq said this and then I said: "You will have to go to Pakistan to see certain things, to see what is preventive detention there."

SHRI CHANDRA SHEKHAR: My only submission is, it is not a private affair between two Members. Whatever *is* said in the House, I think it is said in a serious mood. If Mr. Tariq and Mr. Pathak want to make any amendment to the speeches they have every right to make statements here and clarify their position, but how can their utterances in this House be expunged? If they want to clarify, you may permit Mr. Tariq and Mr. Pathak to explain and they may make clarifications but nothing can be expunged.

SHRI BHUPESH GUPTA: You kindly listen to what he has said. He •aid: 'You may go to Pakistan'. All I would urge is this is not unparliamentary. It is very parliamentary, that is to say, it is not covered by the Rules which permit expunctions. Therefore, you cannot expunge it. All I can say is that if Mr. Pathak is repentant about it, he should get up and say: "Due to inadvertence, I said something which I should not have •aid. I apologize to Mr. Tariq and the House and I withdraw.\* Let it be recorded.

SHRI JOSEPH MATHEN: The sensa of the House should be taken.

HON. MEMBERS: No.

SHRI BHUPESH GUPTA: This is not the A.I.C.C. This is Rajya Sabha. (*Interruptions*).

SHRI A. M. TARIQ: There is procedure, there are conventions and there is also one word and that is 'generosity'. Being younger in age to my friends on that side, I do not want to make this incident a political question and I do not want to make it a history of the Parliament or the Indian nation. I beg of them, I will request them as a Kashmiri, as a Member of Parliament to please allow this House to expunge these words. Please do not have any revenge. Excuse me, I request you, I beg of you to allow this thing to expunge these words.

DR. A SUBBA RAO: Why? What prevents Mr. Pathak to withdraw his words?

SHRI BHUPESH GUPTA: Why does he not say that? Let Mr. Pathak say that he said it, he is sorry for it and he apologizes to Mr. Tariq.

SHRI G. S. PATHAK: I am not sorry for it. What I said was, when he interrupted me ab'out Pakistan, I was talking about preventive detention. I said 'You will have to go to Pakistan to see that.' He will have to see what is preventive detention there. That is what I said. Mr. Tariq has understood me. He has not misunderstood me. I said what I said before and I agree to the expunction of that remark. He made a request to the Vice-Chairman for the expunction of that remark.

SHRI BHUPESH GUPTA: He said . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): I am on my legs, Mr. Gupta. Please sit down.

SHRI BHUPESH GUPTA: But this is a serious pont of procedure . . .

SEVERAL HON. MEMBERS: Obey the Chair. Sit down.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Mr. Gupta, I am going to clear the position.

SHRI BHUPESH GUPTA: Please do.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAV(): I have.....

SHRI G. MURAHARI: But the hon. Member . . .

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): No, Mr. Murahari, please don't get up. I have heard the whole thing. There is no procedure by which I can expunge what has been said earlier. The explanation of Mr. Tariq and also that of Mr. Pathak are there and they have gone on record, and that is the end of the matter.

SHRI DAHYABHAI V. PATEL: Before you close this chapter, may I say that there are perpetual interruptors from that side so that it becomes difficult?

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): Interruptors are there on all sides

SHRI DAHYABHAI V. PATEL: Mr. Pathak is misunderstood when he is interrupted, but what about us? When we are interrupted by Members who do not understand the language, Members who do not know the procedure of the House, who comes to our help?

SHRI K. SANTHANAM: I suggest that if there is any mis reporting, that can be corrected by the hon. Member when the proof comes to him.

THE VICE-CHAIRMAN (SHRI M. P. BHARGAVA): The next speaker, Mr. Abid Ali.

श्री ग्राबिद ग्रली: माननीय उपसभा-ध्यक्ष जी, मैं इस बिल का हार्दिक समर्थन करता हूं ग्रीर समर्थन करते हुए सरकार से एक निवेदन करना चाहता हूं कि उसे ज्यादा होशियारी की जरूरत है। जमहरियत श्रच्छी चीज है, इसको सब मानते हैं और मानना भी चाहिये, लेकिन कुछ ऐसे लोग भी आपके इस हिन्दुस्तान में मौजूद हैं, जो कि जमहरियत का इस्तेमाल करके जमहरियत को मिटाना चाहते हैं। उनसे आपको सावधान रहना चाहिये।

डिफेंस ग्राफ इंडिया रूल्स जिस वजह से ग्रमल में ग्राये, हर ईमानदार हिन्द्स्तानी यह चाहता है, दुधा करता है, कोशिश करता है, और हर कूर्बानी के लिये तैयार है कि वे सब कारण जिनकी वजह से डिफेंस ग्राफ इंडिया ऐक्ट ग्राया, वह कारण खत्म हो जायें ग्रीर डिफेंस ग्राफ इंडिया रूल्स ग्रीर इमर-जैसी भी बहत जल्द खत्म हो जाये। उसका जिक इस सिलसिले में करना जरूरी नहीं है। वह तो खत्म होना ही है। लेकिन डिफेंस ग्राफ इंडिया रूल्स ग्रीर इमरजेंसी खत्म होने पर भी, जो अनासिर आपके मुल्क में हैं और रहेंगे, उनके बारे में काफी इन्तजाम करने की जरूरत है-गुंडे हैं, कम्युनिस्ट हैं, ब्लैक-मार्केटियर्स हैं, और सर्विसेज में भी बेईमान और रिख्वतखोर लोग मीजद हैं, चाहे वह मिनिस्टर क्यों न हों। ग्रगर किसी भी मिनिस्टर ने नामनासिब काम किया, रिश्वत ली, या बे-मनासिब काम किया, उसके खिलाफ भी यह जरूरी है कि प्रिवेंटिव डिटेन्मन ऐक्ट का इस्तेमाल करना चाहिये। तो मैं अर्ज कर रहा था कि सर्विसंज में भी ऐसे लोग हैं जो जाने हए बेईमान हैं, जो रिश्वत लेते हैं, बिल खसूस इम्पोर्ट ग्रीर एक्सपोर्ट डिपार्टमेंट में ग्रीर कई जगह पर ग्रफसरान मिलेंगे, बलवर्स मिलेंगे, दूसरे लोग मिलेंगे, जो नामुनासिब काम कर रहे हैं। हमारा मुल्क आजाद है, लेकिन वह कितनी भी तरककी करे, ग्रगर हमारा कैरेक्टर नहीं है, अगर हम बेईमान हुए जा रहे हैं, अगर आज की जैनरेशन उस बेईमानी की लहर में फंस कर, उससे प्रभावित हो रही है, तो हमारा मुस्तकविल उन सब तरिक्क्यों के बावजूद भी काला है। उसकी हमें ग्रौर ग्रापने, सबने रोकना है, उसके लिये

बहुत कुछ करना है। यह ग्रापका प्रिवेण्टिव डिटेण्यन ऐक्ट सबके दिभाग ठीक करेगा। मेरी आपसे अर्ज है कि जो आपने सर्विसेज को इतने सब प्रोटेक्शन दे रखे हैं. उसमें बेईमान लोगों के खिलाफ, रिश्वतखोर लोगों के खिलाफ कार्रवाई करना बहत महिकल हो गया है। रिश्वत बहुत बढ़ गई है। कुछ दिन पहले मेरे यहां एक मेहमान आए थे, जो एक खास भाजभात हासिल करना चाहते थे। वह दफ्तर गए, पचास रुपये दिए ग्रीर फाइल हासिल कर ली, फाइल से जितनी जानकारी उसे हासिल करनी थी, वह कर ली । तीन दिन से वे परेणान थे कि यह चीज मिलेगी या नहीं । लेकिन पचास रूपये रिशवत देने के बाद उनका काम बन गया और वे शाम को चले गए। मिन्कन है जो कोशिश मिनि-स्टर साहब कर रहे हैं, उसमें वे कामयाब होंगे और हम सब दुआ करते हैं, कि वे काम-याव हों। लेकिन उसकी कामयाबी में थोडा शक इसलिये हो रहा है कि जब तक ग्राप कायदे नहीं बदलेंगे, ग्राईन ने जो इनको हक दे रखा है, उसमें आप फर्क नहीं करेंगे, उस वक्त तक आपकी कोशिशों कामयाव नहीं हो सकतीं। इसलिये मेरी अर्ज है कि प्रिवेंटिव डिटेंशन ऐवट का इस्तेमाल करके जाने हुए बेईमान, रिष्ट्यतखोर, बदमाणों के कामों पर निगरानी करें--तीन घंटे ग्राज लोग दफ्तरों में काम कर रहे हैं। उनमें से कुछ को जेल में भेज दीजिए, उसके बाद ग्राप देखेंगे, क्या नतीजा निकलता है।

एक तो वे अनासिर हैं और दूसरे गृहारों को पकडना होगा । आपको मानना पडेगा कि गृहार श्रापके मुल्क में थोड़े नहीं हैं। सामने से मेरे भाई ने कुछ इंग्लैण्ड का जिक्र किया, दूसरे मुल्कों का जिक किया । उनसे मैंने पूछा कि जरा रशिया और चाइना का जिक्र करो कि वहां क्या होता है। ग्रगर खुदा न करे, ये हुम्मृनत में आ जायें, तो न कोई ऐक्ट रहेगा, न कानुन रहेगा, वहां सिर्फ तलवार की धार

रहेगी। जहां भी जिसने उनके खिलाफ ग्रावाज उठाई कि उसका सिर उड़ा दिया जायेगा। लेकिन ग्राज जो ग्रनासिर मौजद है, उसके लिये आप क्या कर रहे हैं ? हमारी मशीनरी इतनी ढीली है कि एक तरफ हमारा अमल डिफोन्स के मामले में मुनासिब हो ही रहा है, लेकिन ये खब बढ़ रहे हैं, ग्रापकी सरहद पर काफी बढ़ रहे हैं, यहां तक कि जैसा कि मैं पहले अर्जं कर चुका हं, उनकी इतनी हिम्मत हो गई है कि ये कह रहे हैं कि सुभाष बाब् नेता जी, ग्रामी ग्राफ लिबरेशन लेकर ग्रा रहे हैं श्रीर लोग उनकी मदद करें, चीनी तुम्हारे दश्मन नहीं हैं; वे तुम्हें आजाद करेंगे, कांग्रेस ने तुम्हें ग्राजाद नहीं किया।

तो इस किस्म के अनासिर मुल्क में मौजूद हैं। मुखालिफ पार्टियां जानती हैं कि हमारे ब्राज के होम मिनिस्टर जमहरियत को कितना मानते हैं, उसके उसूल की कितनी इज्जत करते हैं और यह भी सही है कि ग्राज के हमारे होम मिनिस्टर साहब पक्के कांग्रेसी होते हए भी मुखालिफन पर कुछ ज्यादा मेहरबान हैं। मेरी अर्ज है कि इतनी मेहरबानी जमहरियत के उसूल के लिहाज से कुछ ज्यादा हो जाती है, यह ग्राप समझते हैं, लेकिन हमेशा यह ख्याल रिखये कि जमहरियत की भी हिफ़ाषात करना ग्रापका फ़र्ज ग्रव्वलीन है। श्रापका मुल्क ऊंचा है। श्राप जानते हैं कि जहां तक मुल्क का सवाल है, उसकी इंटेग्निटी ग्रौर मल्क की सिक्यरिटी इन सब चीजों के ऊपर सब कुछ फिदा होना चाहिये, सब इसके ऊपर न्यौछावर है। ये लोग जो बड़ी बड़ी बातें करते हैं, अफसोस इस बात का है कि ये डेमोकेसी को बिलकुल मानते नहीं हैं, उसको तबाह ग्रीर बरबाद करना चाहते हैं, उनके चीखने, पुकारने ग्रीर प्रोपेगेंडे की वजह से श्राप प्रभावित हो जाते हैं। चोर चोरी करने के बाद भागता है और भागते हुए चीख पुकार करता है कि चोर भागा, चोर भागा, ताकि लोग उसे चोर न समझें।

श्री शील भद्र याजी (विहार) : सव भाग भी गए।

श्री ग्राबिद ग्रली : मेरा उनसे ताल्लुक नहीं है।

श्री विमलकुमार मन्नालालजी चौरड़ियाः भील भद्र याजी जी का ताल्लक है।

श्री ग्राबिद ग्रली : मेरा उनसे क्या ताल्लुक ? मैं जिन्हें ग्रहार समझता हं, मैं जिन्हें हिन्द्स्तान का दश्मन समझता हं श्रच्छा है वे मेरी नजरों के सामने भी नहीं हैं। मगर मेरी गुजारिश तो आपसे है। तो मैं यह ग्रजं कर रहा था कि चोर खुद कहता है कि चोर भागा, चोर भागा और खुद भी भागता है, ताकि लोग उसे न पकड़ें भीर हालत यह है कि चोर कोतवाल को डंडा मारने के लिये खड़ा हो जाता है ग्रीर कोतवाल उससे डर जाता है। ग्राप सही हैं, ग्रापका रास्ता सही है, भ्राप सही तरीके से जा रहे हैं भ्रीर भ्रागे भी जाना चाहते हैं, लेकिन डेमोकेसी के माहौल में भ्राप उनकी चीख पुकार से भटक जाते हैं। ग्राप ग्राल इण्डिया रेडियो में देखिये कि जब उन्होंने चीखा कि हमारी खबरें कम आती हैं, तो देखिये उनकी खबरें ज्यादा ग्राने लगीं, कांग्रेस की कम ग्राने लगीं। सिर्फ इसलिये कि वे चीखे । ग्रापके ग्रफसरान भी उनके चीखने से घबराते हैं, मिनिस्टर्स भी घबराते हैं उनके, चीखने से । ऐसा आजकल का हमारा अमल है। हमारी ग्रायन्दा ग्राने वाली कौम यह कहेगी कि जिस गांधीजी के लीडरशिप में हम लोगों ने देश को आजाद कराया, हजुर, अगर भापका यही भ्रमल रहा, तो यहां की कीम कहेगी, ग्राजाद करा के मुल्क जिन्हें सींप गये उन्होंने इस ग्राजादी की बनियाद इतनी कच्ची रखी कि देश को हमेशा के लिए पछ-ताना पड़ेगा । इसलिए हजूर, ग्राप इस बात से सावधान हो जाइये । जनाव वाला, जुरा आप इससे होशियार हो जाइये ग्रीर यह खयाल कीजिये कि यह वक्त का तकाजा है।

मैं यह ग्रर्ज करना चाहता हूं कि ग्रंग्रेजों के जमाने में ग्रगर राम गोपाल ग्रौर रामस्वरूप के बीच में मकदमा होता था, तो ग्रंग्रेज विलक्ल ईमानदारी से फैसला करते थे। लेकिन जब किसी एटकिन्सन श्रीर रामदलारे के बीच में अगडा होता था, तो वे एक हद तक अंग्रेज का साथ देते ये ग्रीर ग्रगर पोलिटिकल सवाल ग्रा जाता था, तो उस जमाने में ग्रंग्रेज़ी कोर्ट में ग्रंग्रेजी जजों ने क्या क्या किया, यहां पर वयान करने की जरूरत नहीं है। मेरी श्रजं यह है कि १०० गुनाहगार छट जायें ग्रीर एक बेगनाह को सजा न हो यह मामली मामलों में बहुत मुनासिब ग्रीर जरूरी है। मगर जब मुल्क का सवाल धाता है, मुल्क के भविष्य का सवाल ग्राता है, मुल्क की सिक्योरिटी का सवाल ग्राता है, मल्क की इंटे-ग्रिटी का, तो मेरी अर्ज यह है कि उस वक्त १०० बेगनाहगारों को भी सजा हो जाये तो कोई परवाह नहीं, लेकिन एक भी गुनाहगार नहीं छटना चाहिये । यह दृष्टि जब तक नहीं रहेगी, तब तक सरकार ग्रपना फर्ज ग्रदा नहीं कर रही है, ऐसा माना जाएगा । चाहे सप्र साहब कुछ कहें। वे एक जज थे ग्रीर एक खास माहौल में पले हुए हैं । जिस समय कांग्रेस ग्राजादी के लिए जंग कर रही थी, वे एक ऊंचे जज थे और बड़ी बड़ी जगहों पर काम करते थे। उन्हें इस वारे में कुछ मालम नहीं है। मालुम उन लोगों को है जिन्होंने आजादी हासिल करने के लिए ग्रपना खुन बहाया है। कांग्रेसियों ने हिन्दुस्तान को ग्राजाद करने के लिए अपनी हिंडुडयां दी हैं और वे ही इसकी इज्जत करना जानते हैं। जो लोग ग़द्दार हैं, वे इस मुल्क की क्या इज्जत करेंगे। जिन लोगों ने इस मुल्क में काम किया है, इसकी आजादी में काम किया है, आजादी हासिल करने में कूर्वानी की है, वे ही इस मुल्क की इज्जत करना जानते हैं। वे तो शरीफ ग्रीर अंचे चादमी हैं ग्रीर हम उनकी इज्जुत करते हैं, इसमें कोई शक नहीं है। लेकिन ऐसे महानुभावों के मशवरे से आप जरा अपने को दूर ही रिखये तो ज्यादा ग्रच्छा होगा।

### [श्री प्राविद ग्रली]

श्राप इस मल्क में जो दग्रावाज लोग हैं. सहार हैं और बेईमान हैं, उनसे भी आप होशियार रहिये। मैं यह नहीं कहता कि ग्राप होशियार नहीं हैं, मैं अच्छी तरह से जानता हुं कि ग्राप खुब होशियार हैं। लेकिन यह भी देखिये किस तरह से ये लोग चीखते और पुकारते हैं, जैसा कि मैंने अभी जिक किया माल इंडिया रेडियो के बारे में और वह भ्रपना काम कर गये एडवर्टाइजमेंट के बारे में। जो अखबार गवर्नमेंट की ज्यादा मखालिफत करते हैं, उन्हें ही ज्यादा एडवर्टाइजमेंट मिलता है ताकि उनकी मुखालिफत कम हो। ग्रगर किसी प्रखबार को एडवर्टाइजमेंट लेना हो, तो वह अगर एडवर्टाइजमेंट सेक्शन के किसी अफसर के खिलाफ कुछ बात लिख दें तो उसकी एडवर्टाइजमेंट मिलने लगता है। आखिर यह कौनसा तरीका है ? इस बिल के बारे में श्रजं करते हुए मैंने इन चीजों का जिक इसलिए कर दिया कि हमारे मल्क में यह एक तरह का मुनज्जिम तरीका बन गया है कि गवनंमेंट को हरा कर धमका कर और दबा कर, चीख पुकार करके अपना उल्ल सीधा करते हैं। इसलिए ग्राप जरा होशियार होइये । जो श्रादमी बदमाश से बदमाश, बेईमान से बेईमान, गद्दार से गद्दार है, उसको आप डिफेन्स ग्राफ इंडिया रूल के मातहत पकड लें। लेकिन यहां पर ग्राप ऐसे ग्रादमी को छोड़ देते हैं जो कि इस रूल के मातहत पकडा जाता है और इसलिए छोड़ देते हैं कि वह इक्लेशन में खड़ा होना चाहता है चाहे उसकी डिपोजिट जब्त हो जाये। लेकिन यहां पर लोग चीखते पुकारते हैं कि Democracy in danger. Person who is standing for election is in jail. बह तो इसलिए इलेक्शन में खड़ा किया गया ताकि श्राप उसको छोड़ दें भ्रौर ग्रापने उसको छोड़ दिया ।

एक माननीय सदस्य : बह तो भाग गया ।

श्री श्राबिद श्रली : जो श्रादमी इतने दिनों से भाग रहा है उसको श्रापने छोड़ दिया और वह भाग भी गया। इलेक्शन में लड़ने

का तो एक बहाना था। पूराने जमाने में लोग सुनते थे कि जब कोई किसी पर हमला करता था, तो ऐसी चीज को सामने ले खाते थे जिसको वे पवित्र मानते थे। जिस चीज को दश्मन पवित्र समझता था उसकी वह सामने ले याता था। अगर वह दृश्मन को मारना चाहता है तो कैसे मारे; क्योंकि फौज तो पीछे है और सामने वह चीज है, जिसको हम पविव समझते हैं । अगर वह मारता है, तो उसको लगती है और अगर नहीं मारता है तो दश्मन धायेगा। तो क्या आप भी उसी जमाने में हैं। मैं श्रीरंगज़ेब के बारे में जिक करना चाहता हूं जिसके ईमान के बारे में सब ग्रच्छी तरह से जानते हैं। खानदेश का बागी लश्कर जब धौरंगज़ेव की मस्जिद में खद बंद हो गया और औरंगजेब के लक्कर के आद-मियों को मारने लगा, तो उसके बादमी डर गये और कहने लगे कि अब क्या होगा। इस पर ग्रीरंगजेव के लक्कर वालों ने ग्रीरंगजेव से हबम मांगा कि ये लोग मस्जिद में घस गये हैं चौर वहां से गोली चला रहे हैं, क्या किया जाये। ग्रौरंगजेब ने कहा कि मस्जिद की ईट तो आदमी अपने हाथ से रखता है, इसको उडा दो। कल अच्छी मस्जिद बना दी जायेगी। यह तरीका होना चाहिये। मेरा वक्त खत्म हो गया है, लेकिन कहने को ग्रभी बहुत कुछ है।

मैं यह ग्रर्ज करना चाहता हूं कि कम्यु-निस्ट लोगों के बारे में गुप्ता साहब बड़े जोर गोर से कह रहे थे। लेकिन मैं आपके सामने यह रखना चाहता हूं कि जब केरल में कम्यु-निस्टों की सरकार थी तो वे लोग किस हद तक चले जाते थे। जब केरल में कम्युनिस्टों की सरकार थी, तो वे लोग हर सर्विसेज में घुस गये थे और सब जगह उन्होंने अपने ही ग्रादिमयों को काम में रख दिया। लेकिन जब कांग्रेस बाले कुछ करते हैं, तो ने चीखते और पुकारते हैं कि सरकार कांग्रेस बालों को ठेके दे रही है। इस पर आप झकते रहते हैं, डरते रहते हैं ग्रीर करते कुछ नहीं जब कम्यनिस्ट केरल में थे, तो उन्होंने अपने ही ब्रादिमयों को ठेके दिये, ताड़ी के मामले में ग्रपने ग्रादमी भर दिये । इतना ही नहीं उन्होंने विरला जी से एक एग्रीमेंट कर लिया कि ग्राप यहां पर मिल लगान्नो ग्रीर मजदूरों के मामले में लेबर डिपार्टमेंट कुछ नहीं करेगा। आप उनकी हिम्मत देखिये कि किस तरह से श्रीर किस हिम्मत के साथ वे एग्रीमेंट करते हैं कि आपके मिल में जो मजदूर काम करेंगे उनके बारे में हम कई साल तक कुछ दखल नहीं देंगे । इतना ग्राश्वासन उन्होंने उस एग्रीमेंट के मार्फत दे दिया था। मैं इसकी तफसील में नहीं जाना चाहता हूं। तो मैं यह कहना चाहता हं कि जो लोग धमकाते हैं, चीखते हैं, बे ही इस तरह की बातें करते हैं। हजूर यह जमाना डिफोन्सिव का नहीं है Best deffence is offence. इसलिए ग्राप ग्रपने जरायज को समझिये ग्रीर जमाने का जो तकाजा है उसका खयाल कीजिये, ग्रायन्दा के तकाजे का खयाल कीजिये और मुखालिफत की कोई परवाह न कीजिये। ग्रापने यह कह दिया है कि इतने ग्रादमी जेनों में हैं। ग्राप यह क्यों कहते हैं कि १०० ग्रादमी रखे हैं, ग्राप यह क्यों नहीं कहते कि २,००० ग्रादमी रखेंगे। ग्राप हर एक ग्रादमी को जेल में रखें जो हिन्दुस्तान के मफाद के खिलाफ़ काम करता है। इसमें जरा भी संकोच की जरूरत नहीं है क्योंकि मल्क आपके साथ है, रहेगा और कामियाबी धापकी है।

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman, Sir, it is not easy to make up one's mind on the proposition that is before us. For every believer in democracy \_ for every believer in the principle of individual freedom and the democratic rights of the people, it is very difficult to support a measure of this type

[THE VICE-CHAIRMAN (SHRI AKBAR Au KHAN) in the chair.]

But on the other hand one has to see how the law is being administered in this country. In the context of what has happened in the past two years particularly after the emergency, one is inclined to reconsider the situation \*ind scratch one's head. We have heard that in the Mother of Democracies during the war period a legislation of this type was passed. It was with great regret that they did it and as soon as the emergency there was over the people in detention were released. I would draw the attention of this House to the remarks of no less a person than Mr. Winston Churchill whose policies we opposed for many reasons but who was an upholder of democracy in his own country. If we want to set up a proper type of democracy in this country let us learn some of the lessons that are available there. I know, Sir, there are friends like the last speaker who will hold up the bogey of Communists against us every time. May I ask in all humility what you are doing about the Communisits in your own party? We hear very loud voices every time in this House on every occasion. What are you doing about them? When the Defence of India Bill was introduced in this House I had told the then Home Minister that we supported the measure. We said our opposition to the Government was not on every measure. We supported the Government on the Defence of India Bill. But we hoped that the Government would take courage and take action against many people who had been undermining the defence, whether they sit on those Benches or on these Benches. There is the classical example of Mr. Krishna Menon, while in charge of the Defence Ministry. If you read the Reports of the Public Accounts Committee you will see how thoroughly he undermined the Defence Ministry, how he wasted funds, not utilised funds. What did Government do? Are we going to give powers like preventive detention to that Government?

सरदार रघबीर सिंह पंजहजारी (पंजाब) : डाहयाभाई जो, यह तो भ्रापक पिताजो लाये थे।

SHRI DAHYABHAI V. PATEL: I quite agree. The hon. Member draws my attention to the fact that It was my father who brought forward this measure. Mr. Bhupesh Gupta quoted from his remarks and from what he had said: Will the Congress Party be able to produce another Sardar Patel, an administrator of that type, a man who was incorruptible who kept the feel of everything? I am sure I and many other Members of this House will agree to give them powers under the Preventive Detention Act. But they have produced people of other type, people who are susceptible to several influences. We have the Serajuddin case

SHRI JOSEPH MATHEN: Unfortunately, Sardar Patel was not able to produce a son like himself.

SHRI DAHYABHAI V. PATEL: You are not discussing his son. It will be a long time before you discuss me and whether you discuss me or not, you better think of the rot that is taking place in your own party. See Where you are going. Why do you point at these Benches when there have loud voices of communism in your own party? What are you doing about them? My friend opposite was talking of blackmarketeers and the need to prevent them. Why do we get these blackmarketeers? Do we not get them because of the greed of the Congress Party for more and more money? Have we not heard of the Mundhra episode? Have we not heard of the reverse Mundhra episode? And why was that so? In both cases it was because the Congress wanted more and more money for election purposes, apart from anything else. Why did you not agree to the united demand of all Opposition Parties including the Communists if you please, to ban the taking

of political donations? Because you had not agreed to this, one cannot but come to the conclusion that the Defence of India Rules or the Preventive Detention Act is not against the Communists but against people who have opposed the Government in power. That is misuse of the Rules particularly /in peacetime. Where is the emergency today? Do we know it? We are told that there is the emergency. People must tighten their belts. We heard of how the emergency was celebrated in Jaipur very recently when there was the Jaipur session of the AICC and we are told that there is going to be a repetition of that somewhere else, in Bhubar neswar. Well, we will see the blue-eyed boy of the Prime Minister, celebrating at Bhubaneswar also in the same spirit. So you should not talk of the Defence of India Rules or the Preventive Detention Act.

THE VICE-CHAIRMAN (SHRT AKBAR ALI KHAN): Let us confine ourselves to the Bill.

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman the remarks of the previous speaker provoked me into saying this. I had no intention of saying all this. It is for these reasons that we are constrained to oppose the continuance of this type of power to a Government which is not qualified which has not proved itself capable of administering the Rules properly.

When the war came, when the emergency came, an appeal was made to labour to work hard. Everywhere you got response, Irrespective of parties,. The defence workers, the factory workers, everybody put in their best, but not the labour leaders. The labour leaders on both sides got busy. We want more. The factories are earning more. And there was no thought of the country. As I said, when the Defence of India Rules were brought into force, there was competition between my friend who sits there and my friend who sita

here in trying to get the votes of labour and to become more popular. The country was forgotten. The emergency and everything else was forgotten. It boiled down to a question of getting votes and the elections. If the Preventive Detention Act is going to be used for this purpose, how can you expect anyone with a conscience, anyone who believes in democracy, to support the Bill?

We have heard that there is a certain type of blackmarketeer who cannot be dealt with otherwise than under the Defence of India Rules. Mr. Vice-Chairman, I would like to draw your attention to something that wag said in the other House, by an hon. Member of that House, if you please. He said that he purchased half the quantity. One thousand quintals of gur were allowed to be imported. Half of it was given to his two societies. The cost was from Rs. 57 to Rs. 61. Allowing Rs. 2 to Rs. 2£ for transport, the cost should be Rs. 60 to Rs. 63. On the floor of that House that hon. Member admitted that he had to pay a bribe to get the wagons, to get transport. Under the normal rules of this country, the person who pays bribe is guilty as much as the person who takes it. I would like to know what the Home Minister was doing when this statement was made in front of him not many days ago? Only few days ago he said that he was constrained to give the bribe.

# श्री विमलकमार मन्तालालजी चौरडिया: वे भष्टाचार उन्मलन में लगे हुये थे।

SHRI DAHYABHAI V. PATEL: The next point is that the rule requires the co-operative societies to make no more than a profit of 6£ per cent. I understand this society made e profit of 30 per cent, on this quantity that was imported, after paying bribe. The bribe was supposed to be Rs. 7. The cost in the books of the

society would, therefore, come to Rs. 67 to Rs. 70. It was sold on a profit of 30 per cent. The ordinary traders, who got the balance, were selling it at Rs. 20 less than this rate. Yet the Congress leaders sitting in the next House were making this admission in front of the Home Minister. If the Home Minister will only examine the conditions of Delhi, the 'and transactions, the land development about which we hear so much in both Houses he will find that it Is only in conformity with this pattern. And yet the present Home Minister expects us, this House and this country to give him the same powers that an illustrious predecessor of his was given and which he took very reluctantly and apologetically with an assurance that it would not be continued.

With the Congress Party every exception is becoming the rule just because it suits its convenience. We are opposed to this. We are proud that this country can call itself democracy, although surrounded totalitarian countries all around. We are proud that it is one of the few countries that can boast of a parliamentary system of Government in the present context under this threat which is growing larger and larger and enveloping all over. Yet, I am afraid, I cannot vote to give this Government more power. My fear is that. I have been expressing it for the last few days and I would like the Congress Party to take heed. Yesterday I warned my capitalist friend\* saying that it was the wooden handle of the axe that fell the forest trees. I would like to warn the Home Minister and the back-benchers sitting behind him. Take heed. You have got the same people sitting in your ranks and those handles will use you to take power. When it suits them they will use the axe against you. You gave them an opportunity a months ago of staging a drill demonstration of how they will come to Delhi.

[Shri Dahyabhai V. Patel.] The next time they come they will not be sitting there. Your own rules will be applied against you. You will be all in detention. (.Interruption).

4 P.M.

My friend there does understand not Only this afternoon we had a sample of the tragedy that occurs when people who do not understand interrupt hon. Members they are talking sense. Poor Mr. when Pathak made a slip of the tongue because somebody interrupted him. Sir, 1 have been pleading with the Chair, with the House, and pleading with the other parties to curb the tendencies of such people. These interruptions are not going to deter me. If I make a mistake, Ī will correct myself straightway. I will not have to go into the lobby and confabulate with somebody else to get something expunged. That will not be my position. But if people on that side go on like that, as I told you yesterday, I will interrupt every Minister, I will block the proceedings of this House if the Congress Party does not take heed. The hon. Member who is in the habit of interrupting everybody here without understanding the subject of what is being talked must be curbed. This is my appeal to you, Sir, and through you to the party. If not, you will compel us to retaliate, whether preventive detention or not. We are not going to be deterred by this sort of thing.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): I assure you that the Chair will see to it that order is kept in the House

SHRI BHUPESH GUPTA: At least in one place we do not have preventive detention in this House.

SHRI DAHYABHAI V. PATEL: Mr. Vice-Chairman, it is for these reasons that with great reluctance I cannot in spite of myself agree to vote such powers to such a Government, and therefore I oppose this Bill.

DR. K. L. NARASIMHA RAO (Andhra Pradesh): Mr. Vice-Chairman, this Bill was first introduced in Parliament in the year 1950. The then Home Minister, Sardar Patel, introduced this Bill just within one month after the inauguration of the Constitution. He was anxious to avoid this Bill but in the country's interest he had to move for the passage of this Bill. At the time of the passage of this Bill there was actually some trouble from the Communist Party. They were behaving in a dangeroui way and were trying to subvert the country's public peace. That is why the Bili was introduced for the first time then.

Sir, the objects of this Bill are maintenance of public order, defence of India, maintenance of supplies and services, protection of India from foreigners, etc. This Bill is intended to deal with such persons who could not be otherwise produced in the court but whose detention is essential for the protection of the civil liberties of the millions of people of the country.

About the argument that this Bill curtails the civil liberties of certain sections, we must consider the fact that the civil liberties of millions of people are threatened by the violent activities of these persons, and these persons have to be detained for preventing their violent activities.

Sir, in a democratic country such as ours we believe in freedom and individual liberty. Every political party has a right to propagate its own views so as to persuade the people to act according to their views. But simply because they differ from the decisions taken by the Government, they cannot be left free to carry on a campaign of active resistance against Government, and they cannot preach hatred and indulge in subversive activities to displace the Government. Sir, whether good or bad, laws passed by the Parliament and by the State Legislatures must be obeyed by the people.

Sir, some hon. Members in the other House named this Act as a 'lawless law' and 'a black Act'. We are at a loss to know how this is a lawless law. This was passed by Parliament. The representatives of the country have passed it, and as such it is a lawful law. constitutionally or otherwise. It is a popular law also because it is accepted by the majority of the people. Sir, many of us do not believe that obedience to law is the first condition for the successful functioning of a democracy. We pass laws here and we defy them outside. In fact the respect for law has become very low and people even for minor grievances think of starting 'satya-graha'. They resort to breaking laws as if law-breaking is the only weapon left for them to redress their grievances. For instance, take the language movement. If there is a difference of opinion, they will not abide by the law of the land but they resort to breaking the law leaving to the winds other ways of representation, leaving aside the wishes of the people. Even the topmost men in the party have scant respect for the law and naturally the infection is carried down to their followers.

Disruptive elements are there in the country, and in the border areas an atmosphere is created and propaganda is being carried on that Chinese rule is preferable to Indian rule.

This Bill merely seeks extention of the period for another three years, and this extension has become necessary in view of the fact that there are still diverse elements, political, social and communal, which could be instigated by people for their own exploitation and for their own selfish ends, As such, as long as these conditions continue in the country, *tor* the security of the country Government must be armed with extraordinary powers. Sir, this may be a black Act according to some people

but, unfortunately, there are blacker men in our land doing very black deeds and so, this Bill restrains those people from indulging in those activities. Do the hon. Members of the Opposition seriously mean to say that such elements should not be restrained, should not be taken into custody? In fact the hon. Minister was pleased to say that this Act did not apply to legitimate and peaceful ways of expressing grievances.

It is evident from facts that this Bill has not been enforced vindictively against any particular party. It is provided with sufficient safeguards so that the innocent people may not suffer. The Advisory Board which deals with these cases, consists of retired Judges of eminence and they are provided with vast powers. The Board is independent of the Government and of Government officials. The Government must provide them with the necessary information about the cases of these detenus. All the persons detained must be provided, within five days, with the grounds of detention and they should be given all opportunities to represent themselves before the Judges and this Board must give its verdict within 12 weeks of detention and they must say whether the detention must continue or whether the person should be set free. If they declare that the person should be set free and that there are no sufficient grounds for detention, he must be set free, and the Government has no other option. With these safeguards, there is no scope for the miscarriage of justice especially at the hands of such eminent men constituting the Board. Extraordinary conditions still exist in our country. As such, the extension of this Act is necessary in view of the fact that there are still anti-national and anti-social elements in the country, and to restrain their activities, this Act is well suited in the present conditions of the country.

श्री विसलकुमार मञ्जालालजी चौरड़िया : उपसभाध्यक्ष महोदय, जो यह प्रिवेन्टिव डिटेन्शन बिल प्रस्तुत किया गया है उसका विरोध करने के लिये मैं खड़ा हुआ हूं। १६५० में यह कानन बना था, पांच बार इसको फिर से दो-दो साल के लिये बढाया गया है और छठी बार अब की हमारे सामने प्रस्तुत किया गया है । यह ग्रस्थायी प्रकार का कानन है भीर इसका मतलब यह है कि जब ग्रत्यावश्यक हो तभी इस प्रकार के कानन को रखा जाय। लेकिन आरज देश की परिस्थिति ऐसी नहीं है कि दूसरे काननों के होते हुए इस कानून की भ्रावश्यकता हो। किन्त, हमारी सरकार न जान क्यों इसके पीछे पडी हुई है। वैसे तो हमारी सरकार जनतन्त्र का नाम लेती रहती है, मगर इस तरह के जनतन्त्र में बाधा डालने वाले भीर जनतन्त्र पर कलंक के स्वरूप के कानून को बनाये रखना चाहती है। हम इस बात से कभी भी इन्कार नहीं करते कि ग्रगर देश-द्रोह के कार्य पर किसी धादमी के खिलाफ कार्यवाही की जाय तो कानन के अनसार उसको दंड मिलना चाहिये ग्रौर इसीलिये हमने बड़ी खुशी के साथ डिफेंस ग्राफ इंडिया एक्ट के बनाने में सरकार का समर्थन किया भीर वह इसलिये कि हम चाहते हैं कि देश की सुरक्षा हो ग्रौर उसके ग्रन्तर्गत सरकार को ग्रधिकार मिलने चाहियें। मगर वह प्र-वेन्टिव डिटेन्शन एक्ट ग्राज हमारे लिये कोई खास लाभ का नहीं रहा । हमारे यहां पर पुराने कई कानुन हैं जिनके अन्तर्गत गुनाह करने वालों को सजा दी जा सकती हेर्द्वा

इस कानून का स्टेट्यूट बुक में रखना कुछ न्यायसंगत प्रतीत होता नहीं भौर ऐसा लगता है कि जो हमने संविधान के अन्तर्गत नेचुरल जस्टिस के अधिकार दिये हैं. उनमें भी हम बाधा डालना चाहते हैं। उसमें हमने अधिकार दिए हैं कि कोई भ्रादमी वकील की सलाह ले सकता है, वकील के द्वारा ग्रपना केस कन्डवट करवा सकता है, चौबीस घन्टे के ग्रन्दर मैजिस्टेट के सामने उसे पेश करना पड़ेगा, उसके साथ किसी प्रकार की ज्यादती नहीं होगी और यह सारी की सारी व्यवस्था इस कानन के ग्रन्तर्गत हम एकदम से बन्द कर देते हैं ग्रौर कानुन के द्वारा जो हमने ग्रपनी व्यवस्था कर रखी है भौर संविधान द्वारा प्रदत्त अधिकार जो हैं उनके ऊपर हम प्रतिबन्ध लगाना चाहते हैं. उनको सीमित करना चाहते हैं । वैसे तो हमारे मिलों ने इसके बारे में चर्चा करते हुए यह भी बताया कि एक बोर्ड होता है, टब्यनल होता है, उसमें हाई कोर्ट के जज रहते हैं, ये सारी व्यवस्था रखी है, लेकिन बोर्ड के सामने जब बह जाता है, उसके सामने रिप्रेजेन्टेशन देता है उसके बाद भी वह उसका खलासा मांगते नहीं ।

Representations by detenus during the period 1st October, 1962 to 30th September, 1963 इसमें २८६ लोगों के खिलाफ केसेज ग्रौर उन्होंने रिप्रेजेन्टेशन दिये । कुछ उन्होंने किया मगर उसके बाद उनसे कुछ इन्फारमेशन नहीं मांगी गई कि तम इसके सपोर्ट में क्या कहते हो, इसके कोर-बोरेशन में क्या कहते हो और इसका मतलब यह है कि जो एक्जीक्युटिव के द्वारा रिपोर्ट पेश होती है उसी के आधार पर वह देखदाख कर श्रपना निर्णय देने का प्रयत्न करते हैं. उसी के ग्राधार पर चला जाता है। मैं यह जानना चाहंगा कि क्या कारण है कि एक भी केस में यह ग्रावश्यकता क्यों नहीं पड़ी कि या तो प्रासीक्यूट करने वाले से इन्फोर-मेशन मांगने की ग्रावश्यकता पडे या डि-फेंन्ड करने वाले से इन्फारमेशन मांगने की ग्रावश्यकता पड़े। एक भी केस उसमें ऐसा नहीं जिसमें इस तरह की व्यवस्था की गई हो और इस दिष्ट से यह ऐसा लगता है कि एक्जिक्यटिव की रिपोर्ट पर, जैसे चाहें वे करें, उसको डिफेंड करने के लिये किसी

काउन्सल की सलाह न लेने का, किसी काउन्सल को प्रस्तुत करने का मौका नहीं देना चाहिये। यह जो जैसा चाहें करें वाली बात है यह ठीक नहीं है।

देशद्रोही तत्वों का जहां तक सवाल है मैं उनके खिलाफ कार्यवाही करने से सहमत हं। हम चाहते हैं कि हमारी सरकार देशद्रोह तत्वों को बन्द करे। हम तो यह कहते हैं कि जब कई प्रमाणों से यह साबित होता है कि कुछ खास तत्व हमारे यहां ऐसा है जो बिल्कुल देशद्रोही कार्य में सन्लग्न है, ग्रीर जैसा कि पूर्ववक्ता ने अभी बताया कि हमारी सरकार संख्त ऐक्शन नहीं लेती है, तो हमारी सर-कार को चाहिये कि सख्त कार्यवाही करे। मगर हमारे यहां यह प्रिवेन्टिव डिटेन्शन ऐक्ट भी है, डी० आई० आर० भी है, सब कुछ है, फिर भी हमारे देश में देशद्रोही तत्व काम करते जाते हैं। जो हमारे कानून बनते हैं उनके द्वारा कुछ उन कामों में कमी हो रही है, ऐसा नहीं दिखाई देता ।

यह भी कहा गया कि मुख्यत: गुंडों के खिलाफ इस कानून को काम में लाया गया। गृंडों ही के कारण यह सारी की सारी व्यवस्था है, यह बात हमारी समझ में नहीं ग्राई कि क्या केवल गुंडों को रोकने के लिये ही हमें प्रिवेन्टिव डिटेन्शन ऐक्ट की स्रावश्यकता है, क्या दूसरा कोई कानून हमारे पास नहीं है ? हमारे यहां कई कानून मौजूद हैं जिनके श्रन्तर्गत उनके विरुद्ध कार्यवाही की जा सकती है। तो इस प्रकार का स्टेटमेंट देखकर कुछ ग्राश्चर्यं लगता है कि हमारी कांग्रेस सरकार भी अपने आप को छिपाने के लिये या अपनी गलतियों को छिपाने के लिये किस तरह से उनको रंग देती है।

इसमें एक जगह लिखा है कि एक गिरफ्तारी जो हुई है वह "वन रिवैल कांग्रेस-मैन" की हुई है। हाडिय इस प्रकार है :

Political affiliation, if known, of the person detained. तो वह डाइरेक्टली कांग्रेस में था । पोलिटिकली ग्रलग से पार्टी रिबैल कांग्रेसमैन कोई नहीं है, जहां तक मेरा ज्ञान है। तो उसमें सीधा यह लिखना था कि वह कांग्रेसमैन था। मगर यह रिबैल कांग्रेसमैन की कौन सी पार्टी देश में बन गई, इस पर होम मिनिस्टर साहब प्रकाश डालेंगे तो ज्यादा ग्रच्छा होगा । मुझे तो ऐसा लगता है कि जिससे कांग्रेस की बदनामी न हो इसलिये रिवेल शब्द लगा दिया ।

इस तरह से हमारा जो यह कानून है यह कुछ लोगों के लिये सब्त है ग्रीर कुछ लोगों के लिये नरम और कुछ लोगों के लिये काम नहीं करता । हमारे पूर्ववक्ता मित्र ने अभी गड़ के स्केंडल के बारे में कुछ कहा। समझ में नहीं बाता कि एक छोटे व्यापारी के मामले में यह बात होती तो हमारी सर-कार बिल्कूल सख्त ऐक्शन लेती । जैसाकि सबको मालूम है इस गृड के कांड में कई गडवडें हईं, कुछ लेनदेन का हिसाब हम्रा ग्रीर ज्यादा कीमत पर गृड बेचा गया । हमारा जो इसेन्शियल कमोडिटीज ऐक्ट बना हम्रा है उसके रूल्स के श्रन्तर्गत जो व्यापारी सामान बेचता है उसको ग्रपना नाम, पता, वस्तुओं की कीमत ग्रीर सारे वाउचर वगैरह तैयार करके रखने पड़ते हैं मगर उनके लिये वह सारा हिसाब के छ है नहीं । कई बातें हैं जो हमारी सरकार करती है जो कि हमारी समझ में नहीं बाती । इसके विपरीत जब हमारे श्री एम०बी० लाल गृड के मामले में दिल्ली शहर से बाहर गए सिर्फ यह कहने कि दिल्ली में भाव ज्यादा है ग्रीर यू०पी० में कम है इस-लिए गुड़ के आने जाने में किसी तरह की रोक नहीं होनी चाहिये, तो उसके लिये हमारी सरकार तैयार नहीं हुई ग्रीर उन्हें जेल के सीखचों में बन्द कर दिया। हमारी समझ में यह बात नहीं श्राती है कि सरकार लोगों को अन्ड्यू एडवान्टेज देने के लिये [की विमसकुमार मन्तासालकी चौरिह्या] इस तरह का प्रतिबन्ध गुड़ में लगाती है ताकि क्ष्मैक मार्केट पनपे, यह किस तप्द की व्यवस्था है? फिर कहने वाले कहते हैं कि हमने पैसा कापस करने के लिये कह दिया है। धगर लोई चोरी करता है चौर बागे कहता है कि मैंने माल चुराया और धव मैं वापस करता हूं, मेहरवानी करके मूझे छोड़ दीजिए, तो सम् उचित बात मालूम नहीं देती है। जिन तत्वों ने साप समाप्त करना चाहते हैं उन्हीं को बढ़ावा देते हैं और बब वे धपराध करते हैं तो उन्हें छोड़ देते हैं। तो धापका कानून कैसा है? किसी के लिये तो साप सख्ती करते हैं और किसी के लिये नहीं करते हैं, यह बात ठीक नहीं लगती है।

बम्बई में एक चौहान गए थे धीर इस लिये नये में वहां पर कि एक कान्सटेवुस और हैड काम्सटेवुल के घर के लोग मुक प्रदर्शन करें कि हम को खाना दिया जाय, हमारे पेट के लिये रोटी का प्रवन्त किया बाय धीर हमारें बच्चों को स्कूल भेजा जाय, इसकी सुविधा **बी जाय । उन्होंने इस तरह से प्रवर्णन किया** कि हमारी ततस्वाह बढ़ा दी जाय नेकिन हमारी सरकार ने पी० डी० ए० के मातहत उनको विरफ्तार कर दिया । क्या हमने वनतन्त्र इसीलिये बनाया कि किसीको बोलने महीं दिया जायेगा । जैसे धीतान के शासन में होता है उसी नरह से मैं इस कानून की भी संज्ञा बैठा हं। पगर कोई बोलता है तो उसकी बन्द कर विभा जाता है और फिर प्राप कहते हैं कि हुमारे देश में जनतन्त्र है। इस तरह से हुभारी सरकार चाहती है कि हमाय कानून धीर जनतन्त्र नशकर कार्यम रहे और सगर कीई बीमेगा तो इसके अन्तर्गंत उसकी बन्द कर विधा जायेगा ।

स्वामेर के नानकराम इसराजी का कुन्नक नेवल यह या कि उसने पुलिस साफि-करों के कारे में को भापत में मिलकर रिज्यत कोडो ने उसकी कायरी पकड़ की सीर उसका करियान प्रचार किया सीर वर्षा की । उनके विकास पी० की० ए० का इस्तेमास किया नया और उन्हें गिरफ्तार कर जिया गया ।

पी० डी॰ ए० का भगंकर मिसय्ज हमारे काश्मीर में हो यहा है और उसका तांडव नृत्य साथ वहां पर घण्डी तरह से देख सकते हैं। कोई भी पार्टी वहां पर अपनी पार्टी मीटिय नहीं कर सकती है। कोई भी आदमी वहां पर कुछ नहीं कह सकता भीर भगर कहता है तो उसको इस ऐक्ट के भारतहरू गिरफ्तार कर सिया जाता है। मैं माननीय मंत्री की से पूछना चाहता है कि मेहरवानी करके आप वहां के बारे में तलाश कीजिए कि काश्मीर की हालत इस तरह की क्यों है। वहां पर भादनी क्यों नहीं धपनी अवान खोल सकता हैं ? यह इसी प्रकार के ऐक्ट की ही का कत हैं कि हमारी काम्मीर सरकार ने इतने अधिक अधिकार सिवे हुए हैं कि वहां पर किसी बादमी की हिम्मल नहीं कि वह चपनी जवान बोस सके। जैसा कि मैंने कहा कि ज़ैतात का भासन है तो वहां पर दरबस्य में इसें समय पैतान का शासन चल रहा है। ग्राप जोरदार धर्की में कहते हैं कि हमारे देश में वनतस्त्र है मेकिन जनतन्त्र में धपनी जें। सच्ची भावाज बुलन्य करता है उसको भाग गिरफ्तार कर देते हैं। इसलिये यह प्रावण्यक है कि हर एक प्रारमी धपनी पावाज को ब्लन्ब कर सके और उसमें किसी तरह की स्काबत न हो, इस दिशा में हमारी सरकार की कुछ म कुछ करना चाहिये ।

यहां पर वर्षकर कांड हो जाते हैं, गृह के कांड हो जाते हैं। सगर विकार्यी कहते हैं कि हंगारे होस्टलों में व्यवस्था कंग्डी नहीं ैं, हमारे कायेग का एफिलि? अब किया जाने तो उप पर माठी-वार्य हो बाता है। तो मैं सरकार से पूछना यहता हूं कि बाप इसी को वनतत्त्र कहना वाहते हैं कि वैसा सरकार करेगी वैसा सबको चनवा गड़ेगा? किसी को यहां पर बोकने की इसाबत महीं होती, किसी को भ्रपनी मांग पेश करने की इजाजत नहीं होगी, तो क्या यही ग्रापका जनतन्त्र है ? अगर आप चाहते हैं कि सब लोग हमारी बात मानें तो ग्राप उसके लिये कानून बना दें कि जो हमारी बाजा होगी वही चलेगी और किसी को १ छ बोलने की ग्रावश्यकता नहीं है. तो इस तरह की बात ठीक नहीं लगती है।

इसी तरह से हमारे माननीय पाठक साहब ने भाषण दिया श्रौर वतलाया कि कहीं पर एक आदमी ने भाषण दिया कि भ्रम्क भ्रादमी का मर्डर होने वाला है भीर उस भादमी का मर्डर करने के लिये वह ग्रादमी दिल्ली आ रहा है और उस को पहले ही यिरपतार कर लिया गया है। तो मेरा नम्म निवेदन है कि ...

श्री गोपाल स्वरूप पाठक : वह एक्सा-इट कर रहा था।

श्री विमलकृतार मन्नालालजी चौर-ब्रिया: एक्साइट कर रहा होगा लेकिन उस को रोक लिया गया। वह मर्डर नहीं कर रहा था लेकिन हवा फैला रहा था। क्या ग्राप के किमिनल प्रोसीजर कोड में कोई कानन की व्यवस्था नहीं थी जिस के ग्रन्तर्गत उस को रोका बा सकता था ? हमारे यहां बन्दी बनाने के श्रधिकार हैं कि जो लोग इस तरह का ग्राफेन्स करते हैं उन्हें गिरफ्तार किया जा सकता है। वे तो एक बड़े वकील हैं और मैं उन के बारे में कुछ नहीं कह सकता हूं। लेकिन मेरा यह नम्म निवेदन है कि किमिनल प्रोसीजर कोड की धारा के मातहत उन को रोका जा सकता है। उन के ऊपर यही एक्ट लागु किया जाय इस की आवश्यकता नहीं थी। इसलिये मेरा नम्म निवेदन है कि सरकार इस कानन को तो कहीं पर सख्ती के साथ लागू करती है भौर कहीं पर नरमी के साथ लागू करती है। यह ग्रच्छा जनतन्त्र है जहां पर किसी के साथ सख्ती होती है और कहीं पर किसी के साथ नरमी का वर्ताव किया जाता है। कई लोगों को जो जनता की सच्ची बात कहते हैं,

जनता पर जो अन्याय होता है, उस को प्रकट करते हैं, खुले रूप में कहते हैं, उन्हें गिरफ्तार कर लिया जाता है।

जब यहां पर पूराना रोलेट ऐक्ट पास होने को याया था तो उस वक्त हमारे प्रधान मंत्री जी के पिता जी, श्री मोतीलाल देहरू जीने, जो भाषण दिया था उसको मैंने खुब ग्रच्छी तरह से पढा। वह कानून भी उसी कानून की तरह था और उन्होंने बड़े जोरदार शब्दों में उस समय उस कानून का विरोध किया था, इस बिल का विरोध किया था। ये सारी बातें प्रोसीडिंग्स की किताब में मौजूद हैं भौर अच्छी तरह से छपी हुई हैं। यह सोचना कि आज हम सत्ता में हैं और जो पूराने कर गये हैं उसी ढंग से हम करेंगे और जब विरोधी ग्रायेंगे तो इस कानून का विरोध करेंगे, तो हमारा जो यह नाप करने का माप है वह ठीक नहीं लगता है।

एक माननीय सदस्य : ग्राप यही कर रहे हैं ।

श्री विमलकुमार मन्नालालजी चौर-डिया : मैंने ग्राबिद ग्रली साहब का भाषण सुना और उन्हों ने कहा कि अंग्रेज ऐसा करते थे कि ग्रगर किसी ग्रंग्रेज ग्रीर हिन्द्स्तानी का मुकदमा होता था तो अंग्रेज जज अपने श्रंग्रेज का पक्ष लेता था। तो मैं निवेदन करना चाहता हं कि आज भी वही बात हो रही है। यदि किसी कांग्रेसमैंन के सामने कोई दूसरा ब्रादमी ब्राता है तो कांग्रेसमैन का पक्ष लिया जाता है। यदि ब्लैंक मार्केट करने वाला कांग्रेसमैन है तो उसको बचाने की कोशिश की जाती है। ग्रगर ब्लैक करने वाला कोई दूसरा है तो उसको जेल में डाल दिया जाता है। ये कुर्सियां वही हैं चौर उसका ही चसर है कि वैसी बातें अब भी चली आ रही हैं। मुझे ऐसा लगता है कि हमारी जनतंत्र की दहाई देने वाली सरकार हमारे पुज्य बापू के प्रजातन्त्र के सिद्धान्त का प्रतिपालन करने वाली सरकार अब इस पर आ गई है

श्री विमलक् मार मन्तालालजी चौरहिया। कि हमारा शासन किसी तरह से टिका रहे। वह इस बात की चिन्ता नहीं करती कि देश का भासन किस तरह से अच्छा हो। जिस तरह से शासन टिका रहे उस चीज के लिये वह प्रयत्न करती है और उस प्रयत्न के अन्तर्गत जैसा भी कान्त वह चाहती है बनाती है। जैसा कि भस्मासूर शिवजी का वरदान लेकर ग्राया था, वह जिस चीज पर हाथ रखता वहीं समाप्त हो जाती थी। इसी तरह से हमारी सरकार भी वही करना चाहती है ग्रीर वैसा ही कानुन बनाना चाहती है कि जिस के ऊपर हाथ फेरे उसी को अपनी कस्टडी में ले ले। तो मैं यहां पर यह कहना चाहता हूं कि जिस तरह का परिणाम उस राक्षस का हुआ जिस को यह बरदान दिया गया था, उसने माया के वशीभूत हो अपने ही सर पर हाथ रख दिया और उस का अन्त हो गया, उसी तरह से आप का भी यही परिणाम होने वाला है कि आप इस कानन से अपने आप समाप्त हो जायेंगे। तो ऐसी स्थिति न हो जाय, इसलिये मैं निवेदन करना चाहता हं कि आप मेहरबानी कर के इस तरह से चलें जिस से देश का हित हो।

यह जो आप का कानून है वह प्रजातन्त्र की कसीटी पर ठीक नहीं बैठता है। आप ने सोने का तो १४ कैरेट का कानून बनाया है, किन्तु यह तो १० कैरेट, जीरो कैरेट भी नहीं बैठता। यह जो कानून है, ऐसा लगता है कि हमारे प्रजातन्त्र और राष्ट्र के हित की जो कसीटी है उसमें यह एक कलंक के समान है और पीले धब्बे के बजाय एक काला धब्ब बना देता है। आप लोग इस मावना में आ गये हैं कि हमारी सत्ता किस तरह से कायम रहे और हमारा कोई विरोधी नहीं रहे, इसीलिये आप इस तरह का काला कानून बना रहे हैं। मेरा नम्म निवेदन है कि यह जो कानून आप पास करने जा रहे हैं

वह प्रजातन्त्र के लिये एक कलंक है और साथ ही साथ कांग्रेस शासन के लिये भी कलंक है, जिन्होंने ग्राजादी के लिये लड़ाई लड़ी। जिस तरह से ग्रंग्रेजों ने जब वे यहां पर शे ग्रौर इस तरह का कानून बनाया था उसी तरह से आप भी आज ऐसा कानून बना रहे हैं ग्रीर लोगों को गिरयतार कर के जेलों में डाल रहे हैं। (अन्तबिया)में भी या उन्हीं में, आप को मालुम नहीं होगा मेरा पुराना इतिहास । सम्भवतः ग्राप होंगे भी नहीं । इसलिये कि वे जानते हैं कि किस तरह शासन की व्यवस्था होनी चाहिये, किस तरह से समाज में कानून चलना चाहिये। ग्राज वे स्वतन्त्र हो गये हैं और इसलिये वे अंग्रेजों के पद चिन्हों पर चलना चाहते हैं। तो मैं यह निवेदन करना चाहता हुं कि ग्रगर ग्राप उन्हीं धाराग्रों पर चलते रहोगे तो यह न्यायसंगत प्रतीत नहीं होता है।

श्रन्त में मैं यही निवेदन करना चाहता हूं कि सरकार इस काले कानून की बांपस ले से ग्रीर इसे स्टैट्यूट बुक पर रखने का कब्ट न करें।

श्री गोपोक्त कण विजयवर्गीय (मध्य प्रदेश):
उपसभाध्यक्ष महोदय, यह जो विल सदन के
सामने ग्राया है, मैं इसका समर्थन करने के
लिये खड़ा हुग्रा हूं। इस पर काफी बहस
हो चुकी है ग्रीर ग्रव कोई बहुत ज्यादा दलीलें
देने की जरूरत नहीं है। लेकिन मेरा खयाल
यह है कि इस कानून का विरोध करने के लिये
लगभग सभी विरोधी पार्टियां एक साथ
मिल गई हैं। कम्युनिस्ट तो इस का विरोध
करते ही हैं, लेकिन जनसंघ, स्वतन्त्र पार्टी
ग्रीर दूसरी पार्टियां भी इस एक मामले में
फैलो ट्रेंबलमें हो गई हैं। इससे मुझे बड़ा
ग्राश्वर्य मालम हा रहा है।

श्री विमलकुमार मन्नालालजी चौरड़िया : भारत का नक्का सुन्दर बन, इसलियै सब पार्टियां एक हो गई हैं। श्री गोपीकृत्ण विजयवर्गीय: किस तरह से दूनरी पार्टियां कम्युनिस्ट पार्टी के साथ फैलो ट्रेवलसं हो जाती हैं, यह इस बात का नमूना है कि इस कानृन को रद्ध कराने के लिये सब पार्टियां कम्युनिस्टों के साथ फैलो ट्रेवलसं बन गई हैं।

इस बात को सब को महसूस करना चाहिये कि इस देश पर बाहर खतरा है, भीतर खतरा है, श्रीर दंगा फसाद, वायलेंस का डर श्रभी हटा नहीं है, सीर वह मौजूद है । पिछले दो साल में हमारे मुल्क में कुछ फसलें खराब हुई भीर हमारी ग्रायिक स्थिति कुछ थोड़ी बिगड़ गई भीर उस के कारण जो देश में थोड़ा ग्रसन्तोष पैदा हुग्रा उस का फायदा उठाने का प्रयत्न भी कुछ व्यक्ति करते हैं। यह कानून पार्टियों पर लागू नहीं होता है कि जिस से किसी पार्टी को डर हो। लेकिन कोई व्यक्ति ऐसे हो सकते हैं जिन पर यह लाग हो । सब लोग एक से नहीं होते हैं । किसी पार्टी में सारे ब्रादमी खराब नहीं होते हैं। विरोधी पार्टियों में भी सारे ग्रादमी खराब नहीं होते हैं। लेकिन कुछ ऐसे एलिमेंट्स हैं जो इस असन्तोष का फायदा उठा कर के जो कि कूदरती तीर पर मुल्क पर आ ाया है, उसको बढ़ावा दे सकते हैं। वायलेंस के लिए। **उन के ग्रख**बारों को, उन के भाषणों को ग्राप रेख सकते हैं कि ग्राज भी खतरा मौजूद है क्योंकि जानवज्ञ कर ग्रसन्तोष को बढ़ाया जा रहा है। कई पार्टियां ग्रीर कई व्यक्ति ऐसे है हमारे मल्क में जिन्हों ने पहले भी गैर-काननी हडतालें करवाई थीं ग्रीर ग्रागे भी गैर कानना हडतालें हो सकती हैं। किसी सीमा तक हड़तालें हमारे देश में संभव हैं और वे कानुनी भी हैं, लेकिन कूल काम को ठप्प करने वाली हड़तालें अगर कराई जायें, तो हड़जाल का जो हक दिया गया है उस पर प्रतिबन्ध लगा दिया गया है भीर गैर-काननी तौर पर कोई हड़ताल नहीं हो सकती है। लोग जलस निकालें, मीटिंग करें, ग्रखबार निकालें, इस की पूरी 887 RSD-6.

माजादी है। इसी तरह से जो म्राटिकिल २१ में पर्सनली लिवर्टी के मधिकार दिये गये हैं उन की हम इज्जत करते हैं मौर हम चाहते हैं किव सब को मिलने चाहियें। लेकिन म्राटिकिल २२ में यह मधिकार भी दिया गया है कि मगर प्रिवेटिव डिटेंशन की जरूरत हो गैर-मामृती हालात में तो वह पावसं भी कांस्टीट्यूशन में दी गई हैं।

आज हम लोग अपने मुल्क में सिर्फ कानुनी नजरिये से नहीं चल सकते हैं जैसाकि हमारे माननीय सप्र साहब ने कहा जो कि कानून के दायरे में बहुत ऊंचे ग्रादमी हैं। जब रोलेट एक्ट का विरोध हो रहा था तो इस में शक नहीं है कि उस समय मेरी उम्र छोटी थी, लेकिन मैं ने भी उस के विरोध में हिस्सा लिया था । तो उस जमाने का कानुनी नजरिया रखने वाले लोग ग्राज भी यह महसूस करते हैं कि कैसे हम ऐ ा कानून बना रहे हैं जो मामूली तीर पर ठीक नहीं हैं, यह कानून किसी को अच्छा नहीं लगता है भीर खास करके उन लोगों को जो खुद भी कभी जेल में रहे। जिनको जैलों में रहने का मौका मिला है वे कभी इस को पसन्द नहीं करेंगे। लेकिन जब देश की हक्मत हमारे हाथ में आई है और उसको हम शान्तिपूर्वक डैमोऋटिक सोशलिज्म के रास्ते पर ले जा रहे हैं, तब भी यदि कोई बेंजा तौर पर असंतोष फैलाता है तो उस को रोकने के लिये सरकार के पास कुछ न कुछ अधिकार होने ही चाहियें । यदि झगड़े, फसाद, दंगे, साम्प्रदायिक ग्रसंतोष, डकैतियां वगैरह मामूली कान्न से हल हो जा सकती तो यह कान्न ब नाया ही नहीं जाता। घदालतें तो हैं ही इंसाफ करनेके लिये, लेकिन बहुत से ऐसे वकील साहे-बान हैं जो बहुत ग्रासानी से बड़े बड़े डकैतों ग्रीर चोरों को भी बचा देते हैं, जिससे मुल्क को नकसान होता है। इसलिये ये पावसं गवर्नमेंट लेना चाहती है। जब हम ने गवर्नमेंट को देश की रक्षा के लिये चौकीदार बनाया है, तो चौकीदार को ग्रगर हम बन्दूक ग्रौर तलवार हाय में नहीं देंगे तो कैसे काम चलेगा ?

[श्री गोपीकृष्ण विजयवर्गीव] जब आप ने एक चौकीदार रखा है, तो कोई न कोई पावसं उस को आप को देनी चाहियें।

जो फैक्ट्स एंड फिगर्स हम को दिये गये हैं उन में सिर्फ २०६ केसेज बतलाये गये हैं। उन में से २०६ ला एंड ग्रार्डर के सम्बन्ध में हैं जिन्हों ने हिंसा की तरगीब दी ग्रीर ऐसे लोग डिटेन किये गये। तीन जो हैं वे सिक्योरिटी के सम्बन्ध में डिटेन किये गये। कुछ कम्युनल एक्टिविटी और नागा होस्टिलिटी के लिये पकड़े गये । कुछ इसेंशियल सर्विसेज ऐंड सप्लाइज के लिये पकड़े गये-दस केसेज ऐसे भी हैं। इस तरह से जो इस का प्रयोग हम्रा है वह इतने बड़े करोड़ों के मुल्क में बहुत थोड़े लोगों पर हुआ है। जब केसेज इतने थोड़े हैं तो मैं यह जरूरी समझता हूं कि ऐसा कानून देश में रहना चाहिये ताकि शान्ति हर जगह बनी रहे। इस के ग्रलावा जो हमारा चौकीदार मुल्क की रक्षा और हिफाजत कर रहा है उस को यदि ग्राप कोई हथियार नहीं देना चाहते हैं तो इतना बड़ा मुल्क चल कैसे सकेगा।

मैं यही कहना चाहता हूं कि हम ऐसे जबरदस्त जमाने से गुजर रहे हैं जब खतरे और रिस्क बहुत ज्यादा हैं, हिफाजत का सवाल हैं, दुश्मन हमारे दरवाजे पर है। कुछ भाइयों ने कहा कि यह कानून दूसरी पार्टियों के लिये हैं, लेकिन वे सिफं लफ्ज "रिबैल" देख सकते हैं। कांग्रेस पर भी इसका उपयोग हुमा है। इसलिये इसमें यह डरने की बात नहीं है और यह कहना उचित नहीं हैं कि कांग्रेस गवर्तमेंट दूसरों को नुक्सान पहुंचाने के लिये यह कानून बना रही है। इस लिये यह अधिकार गवर्नमेंट को दिया जाना चाहिये।

इसके अतिरिक्त इस कानून में बहुत से सेफ गार्ड रखे गए हैं। पांच दिन के अन्दर उसको ग्राउन्ड्स दी जानी चाहिएं। एक महीने के अन्दर उसको मौका दिया जायगा। कोर्ड कायम किया जायेगा ग्रौर उसके सामने बह पसन्ती पेश हो सकता है। ये तमाम सेफगार्डस इसमें मौजूद हैं। इस लिये इसका कोई डर नहीं है कि इसका दुरुपयोग होगा। मैं फिर इस कानून की पूरी ताईद करता है।

श्री चन्द्र शेखर: माननीय उपसभाष्यक्ष महोदय, राजनीति में साघारण तौर पर संतुलन रखना बड़ा कठिन काम होता है श्रीर ऐसी हालत में जब कि शासनारू इदल के लोग उस संतुलन को न बना रखने के लिये तत्पर हों तो कठिनाई ग्रीर बढ़ जाती है। यह जो सारा नजरबन्दी कानून है ग्रीर इसकी भ्रवधि को बढ़ाने के ऊपर इतना एतराज होता है, इसका यह मतलब नहीं कि हम लोग यह नहीं जानते कि समाज में ब्राइयां हैं। इसका यह मतलब नहीं कि हम यह नहीं जानते कि समाज में कुछ ऐसे तत्व हैं जिन पर रोक लगाना जरूरो है। श्रभा हमारे मित्रो ने बताया कि सन् १६५० से यह कानून हमारे देश में बराबर बढ़ता चला आ रहा है। सन् १६५० में जो भाषण दोहराए गये थे संसद के सामने, वही भाषण ग्राज भी दोहराए जाते हैं । सन् १९४० से लेकर सन १९६३ तक, इन १३ वर्षों में ग्राजादी की हवा में सांस लेने के बाद भी ग्रगर इस हिन्दुस्तान में अपराध करने वालों की तादाद कम नहीं होती, ग्रगर गंडा-गिरी की तादाद कम नहीं होती, तो क्या शासन ने कभी एक बार भी रुक करके यह सोचा है कि इसका कारण क्या है ? क्या इस का कारण यही है कि मनुष्य के जीवन में कुछ ऐसे तत्व हैं जो कभी सुधारे नहीं जा सकते ? क्या कारण इसका केवल एक ही है कि कुछ विरोधी पार्टियां और कुछ ऐसे लोग हैं जो देश में बरबादी ग्रौर तबाही लाना चाहते हैं ? क्या देश में कम्यू-निस्ट पार्टी और ऐसे देशद्रोही तत्व हैं और उनके दबाने के लिये इसका इस्तेमाल होता है ? श्रीमान, मैं बहुत अदब के साथ कहना चाहता हूं कि यह बात नहीं है। बात यह है कि जिस मंशा से यह कानून बनाया गया था कि थोड़े दिनों में इसकी जरूरत नहीं पड़ेगी, इस मंशा को पूरा करने में हम इस लिये कामयाब नहीं हो सके कि शासन को जिस दिशा में जाना चाहिये था उस दिशा में शासन जाने में नाकामयाब रहा ।

ग्रभी एक माननीय सदस्य ने एक बात कही जिससे मुझे बड़ा कष्ट हुआ। जब मान-नीय डाह्याभाई पटेल बोल रहे थे तो उन्होंने किसी तरह से जिक किया माननीय सर-दार पटेल जी का और पीछे से एक माननीय कांग्रेसी सदस्य ने कहा कि सरदार पटेल श्राप जैसा पुत्र भी नहीं प्राप्त कर सके। मैं नहीं जानता कि राजनैतिक प्रश्नों पर चर्चा करते समय इस तरह की बातों की क्या आ-वश्यकता है और उस समय मझे सब से अधिक कष्ट इस बात पर हुआ कि माननीय गलजारी लाल नन्दा उस पर भी प्रसन्न थे । मैं यह कहंगा कि सन् १६५० में सरवार बल्लभ भाई पटेल को ये ग्रधिकार दिए गए थे, लेकिन ग्राज के हिन्द्स्तान में माननीय गलजारीलाल नन्दा और माननीय हजरनवीस को ये अधिकार न देने के कुछ विशेष कारण हैं। सरदार पटेल का विशेष व्यक्तित्व था भौर उस जमाने के सियासी माहौल में, उस जमाने के राजनैतिक माहील में और श्राज सन १६६३ के वातावरण में ग्रीर सियासी माहौल में बहुत फर्क है। उस माहौल को बिगा-इने की जिम्मेदारी विरोधी पार्टियों पर श्रगर ५ फीसदी है तो ६५ फीसदी जिम्मेदारी शासन को ग्रपने ऊपर लेनी पडेगी । ग्रगर वह इस जिम्मेदारी को लेने के लिये तैयार नहीं हैं, तो एक सरदार पटेल इस दुनिया में नहीं रहे, अनेकों हजरनवीस आयेंगे और चले जायेंगे और यह कानून हमारे स्टैंद्यूट बुक पर बना रहेगा।

इसलिये मैं यह कहता हूं कि इस प्रश्न को सोचते समय इसे दूसरे नजरिये से सोचिये कि क्या जो ग्रधिकार हम सरकार को देते हैं उसका सोच विचार कर के इस्ते-माल किया जाता है। हमारे एक माननीय

सदस्य ने कहा कि जब चौकीदार रखते हो तब उसको अधिकार भी दो । हम चौकी-दार को अधिकार देने को तैयार हैं लेकिन चौकीदार की जहनियत को देखना भी जरूरी होता है ग्रीर यह भी देखना पडता है कि चौकीदार के हाथों में ग्रगर बन्द्रक दे देते हैं तो उसके हाथ उस बन्द्रक को सही दिशा में चला भी सकते हैं या नहीं, कहीं ऐसा तो नहीं होने वाला है कि वह उस बन्द्रक से अपनी आत्महत्या ही कर ले। मैं माननीय मंत्री महोदय से पूछता हं कि १९५० में ग्रापको यह कानुन मिला था ग्रीर १९६२ में चीन का हमला हुआ था तो १२ वर्षों तक इस कानून के होते हुए भी उस समय देशद्रो-हियों की तादाद कैसे बढ़ी, आपके शासन में देशद्रोहियों की, एसप्वायनेज रिंग की, खुफियागीरी करने वालों की तादाद कैसे बढ़ी ? क्या इसकी जिम्मेदारी श्री गुलजारी लाल नन्दा लेने को तैयार हैं, क्या इसकी जिम्मेदारी श्री हजरनवीस लेने को तैयार हैं ? अगर नहीं तैयार हैं तो इसके लिए कि शायद आप बहुमत में हैं तो कानून के जरिए ग्राप यह ग्रधिकार ले सकते हैं लेकिन हिन्दुस्तान का दिल व दिमाग ग्रापको यह ग्रधिकार देने को तैयार नहीं है क्योंकि एक तरफ तो इस अधिकार ना जो सही इस्तेमाल होना चाहिये वैसा इस्तेमाल करने में ग्राप नाकामयाब रहे हैं, इस निकम्मे प्रशासन के हाथों में यह अधिकार वैसे ही था जैसे कि एक मढ ग्रादमी के हाथ में बन्द्रक दे दी जाय ग्रीर वह सही दिशा में गोली न चला सके, ग्रीर दूसरी तरफ इस कानुन का इस्तेमाल-कहा जाता है कि राजनैतिक कायों के लिये नहीं किया जाता लेकिन वैसा नहीं है-जब भी सरकार को श्रधिकार हम देते हैं उसका इस्तेमाल किस तरह से किया जाता है, जनावेबाला, ग्राप उस से परिचित हैं। ग्राज प्रोफेसर मुक्ट बिहारी लाल जेल में हैं। मान-नीय नन्दा जी या माननीय हजरनवीस जी उठ कर कह सकते हैं कि विरोधी दल में बैंठने वाले गस्से में बोलते हैं , मैं नहीं जानता , लेकिन

### [श्री चन्द्र शेखर]

ग्रगर माननीय हजरनवीस को जेल में बन्द कर दिया जाय तो उन के दिल और दिमाग में क्या होगा, उनके ऊपर कैसे गजरेगी ? प्रौफीतर मक्ट बिहारी लाल कोई डकैत नहीं हैं, कोई गंडे नहीं हैं, उन्होंने ग्रपनी सारी जिन्दगी महामना पंडित मदन मोहन मालवीय के चरणों में बैठ कर समाज की सेवा में लगाई है और मैं यह कह सकता हूं कि उन के बराबर के त्याग करने वाले हो सकते हैं लेकिन इस सदन में कोई दूसरा ग्रादमी नहीं है जो कहेगा कि मैं ने उन से ज्यादा त्याग किया है ? बह इस समाज की सेवा के लिये आज जेल में क्यों हैं ? केवल इस लिये जैसा कि हमारे भाई माननीय चौरडिया जी ने कहा कि वह गड़ के कपर लगे हुए प्रतिबन्ध को तोड़ने के लिये तैयार थे, वह चाहते थे कि यह प्रतिबन्ध न लगा रहे ? जनाबैवाला, पांच, सात दिन पहले मैं ने इसी सदन के अन्दर थामस साहब को कहाथा कि वे तैयार हों और फुड मिनिस्ट्री की इंक्वायरी करायें और मैं ग्राज भी दावे के साथ इसे कहता हं। हमारे पाठक साहब कह सकते हैं कि निष्पक्ष ग्रदालत के सामने जज के सामने, सारा मामला जाता है, लेकिन धगर किसी निष्पक्ष ग्रदालत के सामने सारा फड मिनिस्टी का मामला जाय तो ग्राज प्रोफेसर मुकुट बिहारी लाल जेल में नहीं होंगे, जेल में थामस साहब होंगे, जेल में उनकी फड मिनिस्ट्री के लोग होंगे जिन्होंने कि सारे कानन को इस लिये तोडा मरोडा है कि जनता के साथ अन्याय किया जाय। यह राजनीतिक सवाल भी नहीं है । श्रीमान, मैं आप से यह कह देना चाहता हूं कि यह प्रजा सोशलिस्ट पार्टी का सवाल नहीं है। मझे ग्रभी ठीक खबर तो नहीं लगी है लेकिन भाज भदान के लोग उस प्रतिबन्ध को तोड़ने के लिये गाजियाबाद के उसी स्थान से सत्या-ग्रह करने वाले थे जहां कि प्रोफेसर मुकुट बिहारी लाल ने किया था। सर्वसेवा-संघ ने प्रस्ताव पास किया, ग्रामोद्योग कमिशन ने प्रस्ताव पास किया मगर यह हुकूमत इस काम

को करने के लिये तयार नहीं है। क्यों? इसलिये कि उसके पीछे बैठे हुए स्रफसर उसे गलत राय देते हैं। तो इन चौकीदारों के हाथों में स्रधिकार देने का क्या मतलब होता है?

माननीय हजरनवीस साहब हमारे पास धाते हैं कि हम को प्रिवेंटिव डिटेंशन का भी अधिकार दो लेकिन माननीय हजरनवीस साहबको कोई पुलिस सब-इंस्पेक्टर इलाहाबाद से या लखनऊ से एक रिपे.टं दे देगा तो मैं जेल में चला जाऊंगा ग्रीर हजरनवीस साहब पुलिस की रिपे.ट को ला कर यहां पढ देंगे। चंकि अदालत के सामने मामला जरे गौर है इसलिये मैं उसकी तफ़्सील में नहीं जाऊंगा लेकिन क्या कोई भी गृह-मंत्री यह कह कर अपनी फुसंत पा सकता है कि मौर्या ने आठ महीने पहले कोई भाषण दिया था ग्रीर ग्राज वह उस के लिये गिरफ्तार होता है ? क्या है ? माना कि उन्होंने प्रपराध किया लेकिन आठ महीने की जो यह देरी हुई बह क्या है ? ग्राठ महीने के बाद ग्रचानक एक दिन दिल्ली में गिरफ्तार कर लिये गये हैं ग्रीर उसका कोई विवरण नहीं दिया जाता है। एक दिन माननीय हजरनवीस ग्राते हैं ग्रीर कहते हैं कि पुलिस की हमारी यह रिपोर्ट है जो कि एक सब-इंस्पेक्टर ने इलाहाबाद की कोतवाली में बैठ कर के लिखी हं गी ग्रीर वह हमारे सामने पढ़ देते हैं और फिर था कर के हम से कहते हैं, पालियामेंट से कहते हैं, कि हम को अधिकार दो, गवर्नमेंट को यह अधि-कार दो। यह अधिकार दिया जाता है एक सब-इंस्पेक्टर को, यह ग्रधिकार दिया जाता है उस थाने के महरिर को जो कि जिस समय भी चाहे, जिस समय भी सोचे कि इनको प्रिवेटिव डिटेंशन के अन्दर लाना है तो ले आये और बन्द कर दे और यह हकमत ऐसी काबिल हुकुमत है कि ला कर उसे ही पढ देती है। श्रीमान, मैं ग्राप से यह ग्रजं करना चाहता हूं कि यह सवाल जो है वह एक बुनि-यादी सवाल है कि अगर हुकुमत के सोचने का तरीका, नजरिया नहीं बदलता है न इन सारे अधिकारों का दुरुपयोग होने वाला है।

एक दूसरे केस का जिक मैं और करूंगा।
अभी तीन दिन पहले की बात है, बिहार
में गोमियो एक जगह है जहां पर कि एक्सप्लोसिब फैंक्ट्री है, बारूद का कारखाना है
और कुछ दिन पहले बसावन सिंह एम० एल०
सी०, जो बिहार प्रजा सोशलिस्ट पार्टी के
नेता हैं — माननीय तारकेश्वर पांडे जी यहां
बैठे हैं कम से कम ३५ वर्ष से बह उनको
जानते ही होंगे— गिरफ्तार किये गये और
आज वह जंल के अन्दर है डिफेंस आफ
इंडिया एक्ट में . .

श्री तारकेंश्वर पांडें (उत्तर प्रदेश): मैं उन के अच्छे कामों को जानता हूं।

थी चन्द्र शेखर : उन्होंने यच्छा काम ही किया है । उन्होंने एक अच्छा काम यह किया कि वहां के कारखाने के मजदूरों में असंतोष था और उस असंतोष को एक सही दिशा में से जाने के लिये प्रयत्न किया और उन के संगठन की जो मांगें हैं उनको पूरा कराना चाहा । क्या यह हक्मत यह समझती है कि एक्सप्लोसिव फैक्ट्री में जो मजदूर हैं यदि उन में भी असंतोष रहेगा तो क्या हमारी सूरक्षा बची रहेगी ? बिना मजदूरों में सतीव हुए कोई एक्सप्लोसिव फैक्ट्री नहीं चल सकती है, आज माननीय हजरनवीस साहब यह बात नहीं जानते हैं तो मैं क्या करूं उसमें तो उनको सहयोग करना चाहिये या लेकिन सहयोग करते हैं दूसरी तरफ, मिलमालिकों से, भौर जो उस ग्रसंतोष को चैनेलाइज करना चाहते हैं, उसको नई दिशा में, सही दिशा में से जाना चाहते हैं उन को पकड़े कर जेल के भन्दर डाल देते हैं। यह आखिरकार देश में क्या होने वाला है ?

हमारे माननीय मित्र श्री श्राबिद अली साह्ब ने बड़े जोरों से तकरीर की, कम्युनिस्टों के खिलाफ वडी नाराजगी जाहिर की। मैं उन की भावनाओं की बड़ी कद्र करता है लेकिन मुझे तरस आता है जब कुछ लोग ऐसा समझते हैं कि कम्युनिस्ट कहीं से ऐसे ही पैदा हो गये हैं। दस कम्युनिस्ट को उठा कर जेल में बन्द कर देंगे तो उस से कम्युनिजम की समस्या हमेशा के लिये समाप्त हो जायेगी। यह एक सामाजिक समस्या है । श्रीमान, जब देश में ग्रसन्तीय रहेगा, जब देश में भूख रहेगी, जब देश में पीड़ा रहेगी तो उस पीड़ा का, उस भव का प्रकटीकरण किस इस्प में होगा ? उसे ग्रगर सही रास्ता नहीं मिलेगा तो गलत रास्ते पर लोग ज.येंगे । कम्युनिस्ट पार्डी के लोग कोई गुंडा नहीं हैं, वह लोग ऐसे लोग हैं जो सोच समझ कर समाज को एक नई दिशा में ले जाना चाहते हैं। यह दूसरी बात है कि हमारे नजरिये से वह ग्मराह लोग हैं, वह सही रास्ते को, मूल तत्व को, मानवता के रास्ते को, छे इ देते हैं और मानवता की जो बेरणा है वह इन में इसलिये समाप्त हो गई है कि ईशी और द्वेष ने उसे धर दबाया है। तो क्या आज के समाज में जो ईर्जा है, देव है नाबरावरी है, गरीबी है, भुख-मरी है उसके ज्यों का त्यों बरकरार रखते हुए ग्राबिद ग्रली साहब त्रिवेटिव डिटेंशन एक्ट के द्वारा कम्युनिज्म को खत्म कर देंगे ? नहीं, वह खत्म होने वाला नहीं है, जब तक ये सारी समाज की बुराइयां ज्यों की त्यों बनी हुई हैं ग्रीर जब तक ग्राप इन ब्राइमीं की समाप्त नहीं कर देते हैं, तब तक अगर आप इस तरह का आन्दोलन चलाइयेगा कि कम्मुनिस्टों को बन्द कर दिया जाय तो कोई लाभ नहीं होगा, वह पार्टी नहीं रहेगी तो कोई और दूसरी पार्टी चली आयेगी। इसलिये मैं ग्राप से कहता हूं कि इस प्रिवेटिव डिटेंशन का इस्तेमाल इस काम के लिये नहीं होता है कि समाज की इन बुराइयों को दूर किया जाय बल्कि इस का इस्तेमाल ऐसा होता है कि धगर समाज की बुराइयों को दूर करने की किसी की ओर से कोशिश हो रही है तो उस की कोशिश को नाकामयाब किया जाय।

## [श्री चन्द्र शेवर]

तो यह सब से दहः एतराज हमारा इस सवाल के ऊर है। हमारे मान रीय ग्राबिद ग्रली ने जो कहा, जो सुझाव दिया उस की शायद मानतीय हजरनबीस साहब नहीं मानेंगे कि समाज की अन्ति में, देश के रास्ते में जो कुछ लोग हकावट डालते हैं--चाहे चोर बाजारी करने वाले लोग है, चाहे बुस बोरी करने वाले लोग हैं---उन को पकड़ा जाय । श्रीर उन्हों ने यह भी कहा कि अगर कोई मिनिस्टर भी ऐसा है तो उस को भी त्रिवेंटिव डिटेंशन के अन्दर पकड़ा जाय, लेकिन क्या हजरनवीस साहब इस तरह का आश्वासन इस सदन को दे सकते हैं कि इस का इस तरह से इस्तेमाल होगा ? अभी एक मानतीय सदस्य ने कहा कि कांग्रेस वालों के खिलाफ भी इस का प्रयोग हुया है इसलिये इसके ऊगर एतराज नहीं हो सकता। कौन कांग्रेस वाले हैं ? जो रिबेल कांग्रेस वाले हैं उनके खिलाफ हुम्रा है ग्रीर किसी कांग्रेती के खिलाफ नहीं हमा है।

मैं जीसरी बार इस सदन के सामने यह बात कह रहा हूं कि पंजाब के एक आदमी तेजा सिंह स्वतन्त्र को करल और बेंक की डकैं ती के केस में केवल इसलिये रिहा किया गया कि हिन्दुस्तान की सियासत में सबसे ऊंचे ग्रादमी पंडित जवाहरलाल नेहरू की इस बात में दिलचस्पी थी कि उस के ऊगर से मुकदमा उठा लिया जाय । मैं ने तीन बार इस सदन के सामने यह कहा है। मैं सारा कैस बताता हं। उतर प्रदेश में, नैतीताल में, रामनगर में बैंक-डकैती केस हुआ और उस में लोगों की गिरफ्तारियां हुई, १३ या १४ म्रादमी-मैं संख्या ठीक नहीं जानता-ग्राज श्राजीवन कारावास की सजा भुगत रहे हैं, ४ या ५ म्रादमी फ़रार वे ग्रीर पांच सात वर्षों के बाद उत्तर प्रदेश की हकात को लिखा गया, पंजाब की हुकूनत को लिखागया कि इन के ऊरार से मकदमा वापस करो, उत्तर प्रदेश के मुख्य मंत्री ने उस समय कहा कि मुकदमे वापिस नहीं हो सकते क्योंकि ला डिपाटंमेंट तैयार नहीं है,

होम डिपार्टमेंट तैयार नहीं है। दूसरा खत लिखा गया और मुकदमे वापस ले लिये गये मैं पूछना चाहता हूं कि कौन सी देश भितत इस में थी, कौन सी उस में कातून की मर्यादा थी। एक ही मुकदमे में कुछ लोग आजीवन कारावास की सजा भुगतें, और कुछ लोगों पर से वह मुकदमा उठा लिया जाय, क्या यह प्रिवेटिव डिटेन्शन ऐक्ट का इस्तेमाल है और क्या इसी तरह से कातून की व्यवस्था इस मुल्क में बनाई जा रही है?

मैं दूसरी बात आप से यह कहूंगा कि कुछ लोग आते हैं और उल्टी सीधी रिपोर्ट देते हैं। मैं खास तौर से माननीय हजारनवीस साहब से कहूंगा कि पुलिस के अधिकारी या गृह-विमाग के अधिकारी जो उन को रिपोर्ट देते हैं, वे कभी मौके पर जाकर जानने का कष्ट नहीं करते, शायद किसी का भाषण सुनने के लिये भी नहीं जाते और जिस आदमी के बारे में जो दिनान बन गया है उस के बारे में वह रिपोर्ट दे देते हैं। बड़ी पुरानी एक कहानी है। मैं कह कर एक एक मिनट में समाप्त करूंगा।

हमारे यहां पुराणों की एक कहाती है। शिव जी के दरबार में दो लोग रहते थे, एक कार्तिक्य जी, एक गणेश जी-दोनों शिवजी के पत्न थे। एक प्रश्न उठा कि कार्तिक्य भले कि गणेश भले। यह तय किया गया कि दोनों दुनिया का परिश्रमण कर के घुों ग्रीर जो जल्दी घूम के दरबार में आ जायेगा वह सब से बड़ा गौरवशाशी माना जायेगा। हुआ क्या ? कार्तिक्य बेचारे काम करने वाले आदमी, अच्छे आदमी थे। वे दौड़ कर सारे ब्रहमाण्ड की परिक्रमा कर ब्राए श्रोर गणेश जी अपनी जगह पर बैंडे रहे भ्रीर जब उन को पता लगा कि कार्तिक्य आ रहे हैं तो उन्हों ने बैठ कर एक जगह "शिव" लिखा श्रीर उस की परिक्रमा कर ली श्रीर फिर दरवार में जा कर शिव जी से कह, कि हम महान हैं क्योंकि हम पहले मा गए। प्रश्न उठा : आप

कैसे महान ? उन्हों ने कहा कि सारी सुष्टि 'शिव' में समायी हुई है इसलिये उस का भ्रमण कर के जो आता है वही पराक्रमी है, पुरुवार्थी है। मान लिया गया। गणेश जी की पूजा होती रही लेकिन उस गणेश जी को दुनिया का पता नहीं याकि दुनियामें कौन सी नदियां हैं, खेह हैं, नाले हैं, पहाड़ हैं। ग्राज वही हालत हिन्दुस्तान की हकमत की है। वजीरे आजम पंडिं। नेहरू के चारों तरफ घूमने वाले गणेश हैं, उन गणेश के चारों तरफ बूमने वाले छोटे गगेश हैं। हजरनबीस साहब के दरबार में भी इती तरह से कुछ अधिकारी घून के आते हैं ग्रीर कहते हैं कि सारी दुनिया में ग्रनन चैन है। तो मैं आएको बता रहा हूं कि अगर इस देश को बनाना है, अगर इस देश को समझता है भीर ग्रगर इस देश में से दोव हटाना है, अगर अ.प चाहते हैं कि प्रिवेन्टिव डिन्शन एक्ट की अविधि फिर न बढ़ाती पड़े, तो गणेश बनना छोड़ कर कार्तिक्य बनना सीखिये।

समाज की कुरीतियों को दूर करने के लिये समाव की बुर इयों को जड़ में क्या है उस में जाने की जरूरत है ग्रीर जब तक श्राप यह नहीं सोचेंगे तब तक यह सुरक्षा के नाम में नजरबन्दी कानून इस देश को बरबाद करने वाला है और तबाही लाने वाला है। इसलिये श्रीमन्, मैं यह कहना चाहता हूं कि अगर हजरनवीस साहब चाहते है कि इस का हल निकले तो एक ही तरीका है-अधिक का नून बनाने की जरूरत नहीं है, जितने का रूत ग्राप के हाथ में हैं उन का सही इस्तेमाल करना सीखिये। आप अपनी नौकरशाही को ग्राप ग्रपने शासन-तन्त्र को सजग बनाइये, सचेत बनाइये, ईमानदार बनाइये । नए-नए कातृत लगा कर उन के हावों में दमन की शक्तियों का केन्द्रीयकरणन न कीजिये । और ध्रगर केन्द्रीयकरण करेंगे तो ग्राज हमारे ऊपर इस का इस्तेमाल हो रहा है, कल ग्राप के ऊपर इस्तेमाल होगा । एक बार शासन को, नौकर-शाही को इस तरह का ग्रधिकार मिल जाता है, फिर उस की कोई रोक नहीं होती।

ग्रौर मैं ग्रन्त में एक चेतावनी देना चाहुंगा पाकिस्तान के शासक दल के कुछ लोगों ने समझा था कि नौकरशाही का इस्तेमाल कर के ग्रपने विरोधियों को हम हमेशा के लिये दफता देंगे । पाकिस्तान की सियासत में जब एक बार यह कीड़ा लगा तो एक दिन नौकरशाही की यह हालत हुई कि वही अधिकार देने वाले लोग ही हमेशा के लिये खत्म हो गए, उस के साथ ही साथ वहां की जमहित्यत भी वहां से हमेशा के लिये मिट गई। अगर माननीय गुलजारी लाल नन्दा यह समझते हैं कि प्रोफेसर मुक्ट बिहारी लाल को गिरक्तार कर के हम मीज करेंगे, ग्रगर वे समझते हैं कि बसावन सिंह को जेल में भेज कर हम चैन की बंती बजायेंगे तो कल यही तीकरशाही, कल यही नजरबन्दी का रा-ग्रीर मेरे जरिये नहीं, मेरी कभी यह नहीं--इन्हें बन्दी बनायेगा । मैं ग्रीर दोस्तों की बात नहीं जानता, उन को बड़ा गुस्सा होगा लेकिन मुझे बड़ी तकलीफ है, मुझे पीड़ा है इस बात की कि इस देश में स्वशासन को लाने के लिये, इस देश की ग्राजादी को लाने के लिये जिन हजारों ले.गों ने बलि चड़ाई, उन के सामने एक ही अरमान था कि इस देश का एक एक नागरिक सीना तान कर के कह सके कि हम आजाद मुल्क के रहने वाले हैं, हम किसी के पैरों के तीचे दब कर रहने वाले नहीं हैं। श्रगर इस नजरबन्दी का तुन को लगा कर नौकरशाही के जरिये उन अरमानों को दफ गना चाहते हैं, जनता की प्रताड़ित करना चाहते हैं तो हम इस का विरोध करेंगे ग्रीर जितनी भी हमाी ताकत होगी उस ताकत से हम इस का सामना करेंगे।

श्री गोडे मुराहरि: उप सभाध्यक्ष महोदय, मुझे ताज्जुब होता है कि हमारे गृह मंत्री साहब एक ऐसा काला कानू न जो हमारे बुनि-यादी हकों की जड़ काटता है, ऐसा कानून जो एक व्यक्ति की स्वतन्त्रता की जड़ काटता है ग्रीर ऐसा कानून जो नागरिक ग्रधिकार को खत्म करता है, उस को हमारे सामने ला कर प्रस्तुत करें। यह जुरंत उन की हो गई इस पर [श्री गोडे मूराहरि]

हम को ताज्जुब है। वैसे उन्होंने बहुत कुछ दलीनें दीं ग्रीर यह भी कहा कि हमने इसका स्तेमाल गंडों के खिलाफ ही विया हैं लेविन उस बक्त उन्होंने ने ऐ री गलत बयानी की बी कि राजनैतिक उद्देश्य से इस का इस्ताल नहीं हुआ। मैं उन को सिर्फ दो, तीन नामों की याद दिलाना चाहंगा। मेरी पार्टी के लीडर डा० राम मनोहर लोहिया को गिरफ्तार किया गया इसी काले कानन के अन्तर्गत और प्रमु नारायण सिंह जी, जो पालियामेंट के मेम्बर थे, उन को भी इसी काना के अन्तर्गत बन्द किया गया और ये कोई गंडे नहीं ये। श्रीर श्राज भी हम.री पार्टी के लोग हैं जिन को नजरबन्द किया गया है एक रमा शंकर गुन्ता हैं जो कि एक विद्य भी नेता हैं, उन्हें इताहबाद में कुछ गड़नड़ी हुई थी तो इस का नत का इस्तेमाल कर के उस सिलसिले में उन को भी नजरबन्द किया गया था। ग्रीर डिफेस ग्राफ इंडिया रूल्स का जो गलत इस्तेमाल हुन्ना है उस को भी देखा लिया जाय। डिफो स ग्राफ इंडिया के भन्तर्गत कितने केसेज में उस का इस्तेमाल किया गया. अपने देश को बचाने के लिये, अपने देश के गौरव को उठ ने के लिये ? लेकिन इस का इस्तेमाल किया गया श्री जार्ज फरनेडेंस को गिरफ्तार कर के जो कि सब से बड़े मजदूर युनियन के लीडर हैं और जहां उन के धारों कांग्रेस की एक नहीं चलने पाती। इनटक ने बहुत कोशिश की अपना युनियन बनाने के लिये लेकिन वे उन के सामने ग्रसफान रहे । उस का यह नतीजा हम्रा कि जार्ज फरनेडेस को डिफोस ग्राफ इन्डिया रूल्स के नीचे बन्द कर दिया। इन सब चीजों को देखते हुए हम को यह लगता है कि यह कातून जो हमारे सामने लाया गया है इसका इस्तेमाल गुंडों के खिलाफ नहीं बल्कि राजनैतिक उद्देश्य के लिए होगा क्योंकि गुंडों के खिलाफ जो भी हमारे साधारण कातृन हैं, उनका इस्तेमाल हो सकता था।

श्रभी हमारे कुछ दोस्तों ने पढ़ कर बताया कि किमिनल प्रोसीजर कोड में जो

ब्यवस्था है ग्रीर जो दूसरे हमारे साधारण कातृन हैं उनका इस्तेमाल हर एक मामले में हो सकता है तें: फि कोई वजह नहीं है कि इस तरह का त्रिवेन्टिव डिटेन्शन ऐवट हमारी सरकार लाई है। इसका ते: सिफं यही मतलब है कि सरकार जो काला काम करना चाहती है उसको एक दान का रूप दे कर ढांप लेना चाहती है। वह नहीं चाहती है कि कोई अदालत के सामने जा कर न्याय का तकाजा करे, वह नहीं चाहती है कि कानुन के ग्रन्तगंत कोई न्यायालय में जा कर इस चीज की सफ ई दे कि गिरफ्तारी वयों की गई। इसलिए इत सब चीजों को बंद करने के लिए, इन सब चीजों को ग्रलग करके, अपने काला नाम करने के लिए वह कार् हमारे सामने रखा है। वे चाहते हैं कि उनको ऐसा अधिकार दे दिया जाय जिसके जरिये हिन्द्स्तान का केई नागरिक स्वतन्त्र न रहे क्योंकि जब प्रिवेन्टिव डिटेन्शन हम पास करेंगे तो इस का मतलब यह होता है कि इस सरकार को सर्वाधिकार दे दिया जायगा । कोई ऐसा राजनेतिक दल हमारे हिन्दुस्तान में नहीं होगा जो ऐसा काम करेगा कि इस नालायक सरवार की जो सोलह साल की करतूत हमारे सामने है, इस सारे को सामने रख कर, उसके ऐसा ग्रधिकार दे । ऐसा कोई राज्यों के गमराह नहीं होगा और इसलिए में बहुता हं कि इस सदन में और बाहर भी इस ऐवट की इानी मुखालिफा हंगी कि यह जो ग्राप का रून बना रहे हैं इसका के ई मारी रहीं रह जायगा । में जानता हं विः इसका इस्तेमाल सिर्फ राजनीतिज्ञों पर होगा, ग्रौर हो सकता है कि कहीं इबर उधा गुंडें की भी पकड़े लेंगे इसके ग्रंगंत । हे सकता है कि मंत्री जी ने जो स्टेटिसटिवस हमारे सामने रखे हैं उस तरह के स्टंटिसटिवस हमारे सामने रख दिये जांय । नदा साहब तो स्टेटिसटिवस हमारे सामने रखने में बहुत माहिर हैं क्योंकि हमने देख लिया कि उस सदन में जब हमारे हिन्दुस्तान की गरीबी

का सवाल आया तो उन्होंने किस तरह से स्टेटिसटिक्स हाउस के सामने रखे थे कि हमारे २७ करोड ब्रादमी साढे सात ब्राने में गुलारा करते हैं। तो ये इस तरह के जी स्टेटिसटिक्स बनाते हैं तो उसमें कोई ऐसा नहीं है . . .

THE 'VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): We are dealing with the Preventive Detention Bill.

SHRI G. MURAHARI: I am talking about that only. यह जो प्रिवन्टिव इसके बारे में डिदेन्शन बिल है, स्टेटिसटिक्स उन्होंने बनाया है उसमें भी इसी तरह की ग़लतियां की हैं क्योंकि जहां उन्होंने गुन्डाइज्म को और नान वायलेन्स को ब्रैकेट किया है उसमें एक तरफ लिख दिया है कि कुछ लोग राजनैतिक दल के हैं। ये तो १६६२-६३ के फिगर्स हैं लेकिन १६६२ के पहले के फिगस में भी हम बता सकते हैं कि ज्यादातर इस ऐक्ट का इस्तेमाल राजनैतिक उद्देश्य से हुआ है। इसलिए म इस बिल का सब्त बिरोध करता हूं। हमारा देश स्वतन्त्र है ग्रीर स्वतंत्र देश के नागरिकों का गला घोटने वाला यह कानून है जिसको कभी भी पास नहीं करना चाहिये। इन शब्दों में मैं उन्हें यही सलाह द्ंगा कि जो सरकार अपनी जनता के प्रति न्याय नहीं कर सकती है, जो सरकार यह समझती है कि इस तरह से विशेष अधिकार लेकर राज्य चलायेगी, उसको फेंक दिया जायेगा श्रीर ज्यादा दिन नहीं टिक सकेगी।

5 P.M.

श्री शील मद्र याजी : उपसमाध्यक्ष महोदय, देश की सुरक्षा तथा साम्प्र-दायिकता के खिलाफ कदम उठाने के लिए जो निवारक निरोध विल हम पास करने जा रहेहैं उसका में तहेदिल से समर्थन करता 887 RSD-7.

हं। अभी इस विधेयक के बहस के दौरान में जो हमारे विरोधीदल के लोगों ने कहा कि सरकार ने यह एक दमनकारी कदम उडाया है, यह कहना मुनासिव मालुम नहीं देता है। ये लोग बाहर भी कहते हैं कि "लाठी गोली की सरकार नहीं चलेगी, नहीं चलेगी।" यायह एक बेवक्फी का नारा है। जिस सरकार के पास लाठी नहीं है, गोली नहीं है, वह सरकार निकम्मी है ग्रीर वह सरकार चल नहीं सकती है। जो लोग देशद्रोही हैं, जो देश को बेचना चाहते हैं, जो व्यक्ति बाहर रह कर इस तरह के कुकर्म करते हैं, डकैती करते हैं, चोरी, काला बाजारी करते हैं, यदि हमारी सरकार इस तरह के गुण्डों को जो इस तरह के नारों को मानने वाले हैं नहीं रोक सकती है, तो वह सरकार चलने वाली नहीं है। इसलिए मेरी सरकार से शिकायत है, होम मिनिस्टर साहब से शिकायत है कि वे इतने नरम हैं कि जिसके बारे में कुछ कहा नहीं जा सकता है।

हमारे देश में अब भी भाषावाद का झगड़ा होता है, साम्प्रदायिक झगड़े होते हैं। हमारे चीनी पंत्री कम्यनिस्ट भाई कलकले के मैदान में श्री ए० के० गोपालन के नेतृत्व में बड़े बड़ डिमान्स्ट्रेशन करते हैं भीर हजाों लाखों का गैदरिंग करते हैं लेकिन फिर भी उन पर किसी तरह का प्रहार नहीं होता है बल्कि हमारी सरकार से जल्दी शिकायत होती है। हमारे पी॰ एस॰ पी॰ के भी कुछ भाई हैं जो चीजों को समझते नहीं, ग्रपनी नासमझी के कारण कुछ ऐसी बातें करते हैं श्रीर इस बिल की मखालिफत करते हैं। मैं यह बात अच्छी तरह से जानता हं कि पी० एस० पी० के जो हमारे भाई हैं वे सच्चे देशभक्त हैं भीर उनमें देशभक्ति है। लेकिन कभी कभी उनके बगल में रहने से उन्हें भी कुछ [श्रो सोलभद्र याजां] हवा लग जाती है और इधर उधर की वातें करने लग जाते हैं और उनके हथकण्डे बन जाते हैं।

हमारे सरदार पटेल के लड़के चले गये. नहीं तो में उनको लम्बी चौडी ग्रौर कसकर बांत सुनाता क्योंकि उन्होंने हमको थेटेन किया था कि जब मिनिस्टर बोलेंगे ग्रौर कांग्रेस पार्टी के बोलेंग तो हम बोलने नहीं देंगे । हम इस धमकी की परवाह नहीं करते हैं। सरदार पटेल एक लौह पुरुष थे और उन्होंने सन १६५० में जब इस कानून की नींव रखी थीं तो उस वर्दी फादर के लड़के ग्राज इसकी मखालिकत कर रहे हैं क्योंकि वह इस चीज को अच्छी तरह से नहीं समझते हैं। हमारे पज्य सरदार पटेल ने उस समय देखा था कि देश में साम्प्रदायिक वातावरण चल रहा है जिससे देश को खतरा है जिसकी वजह से उन्होंने निवारक निरोध कानन बनाया और तीन तीन वर्षों के लिए यह एक्सटेंड होता जा रहा है। मैं मुखालिफत पार्टी के लोगों से पुछना चाहता हं कि जब देश में इमरजैन्सी है तो क्या इस तरह के कानन की आवश्यकता नहीं है ?

हमारे होम मिनिस्टर साहब भी उन विरोधी पार्टी के लोगों के भाषण सुनते सुनते यह कहने लगते हैं कि इस बिल को सख्ती से णामिल नहीं होना चाहिये। लेकिन में यह कहना चाहता हूं कि चीनियों के कब्जे में हमारा १४ हजार वर्ग मील का इलाका अब भी पड़ा हुआ है, तो क्या हमारे चीनी पंथी लोग अभी भी क्रियाशील नहीं हैं? आज भी नेताजी सुभाषचन्द्र को वे चार पांच जगह धतलाते हैं। एक तो ग्रैलमारी आशम में, एक हरिद्वार के पास, सरहद पर चीनियों के साथ और फीजों के सेकेंटरी के साथ बतलाते हैं। जो कम्युनिस्ट नेताजी को तोजों का कुत्ता कहते थे और अगर वे बंगाल में आयेंगे तो उन्हें जतों का हार पहिनाया जायेगा, यह कहा करते थे ग्राज उन्हीं नेताजी के बारे में हमारे चीनी पंथी लोग कहते हैं कि वे अब लिबरेटिंग ग्रामी के साथ यहां ग्रा रहे हैं। इस तरह का ग्रान्दोलन ग्रीर प्रचार हमारे चीनी पंथे कम्यनिस्ट भाई कर रहे हैं। हमारे माननीय सदस्य चन्द्र शेखर जी ने शिकायत की कि हमारे आफिसर और हमारी सर-कारी मशीनरी निकम्मी है। यह सब जानते हैं कि उसका अच्छी तरह से उपयोग उन लोगों पर नहीं हो रहा है। इतने वर्षों से वे नानवायलेन्स के भाषण सुनते ब्रा रहे हैं तो उनमें भी कुछ न कुछ कल्पयूजन ग्रा गया है। गांधी जी ने भी कहा था कि जब देश पर आक्रमण हो रहा हो तो ग्राकमणकारियों तथा देश के गण्डों से करने के लिए नानवायलेन्स को छोड देना चाहिये और हमको वायलेन्स इस्तेमाल करना चाहिये । लेकिन हमारे इतने दिनों तक गुलामी में रहने के कारण तथा बृद्ध व जैन धर्म की ग्रहिंसात्मक नीतियों के कारण हमारे रग रग में नान-वायलेन्स, अहिंसा तथा मुस्ती इतनी आ गई है कि हमारा १४ हजार वर्ग मील का इलाका अभी तक चीनियों के ही कब्जे में पड़ा हुआ है।

बड़े अफसोस की बात है कि हमारे देश में अब भी भाषावाद के झगड़े होते रहते हैं और में समझता हूं कि झगड़े और होने वाले हैं। हमारे पी० एस० पी० तथा मुखालिफ पार्टी के जो लोग हैं उनकी राजनैतिक दुकानों में अब बिकने को कुछ नहीं रह गया है क्योंकि समाजवाद हमने ले लिया है, बड़े बड़े मुल्कों से, रूस आदि प्रगतिशील देशों से, हमने दोस्ती कर ली है और अब उनकी समाजवाद की ठेकेदारी चली गई है। अब हमारे चन्द्र शखर जी की दुकान में समाजवाद नहीं है। जैसे मछली बाजार में मछली बेचने वाली औरतों में गाली चलती है तो वें भी गाली दे दे कर इस तरह

का प्रचार कर रहे हैं क्योंकि वे समझते हैं कि डैमोक्रेसी में, समाजवाद में, इल तरह की बात दूसरे देशों में नहीं चलती है। हमारा एक समाजवादी देश है और हमने अपने संविधान में मौलिक अधिकार दे कर लोगों को बहुत आजादी दी है। यदि हम इस नजरबन्दी कानुन को पास नहीं करते हैं तो जो डैमोक्रेंसी है वह मौबोक्रेसी का रूप ले लेगी और हम कुछ नहीं कर पायेंगे। इस बीच में हम सरदार पटल जी की तारीफ करेंगे, उनके लड़के की नहीं। उनके लड़के को मैं समझता हूं कि वे योग्य पिता के एक नालायक लड़के हैं। उन्होंने ऐसी ऐसी बातें कह दी जिस से सिर्फ कम्युनिस्ट पार्टी को मदद मिलेगी।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Yajee, you should not use such an expression

श्री शोलभद्र यार्जः नालायक, अनवर्दी पालियामेंटरी शब्द है।

SHRI CHANDRA SHEKHAR: On a point of order, Mr. Vice-Chairman, the hon. Member has just referred to Shri Dahyabhai Patel as TCT

पटेल का नालायक लड़का।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Mr. Chandra Shekhar, even before you drew my attention I myself took notice of it and I think the hon. Member will withdraw that term.

SHRI SHEEL BHADRA YAJEE: If you order, I will withdraw but that is not unparliamentary term, ^q^f

सन का अर्थ ही 'नालायक लडका होता है।

SHRI LOKANATH MISRA (Orissa): Sir, it should be expunged.

थी शीलभद्र याजी: मैं श्रापके हक्म पर विदड़ा करता हं लेकिन ग्राइडिया हमारा उनके सम्बन्ध में वहीं है। तो में यह कह रहाथा कि ग्राज जरूरत इस वात की है कि हमारे देश में भाषावाद के झगड़े होते हैं, ग्रभी हमारी भिम में चीनी मांजूद हैं, हमारे सरहदों पर जीनो खड़े हैं, हमने ग्रापने बजट में ८६७ करोड की जो रकम सेना लगाई है वह देश की सुरक्षा के लिए ही लगाई है और सब जगह नये कर के खिलाफ ग्रान्दोलन किया जा रहा है। हमारे लिलवा रेलवे वर्कशाप में हमारे कम्यनिस्ट भाई हडताल करा रहे है यद्यपि हमने विहटले कमिशन बनाने की घोषणा कर दी है।

श्र्मी श्रावधेश्वर प्रसाद सिंह (बिहार): श्रमी श्रापने नालायक लफ्ज को एक्सपंज करने के लिए कहा है । उनका भी एक्सपंज कर दीजिये जिन्होंने खुद कहा है।

श्री शीलभा याजी : उन्होंने कहातो मैंने इसको विदंड़ा कर लिया है।

آپ سبها دهکوی (شری کهرعلی خان): اس سین کوئی کندیشن نه رکه -

[उपसभाध्यक्ष (श्री सकबर ग्रली खां): इसमें कोई कंडीशन न रखिए।]

श्री शीलभव याजी : इसलिए मेरी अपनी शासक पार्टी से शिकायत है कि हम लोग कुछ नरम हो गये हैं । हम पर प्रहार होते हैं, इन्टरप्शन होते हैं, कुछ कहते है तो इन्टरप्शन करके बोलने नहीं देते । इसीलिए हमारे साथी श्री अववेश्वर प्रसाद सिंह जी ने जो कि एक बुजुर्ग नेता हैं आपका ध्यान दिलाया है। उन्होंने कई

<sup>†[ ]</sup> Hindi transliteration.

[श्री शीलभद्र याजी]

बार हमारी सरकार के सम्बन्ध में नालायक शब्द का व्यवहार किया, लेकिन अगर हमने एक बार कह दिया तो उनको चूंटी की तरह पिंच कर गया। मालूम पड़ता है कि वे थिक स्किन होकर नहीं सुनते हैं। जिस तरह से वे कहते हैं तो उन्हें भी उसी तरह से सुनने के लिए भी बर्दाश्त करना चाहिये।

SHRI LOKANATH MISRA: Sir,  $i_t$  is one thing to refer to a Government as being unworthy but you cannot refer to a person as unworthy.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has unconditionally withdrawn that.

श्री शीलभद्र याजी : हमारी सरकार कोई पत्थर, वक्ष तथा मिटटी नहीं है। सरकार इन्सानों की होती है। । ग्रनवर्दी कहने का मतलब वहीं हो जाता है कि सरकार में जो व्यक्ति हैं वे नालायक है। तो वाइस चेयरमैन महोदय, मैं यह कह रहा था कि जिस कारण के लिए यह जो निवारक निरोध कामून है वे कारण अभी भी मौजद हैं। हिन्द्स्तान में अभी भी वैसे ही साम्प्रदायिकता की बाढ़ आती है थीर कभी तो पहले से भी अधिक हो जाती है। भाषाबाद का झगड़ा तो अभी भी गोश्रा में शुरू हो गया है जैसा कि मैंने शरू में कहा कि ग्रब इन विरोधी पार्टियों की राजनीतिक दकान में विकने को कुछ नहीं है इसलिए अब भाषावाद का झगड़ा गोम्रा में शुरू हो गया है। श्रीर दूसरी जगहों में भी ये लोग श्रपनी लीडरी जमाने के लिये करते ही रहेंगे। तो सब जगह कोई न कोई झगडे चलते ही रहते हैं। कहीं भाषावाद का झगडा होता है, कहीं साम्प्रदायिक झगड़ा होता है। इसके स्रतिरिक्त देश की सुरक्षा का भी सवाल है। जो सच्चे समाजवादी हैं, जो सच्चे सोजनिस्ट हैं वे यह समझते

हैं कि जो देश में इस तरह के तत्व हैं जो समाजवाद के खिलाफ हैं, जो ऐंटी-सोशल एलिमेंट हैं उनको टीक करने के लिये कम्युनिस्ट देशों में सरकार बड़े बड़े कैम्प लगाकर उन नजरबन्दी के कैम्पों में उनका दिमागी इलाज करती है। इसलिय जो सच्चे समाजवादी हैं उनको डरने की कोई आवश्यकता नहीं है, लेकिन जो समाज विरोधी तत्व हैं उनके उपर हमारे कानम का प्रहार जरा जोर से होना चाहिये जिससे हमारी डेमोकैसी मावकैसी का रूप न ले सके।

सन १६५० में जो हमारे देश की हालत थी, मेरी समझ में आज हालत उससे बदतर हो गई है क्योंकि विद्रोही नागा क्षेत्रों में अत्यन्त ग्रशांति है। ग्राज देश की सुरक्षा को खतरा है। हमारे देश का १४ हजार वर्गमील इलाका दश्मनों के कब्जे में हैं। इसके अतिरिक्त देश में जो इस तरह के चीनी पन्थी एलिमेंट हैं वे ग्राफिशियल कम्युनिस्ट पार्टी की बात भी नहीं सुनते हैं ग्रीर उनको कलकत्ता में कम्यनिस्ट पार्टी के ग्राफिस में ताला नहीं लगाने देते हैं। एक तरह से इस कानन के द्वारा यदि हम चीनी पंबी कम्यनिस्टों को ग्ररेस्ट करते हैं तो ग्राफिशियल कम्यनिस्ट पार्टी की मदद करते हैं चंकि हम समझते इनमें कुछ देशभक्त बन गये हैं। में कहता हं कि यदि हमारी सरकार को देश की आजादी को कायम रखना है, देश की अखंडता को कायम रखना है और समाज-बाद को चलाना है, तो उसको विरोधी तत्व जो हैं उनको पूरी तरह से कुचल देना चाहिये। इसके साब साध हमारे देश में जितने राजे-महाराजे हैं. जिनको ग्राप प्रीवी पर्स देते हैं, वे बहत सामान इकट्ठा कर रहे हैं, दूसरे तरह की तैयारियां कर रहे हैं और उनके कारण बहुत बुरी चीज होने वाली है। इसलिये ग्रगर जरूरत पडे तो उनपर भी इस

नजरवन्दी कानून का प्रहार होना चाहिये।

प्रौर जैसा कि मैंने कहा कि डिफेस के

लिये करोड़ों रूपया हमने बजट में दिया

है ग्रौर उसके लिये जो हमने कर बढ़ाया है,

उसके सम्बन्ध में इन लोगों की ग्रोर से
कर बन्दी श्रांदोलन होने वाला है। तो यह
कानून जो ऐसे गलत कार्य करें उन सब पर

भी इस्तेमाल होना चाहिये। देश की

प्रखंडतां कायम रखने के लिये ग्रौर देश
की ग्राजादी बनाये रखने के लिये यह
नजरबन्दी कानून बहुत जरूरी है ग्रौर हर
देशमक्त ग्रौर समाजवादी को इसका समर्थन

करना चाहिये। जय हिन्द।

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): As there are no other speakers . . .

SHRI BHUPESH GUPTA: There are speakers. There will be speakers.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): There are no speakers.

SHRI BHUPESH GUPTA: Names wiil come tomorrow. That is the arrangement. You adjourn. Tomorrow the speakers will come. It is past five o'clock now.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): So far as the ust before, me is concerned, there are no speakers. So, I adjourn the House till 11 A.M. on Monday, the 23rd December.

The House then adjourned at fourteen minutes past five of the clock till eleven of the clock on Monday, the 23rd December 1963.